

[Mr. Speaker]

amine Shri B. K. Mazumdar is laid on the Table of the House. [See. Appendix II, annexure No. 135.]

Shri Achar (Mangalore): Sir, the other day we passed a resolution saying that it amounted to a contempt of this House. If he is a lunatic how can there be a contempt of the House at all?

Mr. Speaker: It is, therefore, that I said no action is called for. Originally, before knowing who he was, I thought there was a contempt of the House and it authorised me to take action against him. I got him examined. In view of the medical report, there is no contempt of the House, and I have discharged him.

DEMANDS FOR GRANTS—Contd.

MINISTRY OF REHABILITATION—Contd.

Shrimati Benu Chakravarty (Basirhat) Sir, we are dealing with a Ministry which is one of the cleverest in propaganda. It is also true that after we have spoken the Minister is going to have the last word and, naturally, everything which we have been placing year after year will be replied to by him in a way which will confuse the issues, and people will begin to think that all that we have been stating are being attended to, and the next year when we come back we shall again make the same complaint.

This is a Ministry with an unbroken record of obstinate persistence in pursuing wrong policies, of turning a deaf to all importunate pleadings to change these policies, and only when the terrible sufferings of refugees become impossible to hide a host of propaganda is let loose giving all extraneous reasons for their fate except that it is due to the failings of the Ministry and the wrong policies which they continue to adopt.

I will prove this from the report itself. It becomes more than obvious when one reads the report, and when one hears the answers given to our questions. The evasiveness of the

answers and sometimes, shall I say, the downright incorrectness of these replies astounds one. Can a Ministry which is entrusted with one of the most stupendous human tasks of healing the bleeding wounds of uprooted and persecuted humanity behave in a more heartless way?

Just a few days ago, in answer to a question by Shri H. N. Mukerjee regarding the fate of the refugees who are in the Sealdah Station in Calcutta Shri Mehr Chand Khanna said:

"According to our information no displaced persons are residing permanently on the platforms and precincts of Sealdah Station. Every now and then deserters from within the State of West Bengal and outside come to Sealdah and take temporary shelter there. Recently some migrants with forged migration certificates have also been noticed. The State Government have been advised to take appropriate action in the matter."

This was on the 23rd July, 1957. What did we see on the 7th August? All the main papers in Calcutta, all of them nationalist Congress papers, came out with pictures of the terrible state of the refugees in Sealdah Station. If I were to translate what was written on 7th August, 1957, in *Jugantar*, it says

"For the last five years 4000 refugees have been hovering around the brink of starvation on the platforms of Sealdah. In the meantime neighbouring families have been attacked by cholera, small-pox, fever. The dirty water, the putrid atmosphere opens up before the thousands of passengers the horrifying life of these refugees at every footstep they take. There is not an inch of space in any corner that does not testify to these fragments of shattered family life." The correspondent visited the Sealdah Station in the evening. He says that many families had made a

little fire and were cooking a few handfulls of *kandji*, and that too only for the kids. There was nothing for the grown-ups. A spokesman of the Refugee Rehabilitation Department said that the majority had come as deserters from camps. Some had fallen victims to false migration certificates."

And, do you know how many there are?

"There are about 1850 refugees who have no identification papers"

It is not a small number, and it is not as if they come and they go. The paper continues to say:

"Some of the men looked for work as day-labourers in the docks as helpers. Some days they get work for two three days and then again for days on end they get no work. Is it surprising therefore that half starvation, and more often full starvation is their lot? Little kids cluster round the passengers begging them to allow them to carry their goods. Many of them have the tragedy of becoming refugees twice."

There the correspondent talks about a 50 year old Ananda Das. He says:

"He went to Burdwan and got a bit of land out of his own initiative. He was a sharecropper. He dreamt of begging his life afresh. Last year's flood shattered all his hopes. Shelterless, landless, Ananda Das found refuge in Sealdah Station."

I have read out this bit because I want this House, which I find so empty and which bespeaks the little interest that today the rest of India is taking in this Ministry which has been entrusted with one of the largest amount of money to tackle one of the biggest human problems, the most complicated problem, the most difficult problem,—to realise the importance of this problem.

In a nutshell the history of the refugees is the clearest pointer to the

real reasons why these things are happening. It is because these refugees have no rehabilitation. They have no means of livelihood. That is why again and again we hear that there have been desertions, that people are still starving, that a large number of refugees are suffering from tuberculosis, anemia and all sorts of diseases. And, it is exactly this which the Refugee Rehabilitation Department has refused to admit. That is the reason why they refuse to make public the Fact Finding Committee's report of 1954.

They say that the times have changed. Yes, the times have changed. There has been a greater influx. But the fact remains that even before 1954 the Fact Finding Committee made a very clear and categorical statement that there had not been any rehabilitation, that rehabilitation had failed and not even 11 per cent of the people had been rehabilitated.

There has been no attempt to rehabilitate the refugees; not only that, the Ministry is in no mood of self-criticism or re-examination of the policies they have followed. I feel in their arrogance all that they have done is to blame the refugees again and again and to make propaganda, which they have carried on all along, that all this has continued because we have had such a huge refugee influx.

This is there again in this year's report. In this year's report the opening sentence says:

"The exodus of Hindus from East Pakistan instead of ceasing continued with unabated vigour and intensity. The average monthly rate of this exodus which was 20,000 in 1955....."

It goes on like that and it says:

"It represents an increase of 35 per cent over the average monthly rate during the previous year."

There is no doubt about the amount of increased influx during 1955-56. It complicated matters, no doubt, but I would request the House to consider the fate of those thousands of

[Shrimati Renu Chakravartty]

others who have been here between 1947 and 1954. Are they rehabilitated? No. Thousands of them remain in a miserable plight, as I will show again.

Another thing I want this House to notice is that during the last eight or nine months there has been a marked decline in influx. I myself, who keeps in touch with refugee rehabilitation problem, was very surprised to see that from October onwards, that is, almost eight to nine months, there has been a remarkable decline in influx. From August when it was 47,000, it came down to 16,000 in September, 2000 in November, 2000 in December and in January it is 2500. In February, it is 2000. In March, it is only 1,261. If you will see, it is even lower this month than even in 1953. So, I do feel that here is a welcome change. But then, the question arises in my mind: have all the ills which had come to us because there was this huge influx and which did complicate matters been attended to? Have things changed? Has there been more successful rehabilitation in the east during the last nine months? Not a bit.

There is another thing which I call slander and not propaganda. I call it slander. This has remained absolutely unchallenged for such a long time and I am glad that my friend Shri A. C. Guha has raised it, because I myself was going to raise it this time. It is said that rehabilitation has not been possible for East Pakistan refugees because they refused to go outside Bengal; that the West Pakistan refugees are mobile and that is why they are rehabilitated. Sir, I would be very glad if West Pakistan refugees are rehabilitated. I should be very glad of it, but there are many reasons for my doubting it. I also see what happens in this big city of Delhi. What is happening here? There were allottees of houses valued at Rs 10,000 about whom, after a great deal of agitation, the hon. Minister this year has been pleased to say that they may give their money in eight years. They

wanted it to be in 15 years. But I am glad he has given at least eight years. Now, 20 per cent instalment has to be paid immediately. I think the House should know how much it is. It comes to 1,000 to 1,800. I must state that none of our refugees, not even middle-class, is in a position to pay in one instalment,—Rs. 1,800 straightway. I think it is a very legitimate demand, that if we have given from the State a large amount of money for their rehabilitation—and rehabilitation is the main and basic problem—then, it is right that we should accede to their demand of Rs 30 instalment per mensem. It will take sometime for full repayment but at least, they will have shelter and a livelihood. Is it not right?

Then, they have complained about the departure from no-profit-no-loss basis of valuation. I think it is only right. Why should we make profit on them? If it is true that you have given one allotment and you have charged a particular price for a person in Malviya Nagar, why should not it also charge that same price for a person in Lajpatnagar? I should say it is a very legitimate demand of theirs, that all houses be sold at a no-profit no-loss basis.

Then again, there is the question of their rents being calculated on respect of their purchase money. I think that is also a very legitimate demand. It is a question that if we are going to rehabilitate them, we must have the money, and true, we want the money, because you are linking up your compensation with this. But at least we must see that those who have a little shelter are not charged heavily. Rs 10,000 per allotment is a humble enough price. I must say that if they have got shelter and they are prepared to pay a small amount by way of instalments, why should there be any objection? That is a very legitimate demand.

About the position in Purana Qulla, I read the speech made by Pandit Thakur Das Bhargava. I entirely agree with him. What is it they

want? They say, "We have been given temporary allotments. We have paid Rs. 150, while you do not have that money. Now, you are charging us again and you are meeting that amount from our claims". They say it is unjust. But the Government say, "it is all right". What I say is, let an enquiry committee of MPs be set up and let that committee go into the question of these rents. Is there anything unreasonable in such a demand?

Then the refugees say that "we want that there should be a plan for our permanent rehabilitation." I think that the hon. Minister said that he is going to give a plot of land in Jangpura. What has happened? These are known in Delhi. What has happened in regard to Kamala Market? If this is the result, as mentioned by Pandit Thakur Das Bhargava, in Delhi, in respect of refugee rehabilitation, then, you can understand what is the fate of those who are far away from the centre of Delhi? People from East Pakistan—the refugees from East Pakistan—are to go away to jungles. You want them to go to the jungles in Dandakaranya. You can understand what is going to be the fate of those refugees.

I want to explode this canard that the East Pakistan refugees are not going outside Bengal. Actually, what are the figures? The figures are these. These figures deal only with the rural families, because that is the real problem. In West Pakistan, whilst the total is 5·10 lakhs, how many have gone outside? 0·5 I have taken these figures only from the Government records. In respect of other families, what is the figure? Out of 1·69 lakhs, 62 lakhs have gone outside Bengal. So, it is time that we came down to brass tacks. I am very glad that my Punjab friends have got enough land inside Punjab. Very good. We from Bengal may not have evacuee property, but I say that the same problems would have arisen in the case of the Punjab refugees—the rural families—if they were not lucky enough to have had lots of land within Punjab. Therefore, I would not like

this constant harping,—I can read out from my figures,—again and again, of the Ministry trying to say that the reason and the only reason why there has been no rehabilitation of the East Pakistan refugees is that the East Pakistan refugees do not go outside Bengal to settle.

From the details which I shall give, I would show you that in Punjab alone, out of 19,62,000 West Pakistan refugees, 16,11,000 have been rehabilitated in Punjab; in Rajasthan, 1,64,000 and the rest in Bombay, etc. But those who were settled in Bombay, etc., were the people who came from Sind generally. From East Pakistan, out of 21,69,000, we have got 16,19,000 in West Bengal and 2,25,000 in Tripura and in Assam we have got 2,67,000—distributed in the three or four States. So, what the Government give is a completely wrong picture. I know my friends have been constantly dining in our ears that the reason why we have not been able to rehabilitate the East Bengal refugees is because they refuse to go and settle outside. It is not so. I should like to say why it is that in Bihar there are only 25,000 East Bengal refugees while in Assam, there are 2,67,000. Why is it that the refugees do not come away from Assam? Why is it that while we have got in Orissa only, 33,000 refugees, we have got 2,25,000 in Tripura. Why do the refugees in Tripura not migrate to Sealdah? The reason is, because of the condition in the camps and the failure of their rehabilitation. Take the case of the Bettiah refugees who deserted. It is not those who have been rehabilitated—those 5,000—who have migrated. It is the others who migrated. There were certain reasons, but even with all the provocations of any individual or any person, I tell you that no person who has been rehabilitated can be forced to desert once he has got rehabilitation. That is the big point which I would like to drive home to the House, because I do not know how far I will be able to drive this point home to the Minister. That is why I would beg of the Ministry not to give currency to this canard again.

[Shrimati Renu Chakravartty]

Now, I would like to refer to another point. The hon. Prime Minister also replied on one occasion when we had raised the question of Dandakaranya—I think Shri Sadhan Gupta raised that question—that refugees are being settled outside West Bengal that is in Dandakaranya. They are doing it without making complete evaluation of the land and the amount of fallow and that lies in West Bengal. He said that it is being done because we have to take into consideration, the geography, the population and all other aspects. In that way, if the total population is divided by cultivable land, there is no land in the whole of India where we can place these refugees. What we have been pressing for is, turn the fallow, waste, water-logged land in West Bengal into good land, reclaim it, and divide it 50-50 between the local people, the local landlords, the local landless people and the displaced persons.

I was surprised to hear the bitter speech made by my friend Shri Barman. I may tell him that today, the bitterness that is growing between the West Bengal people and the East Pakistan refugees is not because of the latter. I know some of them take fish from the pond; some of them steal coconut from the trees and other fruits from the crops. I have seen it. I have seen the bitterness in Rajarhat. But all this is not the fault of the displaced persons. It is the fault of the Refugee Rehabilitation Department's policies. It is the failure of the department that is responsible. I have again and again put my concrete proposals before this House but those proposals have been treated as so many scraps of paper.

Shri Barman said so much about the difficulties of finding land and that there is no land in the Sundermans. But I say there is and if you tackle it district by district, and let us find out how much land is available and how much could be improved, we could find land. He wants to send the refugees to Dandakaranya about which I shall say something

more later. He tells us that there is no land in North Bengal. There is a lot of forest land. There is the Terai area, tea garden area where fallow land is available. Nobody is wanting to take away the cultivable land, which is in the hands of the small peasantry. In Rajarhat the local peasantry have been fighting not only under the leadership of the Kisan Sabha and ourselves, but the Congressmen themselves have been holding meetings to oppose the acquiring of peasant's lands. I would like to place before you some of the leaflets which I have got. Today satyagraha is taking place there. For five years I have been trying to din this into the ear of the hon. Minister and before him his predecessor that the small peasants land should not be taken, but it has been refused. Now the position is that the local people and the refugees who are living lives of hell in tents are not able to take that land. The hon. Parliamentary Secretary tells me that they have passed orders not to take the land. I do not know how far it is true. If it is true, I will be the first person to welcome it.

But together with it, let us take the fisheries. Why is it that fisheries go and evade these fisheries? There are fisheries not only within the water, but outside it. There are certain people who are very high up in the offices of the Ministry who do not want this to happen. I will say to my hon. friend, Mr. Barman, there are hundreds of acres of land in my area. Let him come and see; there are lots of barren lands, fallow lands full of saline water and they can be used for cultivable purposes.

Shri Barman (Cooch Behar—Reserved—Sch. Castes): It is not easy.

Shrimati Renu Chakravartty: Nothing is easy. I would like to ask my friend, is Dandakaranya easy? Let us consider it from that point of view. Firstly, there is nobody who will say, we object on principle to people going outside. But our question is, let us first take the whole matter in an integrated way. Let us

not create divisions between East Bengal and West Bengal. Let us see if we can create good land from the waste land that is there. Let the local people also be benefitted by the refugee rehabilitation scheme. That is my outlook.

I want to be convinced as to whether Government really has an idea as to how far there is fallow land or not. I asked a question when we were in the Rehabilitation Consultative Committee, about two years ago, as to whether a total evaluation of the fallow and waste land has been made. At that time the hon. Minister said that the information was that hardly any suitable land of any measurable size was available in West Bengal. He, however, agreed to have the matter examined. That was the answer given to us at that time. When I put a starred question the other day, asking the Minister whether any collection of data has been made to evaluate waste land after the Ishaq report on undivided Bengal, and if not the reason therefor, he says, "no survey of waste land has been undertaken by the Central Government; an enquiry has been made by the State Government. We have asked whether they have made any survey after the Ishaq Committee report and the information when received, will be laid on the Table of the Sabha." I should like to know on what ground we are proceeding to say Bengal has reached saturation point. There is no data on which the Central Government is making statements, I say it is a totally wrong thing to do. First of all, let us find out what amount of land we have within West Bengal and then, after we have got that land divided amongst our own landless people as well as the refugees, we shall certainly see if there are other areas near about Bengal; we shall certainly see that our refugees go there.

Coming to Dandakaranya, it has been a source of a great deal of discussion in this House. As far as the replies given to me and Shri Sanganna are concerned, I find that actually there is hardly any scheme. Chapal Bhattacharya knows all about it he

says and I am glad he knows. But as far as Khannaji is concerned, he says:

"It is very difficult to say at this stage what will be the total quantum of the area that will be reclaimed, because surveys are being undertaken.... There are no communications and there are no roads. The nearest railway station is about 100 miles away, but in spite of all these difficulties, I can assure the hon. Member and the House that we are doing our level best."

It is good that we are doing our level best, but when this will be available God only knows. A large amount of money has been spent and I do not know whether it is going to pay you, because we have seen many reports which have appeared in the Press. It said that the Gazetteer of Koraput district published a statement in 1941 about Malkangiri taluk, which, the hon. Minister says, is one of the areas, which says:

"Generally speaking, the soil is of very poor quality and after the forest has been cut down and the natural humus has been subjected to the withering heat of two or three summers, there is very little virtue left in it."

Besides, in the rainy season, it is impossible to get there, and even the jeep in which the "Statesman" reporter visited the place got stuck up for four hours. There was a very interesting letter written by a person from F.A.O., Mr. J. N. Sen Gupta. He has quoted from the census report of India, 1951, on Orissa, where he talks about the Koraput district and he says:

"The destruction of forest and the scrub jungle done in the interests of intensive cultivation and Grow More Food Campaign exposed their land to the quick walk of water and wind, with the result that the top soil, which is generally fertile, is logged."

He goes on to say that in the Eastern Ghat region, the steeply inclined hill slopes and surface soil are subjected

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to rapid erosion due to heavy rainfall and this again, is aggravated by deforestation. If this is true, I would beg the hon. Minister to consider whether we are right in spending this huge amount of money, which we need very badly. We want it for the refugee rehabilitation and we do not want the money to be wasted. If this is at all true, if a part of it is true, I should say, let us be a little wiser. Let us find out first if there is, and I say there is, fallow land in Bengal. Let them undertake a proper survey and evaluate all the water-logged areas in our own State and after that, only after that, we should try to undertake such things.

I do not want to take any more time over this matter. I would like to mention one or two other points. There is the question of urban rehabilitation. Regarding this question, the problem of employment, if I may say so, this has been a sorry tale of all colonies. If I can give you the sequence of events that has taken place regarding the setting up of industries in our various urban colonies the truth will be evident. In January, 1955, soon after Khannaji took over the Ministry, he said, 8 schemes were sanctioned and 7,000 people were to get jobs. There were to be 3 spinning mills, steel wire, ropes forgings, calcium carbonate factory, etc. after spending Rs. 384 lakhs. In October, 1955, from 8 schemes, it became 13 schemes; 9,000 people were going to be benefited; there were to be 6 spinning mills, the same calcium carbonate factory, wire rops, steel forgings, etc. In March, 1956, i.e., 1 year and 2 months later, 36 industrial schemes were sanctioned. But what is the result? We find the same names—J. K. Steel Factory, Rishra, Banga Luxmi Cotton Mills, Taherpur, Luxmi Narayan Cotton Mills, Rishra, Bengal Fine Spinning Mills, Gayeshpur, etc. All these are to go into production in a year or two, and some, they say, they are going to start in one or two months. When we put a question on 18th December 1956, almost another year afterwards, we find the same answer

given. Now, if we see the report of the Ministry for 1956-57, we find the same thing. Except one or two, the others have not gone into production. This is the way in which the entire question has been deliberately shelved and the economic situation has become desperate.

For instance, take Gayeshpur and Taherpur. They have a long history. I do not want to take up the time of the House. Mrs. Ray knows about them. They were the colonies which came in for a great deal of criticism in the fact-finding committee's report. We have been hearing for three years that they are going to have spinning mills in these two places. We are told that 200 to 300 people have been recruited. For what? Half the building is constructed a bit of the machinery has been ordered. I was told by my friend, Shri Prabhat Kar, who is a representative from that area, that in neither of these two places any industries have been started. This is the whole tale of rehabilitation, of gainful employment, which is going on whether it is in the rural sector or in the urban sector.

There is one more point and that is regarding the squatters' colony. The same is the tale about squatters. In 1954—I am reading from the report; I am not saying anything of my own—we were told that 133 colonies are going to be regularised. Later on, in the Consultative Committee we came to hear that 25 colonies are going to be added. In 30 colonies the survey was completed in 1954. We were told that the work was in progress. In 1955 how many colonies were regularised? Three. In 1955-56 nothing was stated—complete silence on the matter. In 1956-57 we are told that from the 133 plus 25 colonies, the eligible colonies are 131. They have been reduced suddenly. For three years 39 colonies have been regularised. I think many of the people who are living in the colonies were long been dead by the time we have regularised these colonies if we are to wait like this. The position is the same

everywhere whether we take up the question of the refugees in Assam or in Tripura.

In Tripura what is the position? Loans which have been sanctioned years ago have not been given. Everywhere delays and delays. Even those who are supposed to get money for reclamation of jungles have not been given money.

There are so many other cases. There is no time to take up these matters. I would say that the entire Ministry has got to be looked into. It is no use giving excuses. I know what the answer from the hon. Minister is going to be. He will give a long number of figures. When I go there, I will find that nothing has been done. I can give example from my own place. There is the example of Chandipur Colony where houses have been built much earlier. In the early days of the influx, they were living in thatched houses with bamboos. Those people were living in a terrible condition, we represented that matter a year ago and then Shri Khannaji sent his people there. It was agreed that before the monsoon sets in, all the repairs will be undertaken. Now monsoon has come and almost gone. In another month the monsoon will be gone. But I have been getting letters that nothing has been done.

There is one small rehabilitation centre in Madhyamgram where three sets of women have been trained in waste silk spinning. We have been begging for a production centre. Let these women spin and get some money and Government will buy the raw silk. But it is now 1½ to 2 years and nothing has been done. It has not been sanctioned. Is it possible for non-official organisation to carry on for such a long time, training women, who have come with so much hope, without Government help?

This is the way the whole affair is continuing. So I say that unless this Ministry realises its own failures and makes up its mind that it is going to pursue new policies and it is going to eliminate not only the delays but also corruption that is rampant in this Ministry—Shrimati

Renuka Ray knows it—nothing can be done. Now what is the state of affairs? If a refugee has applied for a loan, at least a part of the loan will have to be given to Auckland House in order to be able to realise that loan. This is the position. Everybody knows it. But nothing has been done to check it. This corruption, this delay, this callousness, this persistent and continuous wrong policy, this, I say, is the root cause for the non-rehabilitation of these refugees and I say the Ministry, which has been given so much money by the public exchequer, the Ministry which has been entrusted with healing the wounds of thousands and lakhs of people who have been uprooted from their own homes, has no right to follow the present policy and it has to give a fit and proper deal to the refugees. So I say that this time when the Ministry takes up this problem, it has to try not only just to show propaganda material but really to take upon itself the great task which has been entrusted to it.

Shrimati Renuka Ray (Malda): I am very glad to find that there has been certain amount of change in the Parliament and that the problem of the East Bengal refugees is being discussed at much greater length than I used to find in the olden days. I do not know whether anyone, more especially anyone outside India, is aware of the fact that during the one decade that has come and gone, day after day, month after month and year after year, every day, even though there were lull periods, refugees in thousands and lakhs have poured into West Bengal from East Bengal. The State of West Bengal has a total area of 30,770 sq. miles and a density of population of 806. The next State in which large numbers have come is East Punjab, where the total area is 36,389 and the density of population is 340 per square mile. Apart from this, there was interchange of population in the East Punjab but in West Bengal they are all an additional number. Now I have not got very much time and I want to lay emphasis on two or three major points.

[Shrimati Renuka Ray]

The first one is regarding land in West Bengal. I find that the Ishaq Report has been quoted again and again. Anyone who has knowledge is aware that the Ishaq Report was drawn up with one purpose, one intent. It was to bring the whole of Bengal into Pakistan, to show that there was a majority even in the western region of Bengal of Muslims and, therefore, this report was drawn up to bring from neighbouring provinces more Muslims into the western region of Bengal so that if and when the partition came the whole of Bengal had a majority of Muslims. It was done with a purpose. Everyone knew that the density of population was very high and, therefore, to have some argument to show that there was room there to bring some further people, this report was drawn up. Since then there has been an agricultural survey by the West Bengal Government.

Shrimati Renu Chakravartty: Put it on the Table of the House.

Shrimati Renuka Ray: There was a survey some few years back which showed that out of the 5.78 lakhs acres of waste land there is in West Bengal 2.47 lakhs acres which will be suitable and some of it after reclamation. I cannot go into every detail of what type of lands have been given to what type of refugees. But this 2.47 lakhs of acres of land have been utilized.

Now we hear a great deal about the Sunderbans. The hon. lady Member has just mentioned it. She has stated that Shri Barman should go down with her and see all that. I would ask her to come with me to some of the refugee colonies in the Sunderbans such as the plot. It is very difficult to get there. It takes time and when you get there you feel sorry that we placed them there. For, in spite of the predictions that in two years, after the bunds are put up, the land there would no longer be saline, it has become very difficult to keep these people there, including even the hardest of refugees.

Shrimati Renu Chakravartty: There have been no desertions from there.

Shrimati Renuka Ray: Of course there were desertions at first. I have been there personally, and I have had to move those people more into the hinterland. There was room sufficient only for a few people, but for more people, there was not sufficient room.

It is well known what the position and fate of the local people in the Sunderbans is, in spite of the bunds that have been built. My hon. friend was talking about refugees today. But she also talked sometimes about the local people and their needs, in the Sunderbans. I would like to say one thing in this connection. After 1952, it became quite obvious to anyone who would go and see West Bengal that the only way of putting up the refugee cultivators who were coming from that time onwards into the State of West Bengal was by undertaking big schemes of reclamation. And schemes of reclamation have been undertaken. There were water-logged, submerged areas like Sonarpur, Aarapotch, and Bagjogla on which a good deal of money was spent. But injunctions after injunctions from the High Court came. Now, who were the people who inspired them? Who were the people who said to those Bagjogla refugees 'This land should be yours. You have been put here in tents, and you have to be helped in rehabilitation.' That was true. They were put there by us. But the local people were also told 'This land is yours. If the land is reclaimed, it should go to you.' Thus the same people encouraged friction between the refugees and the locals.

The State Government had to make an arrangement by which anyone who had not got six bighas of land among the local people should also be included. That was done. But that was not sufficient. In spite of it came injunctions after injunctions from the High Court. In Bagjogla, about 160 acres or so have actually been given to these poor unfortunate refugees up till now. But there is local opposition from the local people. For, this is a

State where there is a lot of landless labour who also have to be provided.

Now, another hon. Member referred to Bankura. What is the fate in Bankura today? Year after year, we have scarcity conditions there. If tomorrow, we have a big irrigation project, do you mean to say that the local people can be left out from the benefits of such a project?

Shrimati Renu Chakravartty: Why should they be left out?

Shrimati Renuka Ray: Would there be enough land to accommodate the incoming refugees? So, it would not be possible. I said once, and I say it again that if for another five or ten years, this sort of thing goes on, and there are no proper rehabilitation arrangements in other States for the East Bengal refugees, there will be no standing room in West Bengal.

Having dealt with the cultivator refugees, I shall now come to the overcrowded economy of West Bengal. But before doing so, I would like to say one thing. There is an idea in the minds of some persons that there has been excessive expenditure on rehabilitation in West Bengal, in the eastern regions. I have not got the entire eastern region figures with me, but let me give the figures for West Bengal. Rs. 38 crores have been given to 2.2 lakhs of refugees, which, when averaged out, would be less than Rs. 800 per family, which is much less than the ceiling rate that has been prescribed. And how has this money been spent? It is not for the Union Minister of Rehabilitation or the State Government's Rehabilitation Ministry to make the assessment. The *Statistical Survey Report* of the Statistical Bureau which has done a survey up to the middle of 1955, which is very revealing, and which is very interesting, says what exactly has been done, and what has not been done.

At page 4, paragraph 4(1), the reports says:

“The total number of migrants who had occupation in Pakistan

is 5,59,000. The number having occupation since migration is 7,29,000.”

At page 6, paragraph 4 (21), the report analyses that the income level of the migrant earners shows that 41.8 per cent of the displaced persons have an income of over Rs. 50, of whom 13.4 per cent earn more than Rs. 100, and the rest are earning below Rs. 50. Now, it is quite true, it is absolutely true, that the income level of many of them is below than in the State. It is also perfectly true that many of them have only been partially rehabilitated, and they do not even have an income of Rs. 50. It is also perfectly true that many of them had not yet been rehabilitated. I am talking of those who had come into the State, at that time, when the number was 27 lakhs.

The report also reveals what has happened to the money that was given for house-building purposes. At page 36, para 23, the report says that leaving out the single-member families, 3,08,000 families own houses of their own. Of these 2,81,000 families have been assisted by Government, while the rest have built houses for themselves. With an average of about five persons per family, this covers about 21,45,000 persons out of the 27,23,000 persons who were in the State at that time. The report also points out the types of houses that have been built, the amount of money that was given, and that it is possible to give to the displaced persons in the rural areas. Their houses are similar to those of the people who live there. But since the houses were being newly built, at least they might have been given better ones. All the same, to say that the money on rehabilitation was wasted is not correct. I do not understand how it was wasted, when the money is not adequately given for rehabilitation as yet.

Again, if you see the report of the Ministry, you will find how much money has been given by way of grants, and in the State of West

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Bengal, Rs. 13 crores have been given for education, medical facilities and various other things. The *Statistical Survey Report* about education is very interesting. At page 3, para 3 (4), it is stated:

“An interesting feature is that amongst the children of displaced persons, the percentage of literacy is more than double of what it is amongst the population as a whole.”

It further says:

“When the migrants came to India, their percentage of literacy was already high. But there has been an overall increase of more than 25 per cent over the standard of 1950, during the past five years.”

[SHRI MOHAMED IMAM *in the Chair*]

13.50 HRS.

At page 37, in para 36 of this report, details are given of the problem of migrants who are in employment. It shows that — and this is something which the rest of India must know—the impact of the refugee rehabilitation on the State of West Bengal has been such that

“the economic standard of the State has been lowered to the extent of a deficiency of income of Rs. 21.9 crores per year as a result of migration.”

The migrants came into the State, which was already over-crowded, and they have increased the pressure on land, which was already heavy.

The report adds:

“1,08,000 migrant earners in excess of the numbers who were employed in Pakistan and the numbers warranted by the normal rate of increase of the labour force amongst the migrant population, have proportionately increased the unemployment problem among the indigenous population involving a loss to them of Rs. 10.8 crores per year.

In the desperate search for employment by the migrants, the *per capita* income of the State as a whole has been lowered. The total loss to the State in terms of *per capita* income on account of migration, therefore, must be higher than the aforesaid Rs. 21.9 crores. Every thousand migrants who have come into the State since the date of Survey (which was July 1955) or will come in future will adversely affect the economy of the State by an additional amount of Rs. 2.9 lakhs per year. It is important to distinguish these amounts from expenditure on rehabilitation. The amounts represent the compensation which is needed by the State as a whole for recovering loss of income as a result of migration”.

At that time, out of a total expenditure of Rs. 33.45 crores, Rs. 19.35 crores were given as house-building loans. Uptodate, Rs. 33.60 crores have been distributed to individual displaced families. Of this, Rs. 21.84 crores has been spent on house-building loans.

It is impossible to quote the entire report in the short time at my disposal, but I would request the hon. Minister to get copies of this from the Statistical Bureau of the State of West Bengal and provide them to Members of Parliament. It would make interesting reading because it shows what has not been done and what has been done; it also shows the inadequacy of the amount given for rehabilitation. It is natural that much more could not have been done.

Remember that certain families had the full limits while others have had much less. The fact that a good deal, 41 per cent, have an income of Rs. 50 is due to the fact that every avenue of employment that the State Government could find, whether in Government itself or in private firms which Government sought, was given to the refugees. In 1954 rose a situation in which any young man who had grown

up in West Bengal could not find employment because all employment had to be given to refugees on a priority basis. Therefore, the position has been reached that it was impossible to continue that way. Room had to be found for the local population also to get employment.

It would be quite incorrect to say that the local people of West Bengal have no sympathy or that they want to create trouble or the East Bengal refugees or that the East Bengal refugees are to blame. But the hard and naked truth has to be faced. I know the hon. Minister will agree with me. The facts are there, that it is not possible for West Bengal to do anything more. No words can describe the position that obtains in West Bengal today all over the State due to its overburdened economy.

The hon. Member spoke of North Bengal. What is the position in North Bengal? If she goes there, she will see it for herself. Raiganj practically is a new town built by refugees. In Cooch Behar, what is happening today? In spite of migration certificates, without migration certificates people are coming into Cooch Behar and Jalpaiguri from across the border. This is the position of the State. This position has obtained for sometime now.

In 1952, for the first time the State Government pointed out that expensive schemes of reclamation would have to be undertaken. It was decided that the extra cost of this would not be borne by the refugees. But when the influx started in the beginning of 1954, it was decided in the middle of 1954 that it was not possible for the State of West Bengal to rehabilitate any new refugees and they were to be kept in camps—transit camps. The West Bengal Government used to have work-site camps; the system of work-site camps broke down with the influx of refugees, pouring in day by day; it was difficult even to find enough high-land to put up tents.

It is these refugees who are still in camps, on whom, one may say, the expenditure has been infructuous. That is quite true. But this is no part of expenditure on rehabilitation in West Bengal. I know that the Ministry of Rehabilitation has been trying. But it is a fact that for these and other people who have come, schemes of rehabilitation have not upto now been put up in other States on an adequate scale. The Union Ministry of Rehabilitation also cannot work alone, in the air. It needs the co-operation of the other States. The whole problem of rehabilitation can only be solved in co-operation of all the people of India who must realise what this problem has become for this area. I do claim that West Bengal has borne a heavier responsibility than any other State in settling refugees.

A great deal has been said about the Dandakaranya scheme. My own feeling is that it will take time. In the meantime, there must be other schemes. I once suggested to the Minister, and I am making that suggestion again in all seriousness, that there should be at least one scheme for East Bengal refugees somewhere near Delhi. You have every other type of refugee near Delhi. Why should not there be one scheme for the East Bengal refugees so that people may understand what they are like, so that the wrong ideas about the East Bengal refugees may not persist? While the Dandakaranya scheme is being implemented, you will need this scheme and other schemes outside West Bengal to be quickly implemented if infructuous expenditure on camps is to be avoided.

I have no time to go into great detail, but I want to make one point. That is about the aptitude of the East Bengal refugees. There is a wrong impression — I agree with the hon. Member who spoke before me on this point — with the whole of India about the East Bengal refugees' capacity, there is a wrong impression. There are 22 lakh refugees in West

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Bengal who have been given loans either fully or partially. In spite of the over-crowded economy there, 41 per cent have settled down, people who never earned a living in Pakistan are earning their living today. Valiant efforts are being put up by all these refugees to settle in that area.

It is absolutely true that in East Punjab, every cultivator who came could be settled, but in West Bengal, what was the amount of land that could be given to even those who could be settled? If these things are borne in mind, I think people will realise that because some persons are induced to squat in Sealdah, particularly before elections or at any other time, that does not show the real calibre of the East Bengal refugees. Because there are people who fish in troubled waters, as Dr Subbarayan said the other day, it does not mean that all East Bengal refugees fall a prey to them. That is not true.

A large number of those who came in earlier years and suffered have settled. Some of them have been unsettled during the last floods along with the local people; yet they have shown tenacity in settling again. Surely those people should not be forgotten, when we are thinking of the East Bengal refugee.

That is why I would ask the Minister to have some scheme near Delhi so that the people all over India would understand the problem of these East Bengal refugees. Also they would understand the problem of the area from which they came and what struggle they are making to settle down. A few lakhs should not be allowed to spoil the fair name of a large majority who have done their best and are still struggling to settle in an over-crowded economy.

I have sought the forum of this House because I feel that it is essential for India to understand the problem. Not the Union Ministry of

Rehabilitation, nor even the Government of India by itself can solve this problem, unless there is some other solution. Many attempts have been made, hundreds of attempts have been made to change the climate in Pakistan, each one of them has proved abortive so far. Therefore, it is for India to plan out what she is going to do. Kashmir and the Canal Waters disputes are discussed in the international forum, at length and often in a twisted and garbed fashion. But what of the East Bengal refugees, squeezed out from their homes and moorings, the treatment of Pakistan towards minorities?

I am glad that the Dandakaranya scheme is to be implemented. But that will not answer the present. The unfruitful expenditure on camps, whether those camps are kept in West Bengal or in any other State, will go on until rehabilitation schemes properly executed and carried out can be set up outside West Bengal.

With these words, I support the Demands

14 hrs

श्री राजा रमल (चावनी चौक) समा-
पति महोदय, मैं पुनर्निवास मंत्रालय के सम्बन्ध
में बन्द एक बाते इस सदन के सामने रखना
चाहता हूँ। मुझे अपने पुनर्वास मंत्री महोदय
से बड़ी हमदर्दी है क्योंकि जब से
पुनर्निवास का काम उनके जिम्मे पड़ा है,
बहुत सारी बाते जो शुरू शुरू में सरणार्थियों
या पुरुषार्थियों के लिए की जा रही थी, वे
करीब करीब बन्द कर दी गई हैं। आपने
के लिए श्री पुनर्वास मंत्रालय की जो पालिसी
है वह अधिकतर यही है कि पुनर्वास के काम
को जहाँ तक हो सके समेटा जाए। यह मंत्रालय
घब इस कोशिसा में है कि उन सरणार्थियों
को जिन्हें की मुद्दाबन्धा देना है या जिन्हें
इसे बन्दना है उसको जल्दी से जल्दी किया
जाए और इस कार्य को समाप्त किया जावे।

किन फिर भी मैं यह प्रपना कर्तव्य समझता हूँ कि उन बातों का यहाँ पर चिक्र कर्क जिनका सम्बन्ध दिल्ली के भासपास बसे हुए शरणाधीन भाष्यो से है।

सब से बड़ी बात जो इन मन्त्रालय से सम्बन्धित है वह भासपास के इलाको मे बसे हुए शरणाधीनो की जरूरियात जिन्दगी है। आज हिन्दुस्तान का विभाजन हुए करीब दस बरस हो गए हैं और यहा दिल्ली के भासपास शरणाधीनो के लिए काफी टाउनशिप बने हैं, काफी कालोनीज बनी हैं और बहा पर हजारी की तादाद मे इन भादमियो को भाबाद किया गया है। जिन इलाको मे इन लोगो को बसाया गया है, उनके बारे में मुझे बडे दुःख के साथ यह कहना पडता है कि जिन तकलीफो की ओर यहा पर बार बार इस मन्त्रालय का ध्यान आकर्षित किया जाता है, उनको दूर करने की ओर जो इस मन्त्रालय के कदम बढ़ते हैं वे बहुत हल्के बढते हैं। मेरा इशारा इस ओर है कि शरणाधीनो को बगाने के लिए हमने जिस वक्त इन कालोनीज को बनाया था उस वक्त हमने पूरे तीर पर नही सोचा था कि आया इतने लोग जो भाबाद होंगे उन्हें वहा किन किन चीजो की जरूरत होगी और आया वे यहा पर मुहैया भी हो सकेंगे, या नही। हमने इन कालोनीज को जल्दी मे बनाया और इन लोगो को इन कालोनीज मे जल्दी मे बसाया। इन कालोनीज को बने आज करीब पांच छ साल हो चुके हैं और हर साल यह सवाल हमारे सामने आता है कि आया बहा पर बिजली का, पानी का, सड़को का और मदर्सो इत्यादि का या डिस्पेंसरीज का पूरा पूरा इतिजाम है या नही और हर बार यह कहा जाता है कि इस ओर पूरा ध्यान दिया जा रहा है लेकिन इसके बावजूद भी आज कई ऐसी कालोनीज हैं जोकि अंधेरे में पडी हुई हैं या जिन में यह सामान जिन्दगी नही है कि जो कम से कम एक इंसान के लिए जरूरी होते हैं। बार बार इस ओर हम अपने सभी महोदय का और इस मन्त्रालय का ध्यान दिलाते हैं लेकिन

जिस रफ्तार से यह चीज हो रही है, वह बहुत ही सुस्त रफ्तार है और इस रफ्तार को तेज करने की जरूरत है। कुछ इलाके ऐसे हैं जोकि शहर से बहुत दूर हैं और एक बहुत जरूरी चीज जोकि बहा पर बसने वाल के सामने आती है वह आने जाने की होती है। हालांकि डी० टी० एस० ने कुछ इतिजाम किया है और सरकार ने भी ऐसी कालोनीज में रेल चलाने का बन्दोबस्त किया है लेकिन ये तिल्कुल काफी नही है और शरणाधीनो को और खास तीर से उनको जिनके कि बच्चे पढने जाते हैं या जिन को रोज शहर आना जाना होता है, बहुत तकलीफ आने जाने में होती है। आने जाने की तकलीफ को तो आर्य छोड दीजिये। इसके अलावा भी मैंने देखा है कि कई इलाको मे अच्छा पीने का पानी भी नही मिलता है। हालांकि बार बार इस की तरफ तबज्जह दिलाई जाती है और यह कहा जाता है कि इसका इतजाम हो रहा है लेकिन होता नही है। कई कई इलाको में तो बिजली भी नही है और कुछ इलाक ऐसे भी हैं कि जिन के अन्दर गन्द पढा रहता है और इस गन्द को उठवाने का और फिक्रवाने का कोई बन्दोबस्त नही है। कई इलाके ऐसे हैं जहाँ पर कि किनी भी म्यूनिसिपल कमेटी द्वारा कोई इतिजाम नही किया गया है और न कोई म्यूनिसिपल कमेटी इसको अपने जिम्मे लेने के लिये तैयार है। सरकार ने इन इलाको के बारे में इटेरिप अट्रेंजमेंट किया हुआ है जोकि तिल्कुल ना-काफी है और उसका इतिजाम जब तक पूरे तीर पर नही होगा या उस तरीके पर नही होगा कि जिस तरीके पर एक म्यूनिसिपल कमेटी करती है, लोगो की तकलीफे दूर नही हो सकेंगी। मैं चाहता हू कि सभी महोदय इस ओर ध्यान दें। इस पर सरकार को नीर करते करते काफी धर्सा गुजर चुका है और यह इतना धर्सा है कि जिस धर्से में बडे बडे शहर भाबाद हो जाते हैं। ये कालोनीज जो इतने सालों से भाबाद हैं और सरकार ने लोगों को जगह जगह से निकाल कर पांच पांच

[श्री राजा रमण]

घोर सात सात मील दूर आबाव किया है लेकिन उनके लिए उन जकरियात का भी एक इंसान के लिए पहली जकरियात होती है, अभी तक पूरा बन्दोबस्त नहीं किया है। मंत्री महोदय की ओर से हमेशा ही यह कहा जाता है कि जहाँ तक रुपये पैसे का साल्लुक है हमारे पास इसकी कोई कमी नहीं है। जब ऐसी बात है तो समझ में नहीं आता है कि इन सहुलियात को मुहैया करने में इतनी देरी क्यों की जा रही है। मैं मंत्री महोदय से प्रार्थना करता हूँ कि वह इस ओर ध्यान दें।

घब में चन्द बाते शहरी इलाको के बारे में भ्रम करन चाहता हूँ। आज से तकरीबन दस बरस पहले हिन्दुस्तान का बटवारा हुआ था और उस वक्त हजारा मकान दिल्ली के अन्दर ऐसे थे जोकि मिसमार कर दिए गए थे आपसी झगड़ों की वजह से, और उनमें जो लोग रहते थे वे इधर उधर भाग गए थे। उन मिसमार मकानों के अन्दर घब भी कुछ लोग पड़े हुए हैं और उनकी हालत इतनी बर्दनाक है, इतनी खराब है कि उसे देख कर हैरानी होती है और समझ में नहीं आता है कि सरकार उनकी तरफ क्यों ध्यान नहीं देती है। ऐसे हजारा मकान हैं कि जिनको मिसमार कर दिया गया है और उनमें से बू उठती है, पेसाब, पाखाना बहा किया जाता है, उनमें से गन्द उठता है और इनके आसपास लोग रहते हैं। इनकी जो हालत होती होगी उसका आप सहज ही अन्दाजा लगा सकते हैं। इन मिसमार मकानों को न बेचा जाता है और न ही इनको किसी के हवाले किया जाता है। आप इस बात को जानन ही हैं कि शहरों के अन्दर आबादी की क्या हालत है। हजारों लोगों को मकान नहीं मिल पा रहे हैं और उनको शाहदरा, गाजियाबाद इत्यादि में जाकर रहना पड़ रहा है। इन लोगों को घाने जाने में जितनी तकलीफ उठानी पड़ती है, उससे आप परिचित ही हैं। अगर इन तमाम मकानों को सरकार किसी तरह से किसी एक कारपोरेशन के

हवाले कर दे या कोई और ऐसी स्कीम निकाले कि इन तमाम मकानों को फिर से बना दिया जाए और उन लोगों को जोकि तकलीफ पार रहे हैं चाहे वे शरणार्थी हों या उसी इलाके के रहने वाले हों, उनको दे दिया जाए तो ये मकान बहुत सारे लोगों की जरूरत पूरी कर सकने हैं। कितने ही सालों से वे इसी हालत में पड़े हुए हैं। वे खंडहर हो गए हैं, बोखीरा हो गए हैं। लोग इनमें नहीं रह सकते हैं। क्यों जमाना था कि लोग जब भाग कर आए थे तो वे इन में बस गए थे। आज उनकी हालत यह है कि किसी की छत नहीं है, किसी की छत टूटी हुई है, किसी की दीवार टूटी हुई है और जो लोग इनमें रहे हैं वे एक प्रकार का खतरा मोल लेकर रहे रहे हैं। इनको सरकार बचती है और बेचे जाने पर जब कोई इनको खरीद लेता है और जिस रोज वह खरीदता है, उसी रोज से वह उन आदिमियों को जो उनमें रहते हैं निकालने की कोशिश करने लग जाता है। जो खरीदता है वह भी अपने आपको मुसीबत में डालता है और जो रहता है वह भी अपने आप को मुसीबत में आता है। मैं चाहूंगा कि सरकार इस ओर तबज्जह दे। हजारों मकान ऐसे हैं जो बोखीरा हालत में हैं। मैं मंत्री महोदय की आस तीर पर तबज्जह उन मकानों की ओर दिलाया चाहता हूँ जोकि मुहल्ला करोड और बडूक वाली गली में है। ये दिल्ली गेट और अजमेरी गेट स्कीम से लगते हैं। सभी मकान ऐसे हैं कि जो इबंक्वी प्रापटी में आते हैं और इन सब का आपके मंत्रालय से वास्ता है। अगर आप देखें तो आपको माऊम होगा कि इन मकानों में जो लोग रहते हैं वे बड़ी मुसीबत में हैं और हर साल इन मकानों में से दो तीन मकान गिर भी जाते हैं। अगर हम कस्टोडियन के पास जाते हैं और उनसे प्रार्थना करते हैं कि इन मकानों की रिपेयर करायें तो उसके लिए वह तैयार नहीं होते हैं और कहते हैं कि वे इनको बेचने की फिक में हैं। बेच कर के भी क्या हालत होगी? मैं यह कह सकता हूँ कि

जो लोग इनको खरीदेंगे वे भी मुसीबत में पड़ेंगे और जो लोग उन मकानात में रह रहे हैं वे आज भी मुसीबत में हैं और आयन्दा भी उन मकानात के विकल्प के बाद भी मुसीबत में रहेंगे। मेरी समझ में नहीं आता कि क्यों नहीं एक स्कीम पुनर्वास मंत्रालय निकालता जिसके कि मातहत उन गलियों के तमाम मकानात को एक सिरे से डा कर दुबारा नये सिरे से तामीर किया जाय और उन लोगों को दिये जाय जो कि उनमें बसे हुए हैं, फस्ट प्रिफरेंस उनको दिया जाय, लेकिन अगर उनका झालटरनेट अरेंजमेंट हो गया है और वह वही पर रहना चाहते हैं तो दूसरे व्यक्तियों को ऐलाट कर दिये जाय। ऐसा होने से जो रात दिन उन मकानों में रहने वालों को खतरा बना रहता है वह दूर हो जायगा। मैं ने मंत्री महोदय का ध्यान कई बार उस ओर दिलाया है और मैं समझता हूँ कि इसकी तरफ तबज्जह दी जानी बहुत जरूरी है और इसका एक इलाज यह हो सकता है कि उन इलाकों के मकानों को पुनर्वास मंत्रालय से हाउसिंग मिनिस्ट्री खरीद के और खरीदने के बाद उनको मिसमार कर के दूसरे मकानात स्लम क्लियरेंस के नाम पर बना दे और जो लोग पुराने उन मकानात में रहते हैं उनको फस्ट प्रिफरेंस दे कर दुबारा बसाना चाहिए और अगर वे न रहना चाहें तब दूसरे लोगों को वे मकानात दिये जाय। उन बोसीदा मकानात में से उन लोगों को निकाल कर कहीं ऐसी कौलीज में भेज दे जहां वे आराम से रह सकते हो ताकि उनकी दिक्कतें खत्म हो और जो जान माल का खतरा धाये दिन बना रहता है वह दूर हो। पिछले साल भी उन्ही इलाकों के अन्दर एक मकान गिरा था और उसमें एक बच्चा मर गया था और कई आदमियों को चोटें आई थी। वहां से कुछ लोगों को निकाला गया और कुछ को बाकी छोड़ दिया गया। वहां कई और मकान गिरे हैं, यह तो खैर हुई कि उन मकानों के गिरने से कोई आदमी नहीं मरा लेकिन रात दिन का वह खतरा तो बना हुआ है। मैं चाहता हूँ कि मंत्री महोदय ऐसे बोसीदा मकानात की तरफ ज़ास तौर से तबज्जह

दें। मैं समझता हूँ कि उन मकानों को दूसरे आदमियों को बेच कर के यह मसला हल नहीं हो सकता है बल्कि उससे दिक्कत और बढ़ती है। इससे बेहतर यह है कि उन तमाम मकानात को हाउसिंग मिनिस्ट्री के हवाले कर दिया जाय और उनसे यह कहा जाय कि जितना रुपया पुनर्वास मंत्रालय को देना हो वह मंत्रालय दे दें और उनको अपने काबू में करके उनको मिसमार करके जो लोग वहां रहते हैं उनको कहीं टेम्पेरी तौर पर शिफ्ट करके या परमानेंट तौर पर दूसरी जगहों देकर उन तमाम इलाकों को साफ़ करके नये सिरे से मकानात तामीर करायें और यह जो दिल्ली शहर के अन्दर लोगों के रहने की तंगी है, उसको किसी हद तक दूर करे।

मैं यह अर्ज करना चाहता हूँ कि यह देखा गया है कि पाकिस्तान और हिन्दुस्तान के बीच में कुछ समझौता उन बैंकों के मुताल्लिक था जो कि डिस्प्लेड बैंक हैं। पाकिस्तान से समझौता होने पर बहुत सारा रुपया हमारे पुनर्वास मंत्रालय ने पाकिस्तान से बसूल किया और उस बसूल की हुई रकम को डिस्प्लेड बैंक को देने में देर लग रही है जिसकी वजह से उन बैंकों के जो ग्राहक हैं और जिनका कि रुपया उनमें जमा था उनको उन बैंकों से रुपया मिलने में आज बेहद दिक्कत हो रही है। सभापति महोदय, आप जानते हैं कि जिस वक्त हमारे यह पुरुषार्थी भाई पाकिस्तान से हिन्दुस्तान में धाये तो बहुत सारा रुपया अपना उन बैंकों में छोड़ धाये थे, जायदाद और अपनी प्रापरटी तो सब गंवा कर धाये में ही और यहाँ धाने पर और पास में रुपया न होने से उनकी हालत बहुत खस्ता रही और यह आप बखूबी समझ सकते हैं कि जब किसी का बैंक में रुपयाज मा हो और वह रुपया पाकिस्तान से मिल जाय और मिलने के बाद अगर रुपया मिलने में दिक्कत हो और देर लगे तो उसको कितनी तकलीफ होगी। मैं चाहूँगा कि मंत्री महोदय इस ओर तबज्जह दें और जब कि उनको पाकिस्तान से रुपया बसूल हो गया है तो

[श्री राधा रमण]

लोगों को उन डिस्प्लेस बंकों से रुपया मिलने में देरी न होनी चाहिए। मेरे पास बहुत काफ़ी लोग इस क्रिस्म के भाये हैं जिन्होंने यह कहा है कि हमारा रुपया डिस्प्लेस बंकों में जमा था और हुकूमत हिन्द को पाकिस्तान से इस सिलसिले में कुछ रुपया बसूल हो गया है, लेकिन उनको उसके मिलने में देर लग रही है और भ्रानाकानी की जा रही है। मंत्री महोदय को इस ओर ध्यान देना चाहिए।

अभी हमारी एक मोहतरमा बहन ने बतलाया कि पुनर्वास मंत्रालय ने कुछ मार्केट्स के बारे में यह फ़ैसला किया है कि उनको बेचा न जाय। यह कहा जाता है कि उन मार्केट्स की जमीनें खास बजह से उमको नहीं मिल सकती, इसलिए हम उनको नहीं बेच सकते। मैं समझता हूँ कि इस सिलसिले में गवर्नमेंट की एक कांसिस्टेंट पालिसी होनी चाहिए। कहीं पर किसी मार्केट की दुकानें एसीटीज को बेच दी जाती हैं और यह जो भिन्न भिन्न मार्केटों में भिन्न भिन्न ढंग अपनाया जाता है, यह मेरी समझ में काफ़ी असन्तोष उन लोगों में पैदा करता है। उचित यह होगा कि हम तमाम मार्केटों के बारे में एक ही पालिसी रखें और उसी पर धमल किया जाय और इस तरह मैं समझता हूँ कि आज हमारे बहुत से पुरुषार्थी भाइयों के दिलों में जो एक असन्तोष की भावना पाई जाती है वह दूर हो सकती है।

मैं यह अर्ज करना चाहता हूँ कि आज बहुत सारी छोटी छोटी कौल्नीज में जो पुरुषार्थी बसे हुए हैं, जैसे लाल किले के पास पास और उससे धागे चल कर जलमा बाजार में, हालांकि उनको अभी तक वहाँ से हटाया नहीं गया है लेकिन रात दिन उनको नोटिस आते रहते हैं। कभी कभी डिमीजिशन स्केन्ड आकर उनकी शोपड़ियों को गिरा भी देता है और इस तरह वह उस से श्री महकूम हो जाते हैं। मैं चाहता हूँ कि मंत्री महोदय इस ओर ध्यान दें और जितने भी पुरुषार्थी भाई

हमारे बसे हुए हैं उनको इस तरह की थिफ़कत पेश न भाये क्योंकि एक और तो वह शायद नई पालिसी के मातहत नये एनाटमेंट नहीं कर रहे हैं और दूसरी ओर उनको इस तरह से तंग किया जाय और ऐसा करना मैं समझता हूँ इंसानियत के साथ खेलना होगा अथवा उन लोगों को आराम भी जिन्दगी न दी जाय तो कम से कम जो जिन्दगी उन्हें मयस्सर है वह उन्हें मिली रहे। मैं खास तौर पर उन इलाकों की बाबत मंत्री महोदय का ध्यान दिलाना चाहता हूँ जो कि रेड फोर्ट के आसपास है और जहाँ के आसिन्दों की रेड फोर्ट नोटिफ़ाइड ऐरिया कमेटी की तरफ़ से नोटिस आते हैं और जिसकी बजह से वहाँ के रहने वालों को बहुत थिफ़कत का सामना करना पड़ता है।

एक चीज़ मैं यह अर्ज करना चाहता हूँ कि गवर्नमेंट की पालिसी के मातहत मैं यह देखता हूँ कि हजारों मकानों को आप आहिस्ता आहिस्ता नीलाम कर रहे हैं।

श्री मेहरबान खन्ना : वे सैकड़ों भी नहीं हैं और आप हजारों का ख़िक्र करते हैं।

श्री राधा रमण जो आप नीलाम कर चुके हैं या जो नीलाम करने बाकी हैं, मैं उनका ख़िक्र कर रहा हूँ। उन नीलामकर्दा मकानों को जिनको कि नीलाम करना है, उनके अन्दर काफ़ी तादाद मेरा अंदाज़ा है कि करीब करीब १ लाख भादमो बसते हैं और उनमें काफ़ी तादाद हमारे भाइमारिटी की है, जो मुसलमान लोग वहाँ पर आबाद हैं, मैं यह बेख़र रहा हूँ कि जो मकान बिके हैं हालांकि २ साल का प्रोटेक्शन उनकी मिला है लेकिन वह दो साल होने नहीं पाते और उन मकानों के ख़रोदे जान के करीब बाव ही उन भाइमारिटी के लोगों को उन मकानों से निकालने के तरह तरह के तरीक़े इस्तेमाल किये जा रहे हैं.....

श्री मेहरबान खन्ना : आप कोई विज्ञापन दे सकते हैं ?

जी राधा रमण : जी हां, मैं दे सकता हूँ।
 प्रदर्शकानों और बस्तीभारत में कुछ मकान
 ऐसे बिके हैं, कि जिन मकानों के बाशिन्दों को,
 रात, दिन, तम किमः प्यारा है, कमी नोटिस,
 दिया जाता है, कमी कुछ हिस्सा उनका ले
 लिया जाता है और फिर भाहिस्ता भाहिस्ता
 उनको स्तुष्ट किया जाता है और मैं ऐसे
 केसेब की फ्रेटिस्त भी मंत्री महीदय को दे
 सकता हूँ। इस बात की सल्ल उकरत है कि
 सरकार इस चीज को देखे कि अगर दो
 साल के प्रोटेशन के बाद भी अगर ६० हजार
 आदमी एक दफा में एफेक्टिव होते हैं और
 उनको उनके मकानों से निकाला जाना आपके
 कानून के मुताबिक होता है तो वह कौन सी
 दिल्ली है जो ६० हजार आदमियों को आबाद
 कर सकेगी और उन लोगों को जगह मुहैया
 कर सकेगी। अगर आप आज इस मसले पर
 और नहीं करेंगे तो कल आप को और ज्यादा
 दिक्कत उठानी पड़ेगी। मैं तो समझता हूँ कि
 जिनमें मकान आप बेंचना चाहते हैं या बेंच
 चुके हैं उन मकानों को अगर गवर्नमेंट ले
 लेती और उन्हीं मकानों से किराया वसूल
 करती या उन्हीं पुराने किरायेदारों को
 एलाट कर देनी और उनको मुनासिब
 क्रोमत लेकर बेंच देती तो इस तरह का
 इतवार और इस तरह की गड़बड़ शहर के
 अन्दर पैदा होने के इमकान न रहते। आज मैं
 देखता हूँ कि उसके कारण लोगों के अन्दर
 बहुत काफ़ी हैवान पैदा हो रहा है और इसका
 नतीजा मुझे यह नजर आता है कि वह दिन
 बहुत जल्द आने वाला है जब आप देखेंगे कि
 बहुत से लोगों को काफ़ी परेशानी और
 दिक्कत का सामना करना पड़ेगा और उसकी
 वजह से आपको भी काफ़ी परेशानी होगी।

मैं उम्मीद करता हूँ कि मैंने चन्द एक
 बातें जो दिल्ली के सिलसिले में हाउस के
 सामने रखी हैं, उन बातों पर मंत्री महीदय
 ध्यान देंगे और ज़ास तौर से यह जो कौन्सिल
 में एग्जेंटीव प्रोवाइड करने का सवाल है,
 उसके देने में काफ़ी देर लय रही है, जैसे पानी,
 बिजली और सड़कों का बनाना, ताकि जो

बोस यहां से बहाने गये हैं और इस उम्मीद
 से भेजे गये हैं कि नई जगह पर उनकी खिन्गी
 सुशहाल होगी, वह पूरी हो सके ताकि हमें
 वह कहने का मौका मिल सके कि इस मंचालय
 ने जिस जगह से उठा कर उनको दूसरी जगह
 पर भेजा, तो दूसरी जगह पहली जगह से
 बेहतर है।

Shri Mehr Chand Khanna: Before
 you call upon the next speaker, I
 would request the last speaker to
 furnish more information. He made
 allegations that certain houses had
 recently been auctioned in Ballimaran
 and Farrashkhana. Over the normal
 protection, two years' special pro-
 tection, has also been given so that
 the tenants are not evicted.

I should be very grateful if you will
 kindly ask the hon. Member to send
 me the names and addresses of those
 house. I would like to have enquiries
 instituted.

Shri Radha Raman: I want to point
 out one thing. The hon. Minister just
 now said that they were evicted. I
 only said that they are being evicted,
 notices are being served and they are
 being squeezed out before two years.
 I am prepared to give a list of such
 houses to the Minister if he is prepar-
 ed to make amends

Shri Mehr Chand Khanna: That
 means the same thing. I would like
 to explain the position. Under the law
 that this House has enacted and under
 the compensation rules that have been
 passed by this Parliament, every
 tenant, if he is eligible, paying rent
 and all that, is given special protection
 of the law. That means two years.
 After that the normal protection of the
 law continues. I would even request
 the hon. Member to send the details
 of those to whom notices have been
 served because I would like to look
 into these cases as this is a serious
 allegation.

Mr. Chairman: I hope Shri Radha
 Raman will supply the necessary in-
 formation to the hon. Minister.

paucity of funds. Therefore, this dual control must be done away with and the Central Government should take up the responsibility of this department.

My second suggestion is that a reassessment of avocations should be made. When these refugees came from East Bengal they registered their names as small traders even though they were cultivators, because at that time the small traders used to get a larger cash amount than cultivators. Therefore, in order to get a larger cash amount they registered themselves as small traders even though they were, in fact, cultivators. Therefore, a reassessment of avocations must be made.

My third suggestion would be that a comprehensive plan of rehabilitation must be taken up by the Central Government.

Fourthly, I suggest that rehabilitation of people from West Bengal should be made in surrounding areas. It is very difficult for any man from one State to rehabilitate himself in a State far off from his own State. Therefore, it should be seen that refugees from East Bengal are at least rehabilitated in the surrounding areas of West Bengal.

I, of course, support Shrimati Renu Chakravartty as regards the scheme for land reclamation. Even after the reclamation of land I think it will not be possible to rehabilitate the refugees on land in West Bengal.

There is one other suggestion that I want to make. There can be industrial rehabilitation. Industries should be set up by the Government for rehabilitating these persons. There is another process. That process is the gradual absorption of the refugees in the existing mills and factories. I know in my own constituency, there are about nine jute mills, three cotton mills, one engineering factory and 50 brick kilns and about 40,000 workers are employed there. There are also camps where

10,000 refugees live. I gave suggestions to the Government and to the local authorities. I have also seen that from these mills and factories, about ten per cent. of the workers go away out of retirement or due to death every month. Therefore, I suggested that at least 10 per cent of the new workers should come from among the refugees so that the problem can be solved and the refugee problem can be liquidated. But neither the Central Government nor the West Bengal Government took any decision on it, nor the factories considered the matter. I requested them to follow this procedure. Now, they fill in the vacancies by recruiting people from the neighbouring States and they do not take the local people. I do not say it from any sectarian point of view. What I say is, instead of putting these East Bengal refugees on the shoulders of Bihar and Orissa, they may be taken by the local mills and factories and absorbed there. But instead of doing it, the factories are taking people from other States. What I suggest is one way of gradually absorbing the refugees and thus the refugees can be liquidated from their existing camps.

Another method is to set up new industrial factories. I find from the report that the Government is helping some of the existing mills and factories for extending their factories, with the request that the factories should employ a definite number of refugees. In this connection, I shall give one example. There is the Arati Cotton Mills at Dasnagar. The owner of this mill is Shri Ala Mohan Das, a notorious employer of West Bengal who has been convicted under the Industrial Disputes Act, the Payment of Wages Act and under all sorts of labour Acts. There is no security of service in his mill. This proprietor, who has been condemned by the people and has been convicted under so many Acts, has been given not only Rs. 15 lakhs, but at the same time, he has already taken Rs. 12.20 lakhs as advance. As against this amount,

[Shri Ghosal]

he has appointed only 83 displaced persons out of 600. I know that after three years, he would even dismiss these 83 employees because he has already taken the help of the Government. That is the way in which these employers have been helped. So, my suggestion would be, instead of helping these persons to expand their factories, the Government must take up the responsibility of setting up factories themselves so that the refugees can be employed there.

My next suggestion is this. The DVC power has been extended to the villages of Hooghly and Howrah. But with this power, do you know what the people are doing? Nothing of course, there are some lamps put on the streets and also some shops are using this power. But really nobody is using this power because of the high cost per unit. What I say is, with this power, some cottage industries like brass metal, cane work, leatherwork, etc., could be started so that the refugees can utilise this power and also develop the cottage industries in the villages and thus enabled themselves to earn their livelihood.

Now, another suggestion would be that Government is going to establish some industrial estates in West Bengal in which case—they are going to establish one in Howrah—they should take the refugees first in the industrial estates so that the refugees might get into the factories and earn their livelihood. In this way, if we can rehabilitate them in these industries, then, of course, to some extent, the problem be solved. The housing problem could also be solved by this, because the mills have got quarters, and they could be used by these people whom they would employ.

Lastly, my suggestion is that the housing loan should be stopped. Instead of that, Government should take up the responsibility of building houses on the principle which they followed in the case of the Punjab refugees. The refugees never get the

housing loan in proper time. Much of the loan goes into the pockets of other people, and further, the material is not easily obtainable even though the loan is given to the refugees in time. Therefore, house-building should be undertaken by the Government and the housing loan should be stopped.

In conclusion, I think that if my suggestions are taken up by the Government, it will be possible to alleviate the miseries of the West Bengal refugees to some extent. Otherwise, these problems will exist. There is a saying in West Bengal and that is, the Rehabilitation Department is not willing to solve any problem because of the abolition of that department. Let this not come to such a pass.

लाला अचिंत राम (पटियाला) :

माननीय सभापति जी, मैं मंत्री जी को मुबारकबाद देता हूँ, इस बात के लिए कि उन्होंने पिछले बजट के मौके पर एक बात कही थी कि जो नुक़ता चीनी होगी उस को वह बेलफ़क़ करेंगे, और उन्होंने उस बात को खूब निभाया है। जब भी उन को नुक़ता चीनी होती है वह हमेशा ख़न्दा पैशानी रहते हैं और जहाँ तक हो सकता है उस पर अमल करने की कोशिश करते हैं, बजाए इस के कि उस पर नाराज़ हों। यह चीज़ उन से ग़ैरमुतवक़को है क्योंकि आख़िर वह पठान हैं, लेकिन फिर भी उन्होंने इस चीज़ को अच्छी तरह निभाया है।

दूसरी चीज़ जो मैं समझ रहा हूँ वह यह कि बदकिस्मती से या खुशकिस्मती से अभी हमारे मंत्री पूरी तरह से कैबिनेट मिनिस्टर नहीं बने हैं इसलिए उतने एफ़ैक्टिव नहीं हो पाए हैं। अक्सर यह होता है कि कोलीग भी उन की नुक़ता चीनी करते हैं। इस तरह का एक स्टेटमेंट राज्य सभा में हुआ।

तीसरी बात यह है कि हालांकि इस मामले में बहुत कुछ हुआ है लेकिन जितना चाहिए उतना रुपया नहीं दिया गया। यह ख़ुशों की बाहै इस काम में काफी रुपया

सगाया गया है, लेकिन फिर भी रुपये की विपणन हुई है। जब तक दूसरे डिपार्टमेंट्स का खर्च कम न हो तब तक इस को रुपया ख्यादा नहीं मिल सकता। फिर दूसरे डिपार्टमेंट्स का कोषापरोधान भी बहुत जरूरी है। इन सब बातों के होते हुए डाई घर्षों के अन्दर जो कार्रवाई हमारे मंत्री जी ने की है, मैं नहीं कहता कि उस पर नुक्ता खीनी नहीं करनी चाहिए, लेकिन उस का रेकार्ड काफी अच्छा है। यह नहीं कहा जा सकता कि यह कोई ऐसी बात है जिस पर जिरह की जाए।

इस के बाद मैं चन्द बातें रिहबिलिटेशन के मसले पर कहूंगा। इस डिबेट का मकसद ही यह है कि कुछ ऐसी बातें हैं जिन की तरफ गवर्नमेंट की तबज्जह दिलाई जाए और लोगों को फायदा पहुंचाया जाए। सबसे पहली बात तो यह है कि कोई ६० लाख आदमी रिफ्यूजी बन कर हिन्दुस्तान में आए हैं और उन की तीन किस्में हैं। एक वह रिफ्यूजी हैं जो ईस्ट पाकिस्तान से आए हैं जिन की गिनती ४१ लाख के करीब है, दूसरे वह रिफ्यूजी हैं जो वेस्ट पाकिस्तान से आए हैं, जिन की गिनती ५० लाख के करीब है, और तीसरे रिफ्यूजी पाकिस्तान हेल्ड टेरिटरीज से आए हैं, उनकी गिनती करीब डेढ़ लाख के है। जो ४० लाख रिफ्यूजी ईस्ट पाकिस्तान से आए हैं, उन में से कभी दो लाख आए, कभी चार लाख आए, कभी कुछ और आए। कुछ पता नहीं कि कब इस लाख आ जाए और कब पाच लाख आ जाएं। वह बिल्कुल अनसर्टेन है। लेकिन साथ ही जो वेस्ट पाकिस्तान में पालिसी भी वही ईस्ट पाकिस्तान में भी है कि माइनारिटी कम्युनिटी के लोगो को किसी तरह से स्वीज आउट किया जाए। यह चीज हमारे सामने है। लेकिन इन मुश्किलों के बावजूद भी उन को रिहबिलिटेड करने के लिए रकमें बनाई गईं और और भी तैयार की जा रही हैं। इस रिहबिलिटेशन के मामले के अन्दर जो मेरे कम्यूनिस्ट भाई हैं, उन से मेरा एस्तलाक बहुत कम रहा है, पिछले इस सालों के अन्दर। लेकिन आज पहली बड़ा मुझे उन से एस्तलाक

हो रहा है। यहां पर एक बात उठाई गई कि जो ईस्ट पाकिस्तान के रिफ्यूजीज हैं वह वेस्ट बंगाल से बाहर जाने के लिए तैयार हैं। यह बात बिल्कुल गलत है। मैं समझता हूँ कि इस चीज को यहां पर पेश करना मुनासिब नहीं है। आखिर कुडकारण्य की स्कीम क्यों बनाई गई, बिहार के अन्दर क्यों स्कीम बनाई गई, उडमा के अन्दर क्यों बनाई गई? यह बात मान ली गई है कि ईस्ट पाकिस्तान के रिफ्यूजीज ऐसे हैं जो बाहर जा सकते हैं, जाने के लिए तैयार हैं। तभी तो स्कीम बनाई। इस वास्ते में समझता हूँ कि गवर्नमेंट को इस बात के लिए ऐक्यूज करना कि वह ईस्ट पाकिस्तान से आए हुए लोगों को मदद नहीं करना चाहती और इसी बिना पर वह अपनी रकमें तैयार करती है, यह मुनासिब नहीं है। हा, यह बात ठीक है कि जिस हद तक ईस्ट बंगाल के रिफ्यूजीजो को वेस्ट बंगाल में जगह मिल सके, वह देनी चाहिए। मैं कल यह सुन कर खुश हुआ कि एक भाई ने कहा कि मियनापुर में और बर्दवान के अन्दर जगह खाली है। इस के लिए गवर्नमेंट ने जो बड़ा भारी फंसला किया वह यह था कि प्रायरीटी कैटेगरीज बनाई। जो भी प्रायरीटी कैटेगरीज में आ जाए, उन को जगह मिलनी चाहिए। यह फंसला उस ने बहुत सोच समझ कर किया और मैं समझता हूँ कि उस का असर भी हुआ। पाकिस्तान में कोई भी पालिसी अमल में आई हो, लेकिन गवर्नमेंट आफ इंडिया ने जो पालिसी इस मामले में बरती है उस का असर जरूर होगा। लेकिन मैं कहना चाहूँ कि जिन बज्रह पर गवर्नमेंट आफ इंडिया ने फंसला किया है, उन को जरा बजाहृत के साथ लोगो के सामने पेश करना चाहिए। आज लोग समझ नहीं सके हैं कि गवर्नमेंट आफ इंडिया ने क्यों यह पालिसी अपनाई। इस पालिसी को पूरा करना बहुत जरूरी है और कोई बजह नहीं है कि उस को क्यों न पसंदाया जाए। मैं समझता हूँ कि जो यह पालिसी बनाई गई है वह बहुत ही समझबूझ कर बनाई गई है और उस के फायदा भी हुआ है।

[लाला अचिंत राम]

इस के अलावा जो बड़ा भारी फैसला गवर्नमेंट आफ इंडिया ने किया वह यह था कि किसी को रिहैबिलिटेशन के राइट का बेंनिफिट नहीं मिलेगा जो वेस्ट बंगाल में सेटल होगा। मैं समझता हूँ कि यह पालिसी भी इस लिए ठीक है कि आज वहाँ पर बहुत कंजेशन है। वेस्ट बंगाल के अन्दर सैबुरेशन प्लांट आ गया है और आज रिफ्यूजी दूसरी जगह पर जाने के लिए तैयार भी हैं। इस वास्ते यह स्कीम बनाई गई है। लेकिन साथ ही मैं यह भी समझता हूँ कि अगर ऐसी एरियाज वेस्ट बंगाल में हैं जहाँ पर रिफ्यूजीज बसाए जा सकते हैं, तो गवर्नमेंट आफ इंडिया का फर्ज है कि उन पर वह उन को बसाए। जैसे लोग कहते हैं बर्दवान में जगह मिल सकती है, मिदनापुर में जगह मिल सकती है, मार्केट प्राइस पर, गवर्नमेंट मामूली प्राइस न दे, मार्केट प्राइस दे, २०० २०, ३०० २० कटा दे, यह देख लिया जाये कि यह ट्रेजिवरान रिफ्यूजीज के फायदे के लिए है, ऐड गवर्नमेंट शुड नाट हेजिटेट टो पे दैट अमाउंट। जो जमीन मिलती है उसे लेना गवर्नमेंट का फर्ज है। चूँकि इस तरह स्कीम रिफ्यूजीज के फायदे के लिए बन सकती है, इस लिए मैं कहूँगा कि अगर इस मामले को रिफ्यूजीज करने की जरूरत हो तो भी गवर्नमेंट इस को करे और जो भी जमीन मिल सकती हो, उसे ले।

मैं समझता हूँ कि ईस्ट बंगाल में जो एग्जोडम हो रहा है, वह बड़ा अननुचाल है। मैं पहले भी कहा था कि यह मामूली बात नहीं कि एक मुल्क के नैशनल अपने मुल्क में निकाले जाए और वह दूसरे मुल्क जा कर बसे। दुनिया के अन्दर कहीं इस तरह का कायदा है? अगर सी तरह से होता रहा कि एक मुल्क के लोग दूसरे मुल्क में चले जाएं तो दुनिया अमान कहा रहेगा? जहाँ आम तमाम प्रश्न यू० एन० ब्री० के पास भेजे जाते हैं, मैं बड़े अदब से कहूँगा, आप इस चीज को भी से जा कर बर्दाश कीजिए। यह मामला

मामूली नहीं है। आप सुन रहे हैं कि पाकिस्तान काश्मीर का मामला यू० एन० ब्री० में ले जाने वाला है, मैं पूछूँगा कि क्या यह मसला ऐसा नहीं है जिसे आप वहाँ ले जाए। मेरा क्या है कि यह निहायत ही जस्ट मसला है। हम सोचते थे कि शायद पाकिस्तान को एक बरस में समझ आ जाए, दो बरस में समझ आ जाए, तीसरे बरस में समझ आ जाए, लेकिन इस वक्त तक दस बरस हो गए हैं। आज भी कहते हैं कि १० हजार आधुनी हर महीने आ रहे हैं। मैं इन वक्त इस सबाल के प्रोस एंड कास में नहीं जाना चाहता, लेकिन यह जरूर समझता कि इस पर गौर करना चाहिए।

Mr. Chairman: The hon. Member's time is up

लाला अचिंत राम. मैं अभी तक किसी भी चीज पर नहीं बोना, न रेल पर प्रोग्राम बजट पर। यह तो मेरा स्टांल सब्जेक्ट है। For the last ten year, I have been dealing with this subject and you should permit me to speak on this subject Perhaps you are a little new.....

Mr. Chairman: I can give the hon. Member another 5 minutes.

Lala Achint Ram: I want at least 15 minutes more. It is not your fault ...

Mr. Chairman: I think I can allow the hon Member only 5 or 6 minutes more, because there are a number of speakers who are anxious to take part in the debate.

लाला अचिंत राम. मैं कह रहा था कि इस मसले को भी मामने लाया जाये। हालाँकि वह मसला गवर्नमेंट आफ इंडिया का है, लेकिन मैं रिहैबिलिटेशन मिनिसट्री से भी दख्वास्त करता कि स तरफ धोड़ी तवज्जह दी जाए।

इसके बाद जो सञ्चान मुझे देना है वह पाकिस्तान हेल्ड रिटरी के बारे में है।

पाकिस्तान हेल्थ टेरिटरी जो है उससे डेढ़ लाख आदमी जाए। मुझे खुशी है कि जो भी रिफ्यूजी बहा से आए, उनको रिहैबिलिटेशन मरिनिस्ट्री ने तमाम सहूलियत दी। यह खुशी की बात भी है।

वह खुद रिफ्यूजी है और उनके दिलमें वही दर्द है जो कि एक रिफ्यूजी के दिता होना चाहिए। लेकिन मेरी समझ नहीं आ रहा है कि वह अभी तक कनेम्स का मसला क्यों हल नहीं कर पा रहे। गवर्नमेंट आफ इंडिया ने यह फैसला किया है कि जो लोग वेस्ट पाकिस्तान से आते हैं उनको पूरा कम्पेंसेशन देने का हमारी जिम्मेवारी नहीं है, मेरी समझ में नहीं आता कि हिन्दुस्तान में करो पति रह सकते हैं, लक्ष्मण रह सकते हैं लेकिन जो आदमी पाकिस्तान से आया है और जिसकी दस लाख की प्रापर्टी बहा रह गयी है उनको क्यों पूरा कम्पेंसेशन नहीं दिया जाना। मैं चाहता हूँ कि गवर्नमेंट अपनी पालिसी के बारे में कोई रीफ्रेंस जागी ताकि हम भी लोगों को बता सकें कि गवर्नमेंट की यह दलील है।

दूसरी बात यह है कि आप उन ३० हजार आदमियों के क्लेम नहीं लेते हैं जो कि पाकिस्तान के बच्चे वाले लाके में आये हैं। ईस्ट पाकिस्तान से जो लोग आये हैं वे तो अपनी जायदाद बेच बाच के आये हैं पर इन बेचारी ने क्या गुनाह किया है जो उनके क्लेम नहीं लिये जाते। ये तो अपनी सारी जायदाद छोड़ कर आये हैं। आप इन लोगों का कम्पेंसेशन नहीं देना चाहते। आपने अभी-तक कुल ४,६३,००० क्लेम लिये हैं। लेकिन अभी २० हजार और लोग बाकी हैं जो कि पाकिस्तान आक्रुपा इ एरिया से आये हैं। इन को काश्मीर में जगह नहीं मिली। इसमें इनका क्या कुसूर था। यह तो काश्मीर गवर्नमेंट का फर्ज था कि इनको जमीन देती। मैं कहूँगा कि इन लोगों के साथ सरीइल बेइसाफी हो रही है। मैं चाहता हूँ कि मंत्री बहुरियत मंत्री के इन की तरह तबज्जह दें। मैं जानता हूँ कि किसी कदर उनके भी हाथ

बर्षे हैं लेकिन फिर भी इन लोगों के साथ आपकी जस्टिस करनी चाहिये।

तीसरी बात यह है कि जो वेस्ट पाकिस्तान में ५० लाख आदमी यहां आये उनके घराने में यहा जायदादों की कीमतें बढ़ गयीं। लेकिन आपको याद रखना चाहिये कि इन लोगों ने देश की आजादी के लिये इतनी कुर्बानी की है। इनकी कुर्बानी की वजह में ही आज हम इस देश को आजाद देश और भारत कह सकते हैं। लेकिन दस बरस हो गये पर इनको कम्पेंसेशन नहीं मिला। आपने अभी तक ४,६३,००० के क्लेम लिये हैं। एक लाख क्लेम और मंहरबानी के लिए हैं इस तरह कुल तादाद ५,६३,००० हो गयी है। लेकिन जो कनेम्स का कम्पेंसेशन मिलने में देरी हो रही है सका कारण क्या है यह देखना चाहिए। अभी तक जो क्लेम भ्रदा हुए हैं वह १ ७२ लाख हैं जिनमें में ८० हजार क्लेम ऐसे हैं जिसको इटैरियम कम्पेंसेशन दिया गया है। कुल कनेम्स जिनका पूरा कम्पेंसेशन दिया है वह ८५ हजार या ९० हजार हैं। तीन हजार कनेम्स का एक मीने से फीमला होता है। जो आदमी फ्लर्को का हाथ गमन कर देता है उसका क्लेम जन्दी तै जाता है।

आपने कहा कि कुछ क्लेम प्रायरीटी फ्रैटगरी के हैं जिनमें विडोज भी आती है। उनके क्लेम वेरीफाई नहीं होते। मैं कहूँगा कि इस तरफ ध्यान दिया जाये। मैं जानता हूँ कि आप कोशिश कर रहे हैं लेकिन यह भीरियस बात है। जिस रफ्तार से आप चल रहे हैं उससे तो इस काम के पूरा होने में तीन चार पांच बरस लग जायेंगे। अगर किसी को १५ बरस बाद क्लेम मिलेगा तो वह क्या कर सकेगा।

आपने कहा था कि जिनको क्लेम देना है उनको तो जायदाद पहले ही दी जा चुकी है। लेकिन मैं कहूँगा कि मुझे यह दलील बहुत मजबूत नहीं भासूम देती। आपने कौन

[साला अर्पित राक]

क्लेम सैटिल नहीं किया है इसलिए जो मकान उस आदमी के पास है न वह उसको गिरबी रख सकता है और न बेच सकता है। इस तरह से अभी तक उसको कुछ नहीं मिला। मकान मिला सो उसका किराया दिया। दस पर सट आपने डिप्रिसियेशन में काटा। अब अगर १३ साल बाद आप उसका क्लेम सैटिल करणें तो उसको क्या मिलगा।

इसके अलावा और भी बहुत सारी छोटी छोटी बातें हैं। मसलन पोलॉटिकल सफरसँ का मामला है। मैं समझता हूँ कि आपके दिल से उनक लिए दर्द है। विडोज का मामला है। सन् ३७ से पहले के कानून के मुताबिक उनको सिर्फ़ मनटिनन्स एलाउंस मिल सकता था लेकिन अब जो कानून बना है उसका उनको पूरा जायदा मिलना चाहिए।

एक छोटी सी बात और है सबस्टेशियल प्रापर्टी क बारे में। आप कहते हैं कि जिसकी प्रापर्टी का एक यूनिट दस हजार या २० हजार से ज्यादा नहीं है उसको गिना नहीं जायगा। लेकिन हाईकोर्ट ने फैसला किया है कि जिसकी कुल प्रापर्टी मिल कर दस हजार या बीस हजार होगी उसको सबस्टेशियल माना जाएगा। मैं कहूँगा कि रिहैबिलिटेशन मिनिस्ट्री सुपरिम कोर्ट के फैसले का इन्तजार न करे और इस चीज को रिपयूजीज के हक में फैसला कर दे।

इन्वेक्वो प्रापर्टी के मुताबिक मैं कहना चाहता हूँ कि हमारे लोग बैस्ट पाकिस्तान के ५००० करोड़ की जायदाद छोड़ कर भाये और यहाँ पर जो जायदाद छोड़ी गयी वह १००० करोड़ की थी। हम इस मामले को क्यों न यू० एन० भी० के सामने से जायें। और उनसे फैसला करायें। जब हमारा आपस में फैसला नहीं हो स. ता तो हमको यह मामला यू० एन० भी० के सामने ले जाना चाहिए। इसमें कोई सड़ाई की बात नहीं है। हमको यू० एन० भी० से कहना चाहिए कि हमारे पड़ोसी के पास हमारी इतनी जायदाद रह

गयी है। अगर हमारी तरफ़ कुछ निकलता हो तो हमको देना चाहिए और अगर हमको कुछ मिल सकता है तो वह हमको दिया जाना चाहिए। मैं समझता हूँ कि ऐसा करना इनसाफ़ की बात होगी।

सेठ अचल सिंह (भागरा) : इस पुनर्वास मंत्रालय ने, जिसको गवर्नमेंट आफ इंडिया ने नो, दस बरस पहले मुकर्रर किया था, बहुत उपयोगी काम किया है। जब हिन्दुस्तान और पाकिस्तान का बटवारा हुआ था उस वक्त लाखों डिस्प्लेस्ड परसन्स पाकिस्तान से हिन्दुस्तान भाये और इस हालत में भाये कि उनका खाने का कोई ठीक नहीं था, पहनने का कोई ठीक नहीं था और रहने का कोई ठीक नहीं था। वह वहाँ पर अपना सारा सामान छोड़ कर यहाँ भाये से। यहाँ पर तमाम हिन्दुस्तान के लोगों ने, और खास तौर पर उत्तर प्रदेश दिल्ली और ईस्टर्न पंजाब के लोगों ने उनके रहने और खाने पीने का प्रबन्ध किया। बाद में नेट्रल गवर्नमेंट ने इस काम को अपने हाथ में लिया और इसकी व्यवस्था शुरू कर दी। यह खुशी की बात है कि जिम तरीके से गवर्नमेंट ने इस काम को अजाम दिया वह दुनिया में एक मिसाल है। यूरोप में भी इस किस्म की समस्या पैदा हुई थी लेकिन वहाँ इतनी संख्या में आदमियों के लिए व्यवस्था नहीं करनी थी फिर भी इतने कम संख्या में लोगों की व्यवस्था नहीं हो सकी। लेकिन यहाँ पर तो चालीस पचास लाख आदमी एक साथ भाये। उनकी व्यवस्था करना मामूली बात नहीं थी। लेकिन गवर्नमेंट आफ इंडिया ने इस काम में पूरा योग दिया। उनको रहने, खाने वगैरह आदि की हर तरह की सहायता दी। दस बरस से यह समस्या चल रही है। इस पर इस समय तक करीब साढ़े तीन सौ करोड़ रुपया खर्च हो चुकी है। मुझे खुशी है कि जो आदमी बैस्ट पाकिस्तान से भाये थे उनमें से ८० या ९० फीसदी बसाने में आ चुके हैं

धीरे उनके काम बन्दे के लिए अच्छा इन्तिजाम किया गया है और वे काम में लग गये हैं। उनके खाने-पीने का अंजाम ठीक प्रकार से हो गया है और वे अब अपने पैरों पर खड़े हो चुके हैं। थोड़े से लोग अब भी रह गए हैं, लेकिन सरकार की ओर से उनके लिए भी प्रयत्न किया जा रहा है। यह बड़े दुःख की बात है कि ईस्ट बंगाल से लाखों की तादाद में लोग भारत में निरन्तर आ रहे हैं और उन के लिए मुनासिब इन्तिजाम नहीं हो रहा है। पाकिस्तान गवर्नमेंट ने एक बहुत ही धीरे निदनीय नीति अपना रखी है, जिसके अन्तर्गत वे लोगों को दाबते हैं, उनको तरह तरह की मुसीबतों में डालते हैं और उनके दिनों में डर पैदा करते हैं, जिसकी वजह से मजबूर हो कर उनको हिन्दुस्तान आना पड़ता है। इस सम्बन्ध में मेरा सुझाव यह है कि भारत सरकार को पाकिस्तान गवर्नमेंट से कहना चाहिए कि ईस्ट बंगाल में लाखों की तादाद में जो लोग आ रहे हैं, उनको बसाने के लिए वह जमीन या वह अपने प्रदेश में ऐसा बातावरण पैदा करे कि वे लोग अपने घरों को छोड़ कर भारत में आये। भारत सरकार को ईस्ट बंगाल के डिप्लेस्ड पर्सन्स को बसाने के लिए पाकिस्तान से कुछ जिले हासिल करने चाहिए। मैं निवेदन करना चाहता हूँ कि यह समस्या बड़ी विकट है। हमारी इकानोमिक हालत खराब हो रही है। इस अवस्था में लाखों आदिमियों का ईस्ट बंगाल से ईस्ट बंगाल में आना देश के लिए बहुत घातक है और इससे बहुत दिक्कत पैदा हो रही है। ईस्ट पाकिस्तान के लोगों पर सरकार ने लाखों रुपए उनके पुनर्वास के लिए खर्च किए और अब वे करीब करीब बस चुके हैं। लेकिन ईस्ट पाकिस्तान से आने वाले लोग बड़ी दिक्कत और परेशानी में हैं। यह ठीक है कि उनके लिए कैम्प खोले गए हैं और उनको सहायता दी जा रही है, लेकिन अभी इस सम्बन्ध में बहुत कुछ करना बाकी है।

आगरा में करीब पचास साठ हजार डिप्लेस्ड पर्सन्स आए—करीब तीस हजार

पंजाब से और करीब तीस हजार सिन्ध में। यह बड़ी ख़ुशी की बात है कि वे लोग अब बस चुके हैं। सरकार ने उनको मकान, दुकान, कर्जा, शिक्षा के लिए स्कूल इत्यादि दिए हैं। मुझे बड़े अफसोस के साथ यह कहना पड़ता है कि इमरजेंसी के समय में बहुत से रेफ्यूजी भाइयों को सड़कों की पटरियों पर दुकानें खुलवा दी थी, लेकिन वे लोग ग्रांटर-नेटिव एकांमोडेशन दिए जाने के बावजूद वहां में हट नहीं रहे हैं। मैं निवेदन करना चाहता हूँ कि वहां की सड़कें बहुत तंग हैं और पटरियों पर दुकानें होने की वजह से वहां आना जाना मुश्किल हो जाता है और एक्स्-डेंट होते हैं। आगरा एक पुराना शहर है और बहुत कन्जेंटिड है, अगर लोग इस तरह पटरियों पर बैठे रहे, तो मड़क पर निकलना बड़ा मुश्किल होता है। इसलिए उन लोगों को वहां से हटाना आवश्यक है। मैं जानता हूँ कि दिल्ली में भी इसी प्रकार की समस्या का सामना करना पड़ा था और सेन्ट्रल गवर्नमेंट ने पटरियों पर बैठे लोगों को हटा कर दूसरी जगह व्यवस्था की और वे लोग हट गये। आगरा में भी उन लोगों को ग्रांटरनेटिव एकांमोडेशन दी जा रही है, लेकिन वे लोग नहीं हट रहे हैं। मैं माननीय मंत्री से प्रार्थना करूंगा कि वह उनकी व्यवस्था करें।

हमारे देश में डिप्लेस्ड पर्सन्स के लिए जो काम किया गया है, उस का दुनिया भर में बड़ा अच्छा प्रभाव पड़ा है। गवर्नमेंट ने अस्सी, नब्बे लाख आदिमियों को जिस प्रकार बसाया है, उसकी दुनिया तगमा करती है।

इन शब्दों के साथ मैं इस डिमांड का समर्थन करता हूँ।

15 hrs.

श्री स० म० बनर्जी (कानपुर) : सभापति महोदय, हिंदिलिटेसन के बारे में जो किताब हमारे सामने है, उस को पढ़ने से कम से कम यह मालूम होता है कि रीहिबिलिटेसन का खर्चाल तकरीबन हल हो चुका है। 'जाय' से

[श्री स० य० बनर्जी]

हमारे जो साथी आए हैं, उनके बारे में यह कहा जाता है कि वे बस चुके हैं और जहाँ तक पूर्वी बंगाल के लोगो का सवाल है, कहा जाता है कि वह इस लिए हल नहीं होता है कि न लोग मोबाइल नहीं हैं। बदकिस्मती से या खुफिस्मती से मैं खुद एक बंगाली और इतना मोबाइलम हू कि बंगाल से चल कर जाब गया और पंजाब से चल कर उत्तर प्रदेश गया और उत्तर प्रदेश से मैं नान-बंगालियों के बोटस से जीत कर यहाँ आया हू। इस लिए अगर हम यह कहें कि हमारे बंगाली भाई किसी दूसरी जगह रहना नहीं चाहते हैं, वे होम-सिक हैं, इस लिए जहाँ उनको भेजा जाता है, वे वहाँ से चले जाते हैं, तो यह शायद सही न हो। मैं मानता कि हमारे बंगाल के भाई और बहने बंगाल में मुहब्बत करते हैं। उनको अपनी ज़बान से मुहब्बत है। मैं अपने बंगाल के बारे में - उस शय्यामला भूमि के बारे में - सोचते और सुनते "और कभी कभी यह ख्याल करने हैं कि अगर हम बंगाल में रहते, तो उसकी ज़मीन में हमें कोई स्थान मिलता। इस लिए यह मानना कुछ ठीक न होगा कि मोबाइल नहीं है।

पहले मैं अपने पंजाब के भाइयों के बारे में दो चार सवालगत माननीय मंत्री जी के सामने रखना चाहता हू। उनके सामने सब से बड़ा सवाल है देहाती और शहरी पुरुषायिया में भेद भाव - डिस्क्रिमिनेशन। इस सम्बन्ध में मुझे यह कहना है कि अगर आप डिस्लेस्ट पर्सनल क्लेम्ज एक्ट, १९५० को देखें, तो आप को भानूम होगा कि वह डिस्क्रिमिनेशन उस में रखा गया है। उस एक्ट के मातहत १९५० में एक नोटिफिकेशन निकाला गया, जिस में एक्सीक्यूटिव को इन बात का पूरा राइट दिया गया कि पार्लियामेंट में जो एक्ट पास हुआ है, उसको वह जिस तरह चाहे—चाहे अपने हक में और चाहे रेफ्यूजीज के हक में—अमल में लाए। हाई कोर्ट के जस्टिस खोसला ने, जहाँ तक कम्पेन्सेशन का सवाल है, देहाती पुरुष-बियों के हक में फैसला दिया। सवाल यह है

कि अगर एक प्रापर्टी बीस हजार की नहीं है, या दस हजार की नहीं है, लेकिन तीन प्रापर्टी है और टोटल यूनिट बीस हजार से ज्यादा है, तो उसको क्यों शामिल न किया जाय। मैं आप को मारफत मानना चाहता हूँ, जो कि शायद खुद भी पुरुषार्थी है, यह पृथक् चिन्ता चाहता हूँ कि क्या यह डिस्क्रिमिनेशन नैचुरल जस्टिस के खिलाफ नहीं है। हम समझते हैं कि देहाती पुरुषायियों को नैचुरल जस्टिस मिलना चाहिये। वह उन को नहीं मिला है। हम चाहते हैं कि इस मामले पर विचार करने के लिये एक कमीशन नियुक्त किया जाय। तक्रीबन ७० हजार क्लेम्ज—हो सकता है कि ५५ हजार गलत हो शायद साठ हजार क्लेम्ज—इस आधार पर रिजैक्ट किये गये हैं कि उन की क प्रापर्टी बीस हजार या दस हजार की नहीं है। मैं कहना चाहता हूँ कि हम हमारे फीयर आफ लाइफ में डिस्क्रिमिनेशन को दूर कर रहे हैं। जो फिर रिफ्यूजी और रिफ्यूजी के बाव में यह डिस्क्रिमिनेशन न रखा जाय। यह कहा जाता है कि जो मकान देहाती में हैं जो प्रापर्टी देहाती में हैं उसको कोई रेंटल वैल्यू नहीं है, -रोजर्टेशियल वैल्यू नहीं है। मैं अर्ज करना चाहता हूँ कि आखिर वे मकानात हमारे पुरुषार्थी भाइयों में कोई हवाखारी के लिये नहीं बनाये हैं। आज-कल जिस तरह शहरी का एक्सपेंशन हो रहा है और शहरों का लाका देहाती में जा रहा है, उसको देखते हुए, अगर वेश का बटवारा न हुआ होता, तो उन मकानों को रेंटल वैल्यू भी हो जाये। लिहाजा मैं समझता हूँ कि सबा में कुछ इन्साफ से काम नहीं लिया गया है। जैसा कि हमारे मुधजिजे दोस्त लासा अर्चित राम ने कहा है, सबके बारे में फैसला होना चाहिये।

दूसरा सवाल मान-क्लेमेंट्स के लॉन्ज का है। कानपुर में, जहाँ से कि मैं चुन कर आया, गौबिन्दनगर का एक इलाका है। माननीय मंत्री जी उसको जानते हैं, क्योंकि वह अक्सर

वहाँ भाते रहते थे। वहाँ पर कम से कम पांच छः सी केसिस ऐसे हैं, जिन को तमाम पर्सनल प्रापर्टी अटैच करने के आर्डरें इश्यू कर दिये गये हैं। नान-कलेक्ट्स हैं। बें लोन भ्रदा नहीं कर सकते हैं। उन को कहा गया है कि अगर सात दिन में भ्रदा नहीं करोगे, तो कुर्की कर दी जायेगी। एक कानून निकाला गया था, जिस का हमने स्वागत किया था, कि जिस का तीन सी पये तक लोन है, वह माफ कर दिया जायगा, लेकिन अगर लोन ३०१ रुपये हो, तो वह देना पड़ेगा। मैं माननीय मी जी श्रीर इस सदन के सामने गुजारिश करना चाहता हूँ कि अगर किसी का लोन ३०५ रुपये है, तो उस को भी कुछ एग्जेंम्पशन मिलना चाहिये। अगर किसी का लोन ५०० रुपये है, तो ३०० रुपये तो आप एग्जेंट कर लें चुके हैं, इसलिये उस से मिफ २०० पें भागे जायें और वे भी इजी इस्टाल-मेंट्स में। पुरुषार्थियों के बारे में यह कहना कि वे रीहैबिलिटेड कर दिये गये हैं, उन के कोई सवाल नहीं है, ठीक नहीं होगा। मैं आप से कहना चाहता हूँ कि वे लोग जो पाकिस्तान से इधर आये, वे छोटे छोटे बच्चे, वे हमारी मातायें तथा हमारी बहनें तथा हमारे भाई जो इस देश के अन्दर आये उन्होंने कभी किसी के आँ हाथ नहीं फेलाया, कभी किसी से भीख नहीं माँी। इस चीज को देख कर वह कौन शरस होगा जिसको खुशी न हुई होगी। जब कभी किसी मासूम बच्चे को एक हमते खेलते हुए बच्चे को, जो कि ट्रेन में बिस्कुट या दूसरी चीजें बेचता फिरता है, कभी कोई ऐसे ही पैसा देता है, तो उस के मुह से यह उत्तर निकलता था कि मैं भीख नहीं चाहता, मैं बेच कर के, मैं मेहनत मजदूरी कर के, अपना पेट भरना चाहता हूँ,। कितनी अच्छी चीज है यह। इस वास्ते मैं आप से प्रार्थना करना चाहता हूँ कि आप कम से कम कोई आर्डरें इश्यू कीजिये जिस से कि का सामान कुछक न हो।

आप नें क्वार्टरें बनाये हैं, मालवीय नगर में और दूसरी जगहों पर। इन के बारे

में मुझे मालूम हुआ है कि उन से यह कहा गया है कि वे बीस फीसदी फौज इन्स्टालमेंट्स का रुपया दें। एक मकान की जितनी कीमत होती है उस के हिसाब से यह रकम एक डेढ़ हजार के करीब बैठनी है। किस तरह से वे इतना रुपया दे सकते हैं, इस पर आप को विचार करना चाहिये। आज उन की ऐसी दानत नहीं है कि वे इतना रुपया दे सकें। मैं अर्ज करना चाहता हूँ कि अगर आप चाहते हैं कि प्रापर रीहैबिलिटेशन हो तो आप को किरायों में कमी करनी होगी। जितना किराया आप नें फिक्म किया है, उतना किगया वे आज दे नहीं सकते हैं। जितना किगया उन्होने दिया है, उस को एकाउंट में नें कर आइ अमीत निकाले और उस को आप एडजस्ट करे और उन के बाद इन्स्टालमेंट्स को इस तरह से फिक्म करे कि एक को बीस तीस रुपये से ज्यादा न देना पड़े। उन लोगों को वही रहना है और कही उन को जाना नहीं है। आप को इस तरह से कार्य करना चाहिये कि उन को कोई तकलीफ न हो। आज उन मकानों की जिन्दगी खत्म हो चुकी है। उन की शायद छ साल की जिन्दगी आप नें रखी थी। इस को आप जानें लीजिये, लेकिन जो समस्या आज उन के सामने है, उस को तो आप दृष्टि से ध्यान न हौने दें। आज हालत यह है कि वे टे नहीं सकते हैं उतना रुपया जितना आप उन से मांगते हैं। इस वास्ते मैं दरखास्त करता हूँ कि आप मेहरबानी कर के इस समस्या को उन के हित की दृष्टि में रखते हुए हल करे ताकि उन का प्रापर रीहैबिलिटेशन हो सके और जो उन की आर्थिक दशा है, वह सुधर सके।

अब पुराने किले की जो कहानी है, उस को मैं आप के सामने रखना चाहता हूँ। पुराने किले जब मैं घूमने गया तो मैं नें जब इस का पता किया तो मुझे मालूम हुआ कि मन् १९४७ में जब लोग पाकिस्तान से आये तो वहाँ मकान तो नहीं लेकिन कैम्प था, वैच हाउसिस बें। जब वहाँ पर भाग लगी उस वक्त रीहैबिलिटेशन के क्वीर भोहन

[श्री स० म० बनर्जी]

माल सपसेना साहब थे। उन्होंने ने कहा कि इन को रिपेयर करना चाहते हैं और यह भी कहा कि कस्ट्रक्शन का जो चार्ज हो वह बं दे और जो मैटिरियल का खर्चा हो, उस को देनी। वहा के हर भाई ने तकरीबन डेढ़ सौ रुपये दिये। तकरीबन ६०,००० रुपये उन से धार्ये। उस के बाद कमिश्नर साहब का एक नोट निकलता है जिस में कहा जाता है कि मकानात का किगया उन से नहीं लिया जायेगा। लेकिन इस के बाद सब मकानो का किराया बढ़ना शुरू हो जाता है। ढाई रुपये, पाच रुपये, सात रुपये के हिसाब में। आज हालत यह है कि उन का बारह रुपया किराया है। मुझे भालूम नहीं कि उन मकानों की आज कीमत क्या रह गई है, जिन को कि पाच छः सौ रुपये की मकान की लागत से बनाया गया था। वहा पर बाजार है, वहा पर स्कूल है, वहां पर सोशल लाइफ है, वहा पर जितने भी साधन हो सकते हैं, मौजूद हैं। लेकिन किराया जो उन ने लिया जाता है वह बारह रुपये महीना है। क्या वे इतना अधिक किराया देने के काबिल हैं। दृगिज नहीं है। अगर वे डेमेस्ट्रेशन करते हैं तो आप जानते हैं कि क्या कहा जाता है। कहा जाता है कि ये जो वामपक्षी हैं ये इन लोगों को भडकाते हैं और यहीं सब आन्दोलनो के पीछे हैं। अगर पोस्टस एंड टेलीग्राफ का हड़ताल होती है तो भी हमी को दोष दिया जाता है। तमाम हिन्दुस्तान में जो कुछ भी इस गवर्नमेंट के खिलाफ होता है, उन सब के निचे हमारे पर ही आरोप लगाये जाने हैं। लेकिन ईमानदारी से आप ही बताइये कि क्या बारह रुपये महीने किराया वाजिब है? इतना अधिक किराया उन से किस आधार पर लिया जा रहा है? उन को प्रापरली रीहैबिलिटेड करना हमारे मिनिस्टर साहब का फर्ज है। मैं मांग करूंगा कि एक कमेटी इस पार्लियामेंट के मੈम्बरों की बनाई जाये जिस में इस तरफ बैठने वाले मੈम्बर भी हों और कांग्रेस की तरफ बैठने वाले मੈम्बर भी हों, जो इस सारे मामले की

जांच करें और यह देखें कि धाया यह बारह रुपये जो किराया इन लोगों से लिया जा रहा है, वाजिब है या नहीं है।

अब मैं थोड़ा सा इंडस्ट्रियल यूनिट्स के बारे में अर्ज करना चाहता हूँ। आप ने कुछ इंडस्ट्रियल यूनिट्स बनाये हैं जिन का जिक्र कि आप ने प्रोसेस रिपोर्ट में किया है। आप ने कहा है कि छोटे छोटे कारखानों के रूप में इन को चलाया जा रहा है। इस रिपोर्ट में आप ने गोबिन्द नगर जो कि कानपुर के पास है, उस का नाम भी दिया हुआ है। जो बहने रिफ्यूजी होकर पाकिस्तान से आई हैं वे वहां पर घागे बाटने का काम बहुत अच्छी तरह से करती हैं। अगर वहा पर इस घागे बाटने के काम को काटेज इंडस्ट्री के तौर पर चलाया जाये तो अच्छा रहेगा।

ईस्ट बंगाल में घाये हुए रिफ्यूजीज का भी सवाल हमारे सामने है। उन को बसाने के लिये भी यह कहा जाता है कि बहुत बड़ी स्कीम हमारे पास है। यह कहा गया है कि दंडकारण्य की स्कीम के पूरा होने पर हज़ारों की तादाद में रिफ्यूजीजियो को बसाया जा सकेगा। आप ने एग्जिल सर्वे तो कर लिया है लेकिन जमीन पर सर्वे नहीं किया है। मैं इस बात को मानता हू कि हमारे मंत्री महोदय उन की समस्याओं को हल करने के अच्छे तरीके ढूँढ सकते हैं बजाय इस के कि हम ढूँढ सकते हों। अगर आप की किताब के अनुसार सारे मसले हल हो गये हो तो मैं कहूंगा कि रीहैबिलिटेसन मिनिस्ट्री को बिसाख कर दिया जाये। अगर कोई मसले बकाया नहीं कर गये हैं तो इस मिनिस्ट्री का क्या काम है?

डा० सुशीला नाथर (भासी) : सभापति महोदय, यह रिहैबिलिटेसन का सवाल, जैसे कि कई भाई बहिनो की तरफ से यहां कहा जा चुका है, एक बहुत बड़ा ह्यूमन प्रॉब्लम है और मुझे कहना चाहिये कि इस ह्यूमन प्रॉब्लम को एक ह्यूमन ऐंगल से देखने की एक मनुष्य की दृष्टि से और

सहानुभूतिपूर्ण दृष्टि से देख कर के उल्ल को सुखदाने की बड़ी शानदार कोशिश हमारी सरकार ने की है। इस सिद्धान्त में मैं मन्त्री महोदय को सुधारक मानना चाहती हूँ। उन्होने रीहैबिलिटेशन एडवाइजर की हैसियत से बहुत शानदार काम किया है और उस के बाद मन्त्री होकर वह बंगाल में जाकर बैठे हैं और वहाँ की समस्या को सुखदाने का हर सम्भव प्रयत्न कर रहे हैं। बंगाल की समस्या बहुत टेढ़ी है और बहुत ही कठिन है। इस समस्या को हल करना कोई आसान काम नहीं। हम लोग अच्छी तरह से उस दुःख दर्द को जानते हैं जिस में से हमारे ईस्ट बंगाल के शरणार्थियों को गुजरना पड़ रहा है और जिस का उन को आज भी सामना करना पड़ रहा है। उस दुःख दर्द के बारे में हमारे कुछ भाइयों ने यहाँ पर रोशनी भी डाली है।

हम इस बात को भी अच्छी तरह से जानते हैं कि इस समस्या को हल करना कठिन है क्योंकि यह एक चालू समस्या है, यह निश्चित नहीं है कि इतने लोग आ गये हैं और इन को किस तरह से बसाया जाये यह तय करना आसान है। यहाँ तो हर रोज, हर महीने और हर साल नये लोग आ रहे हैं। उन को किस तरह से बसाना है, किस तरह से उन की समस्याओं का हल करना है, यह एक पेचीदा सवाल है। जाहिर है कि भाषा, जलवायु इत्यादि की दृष्टि से जहाँ उन की अनुकूलता है, वहाँ रहना वे ज्यादा पसन्द करते हैं। त्रिपुरा वगैरह से वे लोग नहीं आये हैं ऐसा मेरी बहन रेणु चक्रवर्ती ने कहा। उस का कारण यह है कि वहाँ बंगाल की तरह भाबोहवा है, बंगाल जैसा वहाँ रहन सहन है इसलिये वे वहाँ से उठ कर नहीं आयेंगे। लेकिन जहाँ पर अनुकूलता है नहीं है, वहाँ से वे चले जाते हैं। तो मैं समझती हूँ कि इस ओर आस तबज्जह देने की आवश्यकता है कि ऐसी जगह ढूँढ़ी जाय जहाँ कि जलवायु, भाबोहवा और जमीन वगैरह उन की दृष्टि से अनुकूल हो और

वहाँ वे लोग आसानी से रह सकेंगे। मुझे बताया गया है कि उसी दृष्टि बिन्दु से यह संस्कारण की स्कीम की तरफ तबज्जह दी गई है और हकूमत इस बारे में आवश्यक कार्यवाही कर रही है। मेरा मन्त्री महोदय से यह निवेदन है कि वह अपने भ्रमण में हमें बतलायें कि क्या कनकोट स्टेपस लिये गये हैं इस स्कीम को सफल बनाने के लिये और हकूमत इस बारे में कितनी तेजी से कार्य कर रही है और कब इस स्कीम को प्रमल में लाया जा सकेगा।

इसी प्रकार कुछ भाइयों ने सवाल के रूप में यहाँ पर कहा कि एडमास (अदमान) में बंगाली लोग ज्यादा अच्छी तरह और खुशी से रहते हैं। मुझे मन्त्री महोदय के जवाब से निराशा हुई जब उन्होने यह कहा कि इस सवाल को होम मिस्ट्री की डिबेंट में उठाया जाये। सब बान तो यह है कि हम देश के रहने वालों को इस चीज से कोई खाम मतलब नहीं है कि किस मिनिस्ट्री के साथ किसी ठोटी बड़ी चीज के किसी छोटे या बड़े पहलू का ताल्लुक है। कैबिनेट की रिस्पॉन्सिबिलिटी मिन्नी जुनी होनी है। रीहैबिलिटेशन मिनिस्टर महादय का यह फर्ज हो जाता है कि वह देखें कि कौन भी जगह पर इन रिफ्यूजीज को आसानी से बसाया जा सकता है। और अपने कैबिनेट के माथियों से बात करने की जरूरत हो तो वे मुद्दा बात कर लें। और योजना बनावे। जब स्कीम मजूर हो जाये तो जिन तरह भी वह उचित समझें उस स्कीम को सफल बनायें और जितनी तेजी से हो सके, उतनी तेजी से उन लोगों को बसायें।

Shri Mehr Chand Khanna: 80 per cent of the quota meant for East Pakistan refugees who are sent to Andamans 80 per cent is our quota 20 per cent is for the rest of India

डा० सुशीला नायर मेरा इतना ही निवेदन है कि इस प्रकार की जितनी भी सम्भावना है, जहाँ जहाँ वे समझते हैं कि इन को बसाया जा सकता है और जहाँ पर वे खुशी से रह सकते हैं, वहाँ की स्कीम को

[डा० सुशीला नायर]

ज्यादा से ज्यादा जांच कर उस को सफल बनाने का प्रयत्न किया जाना चाहिये ।

उस के साथ ही माथ मेरा बंगाल के भाई बहिनों से भी निवेदन है कि हर समय उन का इस चीज पर जोर देना कि बंगाल में ही पूर्वी बंगाल के लोग रह सकते हैं, बाहर नहीं रह सकते, कुछ मुनासिब नहीं लगता । मेरी बहिन श्रीमती इलापाल चौधरी ने तो कहा है कि उन के लिये डाक्टर भी बंगाली होने चाहिये । अब यह तय में समझती हूँ कि भाषा की दिक्कत न हो और उन की भाषा समझने वाले डाक्टर हो लेकिन मैं यह नहीं समझ पाई कि अगर मैं जाकर उन की सेवा करने लगू तो मुझे बह नामज़ूर कर दे और कहें कि नहीं हमारे लिये बंगाल का ही डाक्टर होना चाहिये । हमारे पश्चिमी पाकिस्तान के भी बहुत से लोग दूसरे दूसरे प्रान्तों में गये हैं ।

Shrimati Ha Palchoudhuri (Nabadwip): On a point of personal explanation. I did not mean that they could not be treated by other doctors. But even the people of West Bengal very often do not understand the language of East Bengal and so, it would be very difficult for any other person to understand the language of East Bengal. Hence, they need Bengali doctors, who are Bengali-speaking, and who know the East Bengal language.

Dr. Sushila Nayar: I would only add this amendment that 'Bengali understanding' will be more proper than 'Bengali-speaking', because it is enough that the doctor can understand the language of the patient.

15.16 hrs.

[*SRI C. R. PATTABHI RAMAN in the Chair.*]

हमारी बहिन श्रीमती रेणुचक्रवर्ती ने जो फीगर्स दी हैं कि वेस्टर्न पाकिस्तान के बहुत ज्यादा लोग पंजाब में बसे हैं, उन में मुझे कुछ थोड़ी सी गलती लगती है । जहाँ तक मुझे मालूम है जहाँ २५ लाख के करीब पंजाब में बसे हैं वहाँ १५, १६ लाख लोग पंजाब से

बाहर बसे हैं । मेरा ऐसा ख्याल है कि अगर बंगाल के भाई बहिन इस बात पर बहुत जोर न दे कि पूर्वी बंगाल से जाने वालों को बंगाल में ही रहना चाहिये तो पूर्वी बंगाल के लोग भी बंगाल से बाहर जा कर बसाने के लिये तैयार हो जायेंगे ।

इस के साथ ही साथ मुझे यह भी कहना चाहिये कि जो लोग कैम्पों से भाग घाते हैं वे खाली इसलिये नहीं भाग घाते कि वहाँ पर रहना नहीं चाहते । अक्सर हमारी सरकार द्वारा पुटिंग दी कार्ट बिफोर दी हीर्स, वाली बातें की जाती हैं । बसाने के लिये लोगों को ले जाते हैं लेकिन वहाँ उन के रखने के लिय तैयारी नहीं होती है । यह अशुभवस्था केवल कैम्पों में ही नहीं बल्कि हमारे दिल्ली नगर में भी उन कौलीज में जिन को कि चीप कौलीज कहते हैं यह अशुभवस्था देखने को मिलती है । उन कौलीज में हम लोगों को यह सोच कर ले गये कि जल्दी ही वहाँ पर सड़कें बन जायेगी, ड्रेनेज हो जायेगा और स्ट्रीट लाइटिंग हो जायेगी लेकिन प्राय ६, ६ और ७, ७ वर्ष हो गये हैं, यह सुविधा वहाँ के लोगों को नहीं मिली है । और यह ऐसी चीजें हैं कि इन के न रहने से भी लोग रो धो कर किसी तरह अपना गुजर बसर कर सकते हैं लेकिन अगर प्राय उन को एक ऐसी जमीन पर बसाने से जायें जो कि पत्थर जैसी हो और प्राय उस को तोड़ कर खेती लायक बना कर उन को यदि न दे तो प्राय ही बतलाइये वे बेचारे वहाँ जा कर क्या करेगे ? सिवाय वहाँ से भाग घाने के दूसरा उस के पास चारा ही क्या है । ऐसा नहीं होना चाहिये । जहाँ प्राय लोगों को बसाने के लिये ले जाते हैं वहाँ उन के रहने का भी प्रबन्ध हो और रोजगार का भी फिर वे वहाँ से नहीं भागेंगे ।

मैं यह कहना चाहती हूँ कि यह तमाम काम अकेले पुनर्वासि मंत्रालय का है, ऐसा मैं नहीं मानती । मुझे ठीक ऐस लगता है कि जैसे पाकिस्तान बनने के समय एक कैबिनेट कमेटी बनी थी सारे रीहैबिलिटेशन प्रोग्राम को देखने के लिये, उसी तरह से कोऑर्डिनेशन

भाज जी होना चाहिये। आप का यह रीहैबिलिटेशन का सवाल फूड एंड एग्रीकल्चर मिनिस्ट्री के बाँ मोर फंड के साथ सम्बन्धित है। जाहिर है कि अगर आप नई जमीनों को ठीक कर के वहाँ पर लोगों को बसायेंगे तो बेश का भ्रम उत्पादन बढ़ेगा।

इसी तरीके से आज हम कम्पेन्सेशन दे रहे हैं, वह देना चाहिये। कम्पेन्सेशन के बारे में मुझे और भी कहना है लेकिन इस वक्त मैं इतनी ही बात के लिये उस का जिक्र कर रही हूँ कि अगर उस कम्पेन्सेशन के साथ एक कोर्पोरेशन टाइप तरीके से आप की कामर्स एंड इंडस्ट्री वाले बैठ कर एक योजना बनाये ताकि उधर से कम्पेन्सेशन के रूप में जो पैसा उन को मिल रहा है वह आप की स्मॉल स्केल इंडस्ट्रीज और देश की दूसरी प्रोडक्टिव स्कीम्स में लग सके तो यह आप के सेकेन्ड फाइव इयर प्लान में बैठ सकता है। इस तरीके से अगर आप एक साथ मिल कर बैठें और इस मुभाविके की रकम को इस तरह लगाने में मदद दे तो देश की ओवर आल एकोनामिक समस्या के हल होने में भी कुछ मदद मिल सकेगी। इस के अलावा लोगों को कायमी (स्थायी) तौर पर रीहैबिलिटेट करने में आसानी होगी। इसीलिये मैं यह महसूस करती हूँ कि ओवरआल कोर्पोरेशन बहुत आवश्यक है।

एक्सटर्नल एफेयर्स मिनिस्ट्री को ईस्ट पाकिस्तान की सरकार पर यह जोर दे कर कहना चाहिये कि वे अपने वहाँ अल्पसंख्यक लोगों को ठीक प्रकार से रखें और उन के सुख सुविधा का ख्याल रखें ताकि उन को वहाँ से इधर भाग कर आना न पड़े। आज चूँकि हमारे भाइयों को वहाँ पर ठीक प्रकार से नहीं रखा जाता है इसलिये वे वहाँ से भाग भाग कर इधर आते हैं। मुझे याद है कि शुरू शुरू में जब एक अर्तबा बहुत बड़ा एक्सोटस हुआ था तब लियाकतअली और सरदार पटेल के बीच में बातचीत हुई थी और सरदार पटेल ने उन को साफ कह दिया था कि अगर आप अपने

वहाँ पर ऐसे हालात पैदा नहीं करते जिस से अल्पसंख्यक लोग वहाँ पर रह सकें और परिस्थितिवासी ऐसी होती हैं कि वे वहाँ से भागने पर विवश होती हैं, तो आप को वहाँ में भाग कर भाये हुए भाइयों को बसाने के लिये पाकिस्तान का कुछ इलाका हमें देना होगा क्योंकि हमारे वहाँ जो मुसलमान बस रहे हैं उन को हम निकालना नहीं चाहते और हम एक्सचेंज आफ पापुलेशन नहीं चाहते लेकिन जितने लोगों को आप अपने वहाँ से निकाल रहे हैं उन को यहाँ पर बसाने के लिये उतनी जमीन आप को देना ही पड़ेगी। इस का बहुत अच्छा भरसर हुआ था।

आज हम देखते हैं कि पाकिस्तान के प्रधान मंत्री श्री सुहरावर्दी आये दिन, हमारे प्राइम मिनिस्टर साहब को गालिया देते रहते हैं और हम बैठ कर के सुनते रहते हैं। हर एक बात के ऊपर हम देखते हैं कि उन की ओर से ज्यादाती होनी है और मजा यह है कि उन के द्वारा ज्यादाती और जुल्म होने पर भी वे हम को गालिया देते हैं और दुनिया में यह बताने की कोशिश करते हैं कि भारत द्वारा उन पर जुल्म और ज्यादाती हो रही है जब कि हकीकत बिल्कुल उल्टी है। हम लोग हमेशा उन की हर बात को और ज्यादाती शान्ति से बर्दाश्त कर जाते हैं। यह तो ठीक है कि हम उनको बर्दाश्त करे क्योंकि हम ईंट का जबाब पत्थर से नहीं देना चाहते, हम उनकी स्तर पर उतर कर अपने को जलील नहीं कर सकते और हमें करना भी नहीं चाहिए लेकिन उसके साथ साथ हमें यह बीज अवश्य देना चाहिए कि दुनिया के सामने तस्वीर बिलकुल साफ तौर पर मौजूद रहनी चाहिए कि वास्तव में हकीकत क्या है। आज यह तस्वीर और हकीकत पूरे तौर से जैसे पैदा होनी चाहिए वह पैदा नहीं हो रही है, ऐसा मुझ को लगता है। सही तस्वीर दुनिया के सामने पैदा होनी चाहिए।

अब मुझे थोड़ा सा क्लेम्स के बारे में और विशेष रूप से विधवाओं के क्लेम्स के बारे

[डा० सुधीरा नायर]-

में कहना है। इस क्वटा जो कम्प्लेशन का क्वानून बना है और १९३७ के पहले का जो विधवाओं के हक के बारे में कानून है उसमें बहुत फ़र्क है। पहले के कानून के मुताबिक तो विडोव को कुछ मिलता ही नहीं, ऐसा कलूँ तो इसमें धृतिशयोक्ति नहीं होगी और उसको मिटाने की जरूरत है। आज आपके सामने उड़ीसा हाईकोर्ट और मध्यप्रदेश हाईकोर्ट की रूलिंग है कि जो आपका जो हिन्दू सक्सेशन बिल पास हुआ है उसके आधार पर आपको यह सारे अधिकार विधवाओं को देने चाहिये। अगर आज एक ज्वाइंट फ़्रॉन्ट्री के पास २० हजार रुपये का क्लेम है और उस ज्वाइंट फ़्रॉन्ट्री में दो बेटे हैं, एक बेटी है और एक विडो है तो आप दो बेटों का ही हिस्सा लगाते हैं लेकिन अब हिन्दू सक्सेशन बिल पास हो जाने के बाद उस २० हजार के क्लेम के आप को चार हिस्से करने चाहिये ५, ५ हजार के, जितना बनता है आप हिसाब लगा कर उन चारों को दीजिये, जो प्रपॉशन आपने इसके लिए तय किया है उसके मुताबिक दीजिये लेकिन ऐसा न करके विडोव को मंटैनेन्स शेर देना बहुत नामुनामिब और अनुचित बात है ऐसा न होना चाहिए। यह तो औरतों के हक को पूरी तरह से कुचलने की बात होगी। इस लिए मैं बड़े ध्रदब से मनी महोदय से कहना चाहती हूँ कि इस चीज को उन्हें दुस्त कर लेना चाहिए।

इसके अलावा मुझे यह कहना है कि जो हमारी बहनें आज कैम्पस में पढ़ी हुई हैं, उनके अलावा कई एक बहनें जो बड़ी मुसीबत में हैं, वे बाहर हैं कैम्पो में नहीं गई हैं, उनकी ओर ध्यान दिया जाय। एक इसी तरह की मुसीबतज्वा बहिन मेरे पास आई थी और वह कह रही थी कि मैं अपनी अर्द्धदास्त लेकर कल या परसो श्री महोदय के पास पहुंचूंगी . .

श्री बेहरबन्ध श्रमणा : आज सुबह पहुंच गयी हैं।

डा० सुधीरा नायर . वह बेचारी नहीं जानती थी कि कनेम दिया जाता है

उस में धर्षी नहीं थी। जब मेरे पास वह आई तो मैं ने उस की बात को सुना और क्वगज करीरह ले कर मंत्री-महोदय के पास भेजा। उन्होंने ने शायद डिपार्टमेंट के पास भेज दिया होगा। मेरे पास एक स्ट्रीम जबाब आ गया कि उस पर अब गौर नहीं किया जा सकता। अगर मुझे यह स्ट्रीम जबाब ही लेना था, तो मुझे मंत्री जी को पत्र लिख की क्या आवश्यकता थी। मनी महोदय ने खुद मुझे यह सबक पढ़ाया था जब मैं रीहैबिलिटेशन मिनिस्टर थी और वह रीहैबिलिटेशन एडवाइजर थे, कि अगर मामूली स्ट्रीम का जबाब पाना था तो तुम्हारे पास आने की किसी को क्या जरूरत थी, सेक्रेटरी के पास बे जा सकते थे। आज मैं मनी महोदय को उन की ही बात की याद दिलाना चाहती हूँ। तो जो इस किस्म के हांडं केसेज हो उन को सहानुभूति से देखना चाहिये। मैं समझती हूँ कि जो दूसरे लोग हैं उन के क्लेम को चाहे आप एटर्टेन करे या न करे, लेकिन जो विडोव है और जिन के क्लेम रह गये हैं, जोकि अपने अनजानपन में क्लेम नहीं रख सकी, उन को आप को जरूर एटर्टेन करना चाहिये।

इसी तरह से सक्सेशन का सबाल है। उस के बारे में आप कह सकते हैं कि वह जा कर मुकदमा लड़ कर कोर्ट में हम चीज को दुस्त करवाये। वह बेचारिया कहा से जा कर मुकदमा लड़े, उन के पास पैसा नहीं, साधन नहीं। और फिर अगर हकूमत ने क्लेम की जाच पुराने ढग में करवा भी तो वह कोई ब्रह्म वाक्य तो नहीं होगया। मैं तो कहती हूँ कि आप के दफ्तर में फाइले पड़ी हैं, उन को आप फिर से देखिये, रिसेस कीजिये, और जो कुछ हक से उस का बनता है वह दीजिये।

आप जो प्रापटी करीरह आकशन कर रहे हैं, मैं जानती कि इस हजार से चीजे के आप नहीं कर रहे हैं, लेकिन जो कर

रहे हैं, उन के दाम आप अपने ही भ्रसेसमेंट से चार चार गुने और पांच पांच गुने ज्यादा ले रहे हैं। तो जो पैसा आयेगा उसे आप सरकारी तिजोरी में ला कर रखियेगा या रिफ्यूजीज को दीजियेगा ? मेरा नफ़्ता से निवेदन है कि इस तरह के जो हार्ड केसेज उन के क्लेम को ज्यादा करने में आप इस पैसे को खर्च करे, उस को सरकारी खजाने में डालने की बात न मोचे। अगर आप ऐसा करेगे तो यह रिफ्यूजीज के साथ न्याय की बात नहीं होगी, अन्याय की बात होगी।

भी तरह में जो लोग दस हजार ० से कम के दुकानों बैठे हैं उन को ७ दुकान ऐलाट करन का सवाल है। जैसे दिल्ली में ही कुछ मार्केट्स हैं। मन्त्री महोदय ने एक सवाल के जबाब में कहा कि जो दुकान रोड वर्म्स हैं, जिन कुतुब रोड है और दूसरी सड़कें हैं वह किमी का नहीं दे रहे। उन को यह बात में समझ मवती है लेकिन जो दुकान रोड वर्म्स पर नहीं है जैसे बमला मार्केट है, दूसरी जगह है अगर उनको आप रिफ्यूजीज को नहीं देगे ता यह इन्फाफ की बात नहीं है, यह मैं स्पष्टता से कहना चाहती हूँ। यह कहना कि रामलीला बमटी की जमीन है, इस के कोई मानें नहीं है।

श्री मोहरचन्द खन्ना रामलीला भाउड की बात है।

डा० सुशीला नायर भले ही रामलीला भाउड की हैं, लेकिन वहा रामलीला तो चल नहीं सकती जबकि वहा दुकानें बन गई हैं। वह दुकानें आखिर आप किसी और को दें। अगर उन को आप रिफ्यूजीज को देने तो मैं समझती हूँ कि ज्यादा अच्छा होगा। हक की बात तो यह है कि जो रिफ्यूजीज वहा बैठे हैं, उन को भी आप को देलना चाहिये। खान मार्केट में जिस बिना पर आप ने दिया, उसी बिना पर आप को बमला मार्केट में भी देना चाहिये। न दोनों में फर्क करना मनासिब नहीं है, यह बात जितनी और से मैं कह सकती हूँ, कहना चाहती हूँ।

इसी तरह कई बिडोज वीरह इधर उधर पड़ी हुई हैं, बूड्डे लोग पडे हैं। मैं झासी में गई, वहा एक बूड्डा और बूड्डी लकड़ी टेकते हुए आये। भूखो मर रहे हैं। उन को पन्द्रह रुपये मिल रहे हैं, लेकिन पन्द्रह रुपये में स्त्री पुरुष दो कैसे गुजारा करे। आज के जमाने में ? उन का कोई नहीं। आज सरे एक बूड्डा मेरे पास आया, वह सुनार था, उस का अच्छा घर था, आज उस का बच्चा बेचारा मर चुका बीमार पडा है, उस के पाम एक कौडी नहीं थी। खैर, जो मदद हो सकती थी, कर के, उसे भेजा, जिन दरवाजे पर भजा जा सकता था वहा भी भेजा। उस का आखिर क्या होगा मैं नहीं जानती हूँ। तो इस तरह के जो रोज बेमेज आते रहते हैं उन की तरफ आप का ध्यान देना चाहिये। आप कह सकते हैं कि आम पब्लिक में भी तो ऐसे केसेज हैं। ठीक है, आम पब्लिक में भी है, लेकिन हिन्दुस्तान में एक ज्वाएट फीमिली का हभाग मोशल मिक्थोरिटी का इस्टिम था। आज दूसरे देशों में सरकार की तरफ से मोशल मिक्थोरिटी होती है, यहा हिन्दुस्तान में यह था कि कोई भीमार पडा तो गाव चला गया अगर नौकरी छूट गई तो गाव चला गया पति मर गया तो विधवा और बच्चे गाव चले गये। अपने घर के लोग भले ही वह बहुत अच्छी तरह से न रखें लेकिन सबक के ऊपर तो नहीं पढ़ने देते थे। कुछ न कुछ उन का बन जाता था। लेकिन आज यह लोग बीमार पडे तो किस के दरवाजे पर जायें ? तो जरूरी है कि सरकार की तरफ से उन की सोशल सिक्थोरिटी का इन्तजाम हो। जो होम्स बने हैं, उन में किसी को दाखिला नहीं मिलता। मैं तो कहती हूँ कि साहब, आप अपनी स्कीम्स को आपने बढाइये। आप यह मत सोचिये कि इन होम्स को बन्द कर दिया जायेगा। आप को यह सोचना चाहिये कि आज की जो परिस्थिति बन गई है, पाकिस्तान बनने के बाद आपके करोड़ों लोगों का

[डा० सुशीला न.यर]

नार्मल पैटर्न आफ सोशल सिक्वोरिटी टूट गया है, ऐसी स्थिति में उन की सोशल सिक्वोरिटी का इन्तजाम गवर्नमेन्ट को करना होगा और इस के लिये आप को फेसिलिटीज बढ़ानी होगी, आप उन को कम करने की नहीं सोच सकते हैं। बुढ़ो के लिये आप को क्या करना है, विधवाओं के लिये आप को क्या करना है, यतीमों के लिये क्या करना है, आप यह तय करे। वे आज भटक रहे हैं, चारों तरफ और आप सोच रहे हैं कि जो होम्स बने हुए हैं उन्हें भी हटा देना है। यह नहीं हो सकता। यह कोई-इसाफ की बात नहीं है, यह ह्यूमन प्वाइंट आफ व्यू में देखने की बात नहीं है। आज हम अपने देश को एक वेलफेअर स्टेट कहते हैं। तो वेलफेअर स्टेट में हम को वेलफेअर ऐक्टिविटीज की तरफ ज्यादा में ज्यादा ध्यान देना होगा। वेलफेअर ऐक्टिविटीज की तरफ ध्यान देने के लिये हमें सोचना होगा कि हम किस तरह से इम रीहैबिलिटेशन विभाग का सशोधन करे, इस को किस तरह से अधिक में अधिक मॉशल वेलफेअर का रूप दे, यह बन्द करने का सवाल नहीं है, हमारे सोशल वेलफेअर की दृष्टि से इस का कुछ रूपान्तर होने की जरूरत है।

एक बात में और कहना चाहती हूँ जो वेस्टर्न पाकिस्तान के बारे में है। मंत्री महोदय जब रीहैबिलिटेशन ऐडवाइजर थे तो उन्होंने इन्फोक किया था मेरे साथ कि जिन लोगों ने कानून तोड़ कर जबर-बस्ती घरे का कब्जा नहीं किया, धर्मशालाओं, स्कूलों, घरों और पब्लिक बिल्डिंग्स में जा कर नहीं घुस गये ऐसे लोग जो शराफत में आ कर अपने किमी दोस्त या किसी रिश्तेदार के घर में कहीं न कहीं सर छिपा कर पड़ गये, और जिन को ऐसे पड़े बरसी हो गये हैं, उन के वास्ते भी कुछ न कुछ होना चाहिये। उन की इतनी ही सत्ता है कि उस वक्त उन्होंने ने कानून तोड़ कर जबरबस्ती

कब्जा नहीं किया। उन के लिये मंत्री महोदय ने मकान बाधने की एक स्कीम बनाई थी। उस के मुताबिक उन्होंने ने कुछ लोन्स दे कर और जमीनों की कुछ मदद दे कर उन को बसाने की बात कही थी, वह स्कीम कहां चली गई, मैं नहीं जानती। मुझे पता है कि कुछ लोग कहते हैं कि बम्बई में भी तो लोग सबक की पटरियों पर सोते हैं, पाकिस्तान से आने वाले भी सो गये तो क्या हुआ? लेकिन यह बहुत निर्दयता की बात है। मैं इतना ही कहना चाहती हूँ बम्बई में कोई सबक की पटरियों पर आ कर सो सकता है, लेकिन उस के पास कोई न कोई घर है, जरूरत के वक्त वह जा सकता है, बीमारों में घर जा सकता है, लेकिन पाकिस्तान से आये हुए लोगों के पास ऐसी कोई जगह नहीं है, आज दस बरस हो गये, और उन को कोई राहत नहीं दी गई। फिर कई लोग कहते हैं कि उन में से कई के पास पाकिस्तान में कहा जायदादे थी? अरे, वह जो डिस्पैरिटी थी, जो प्रनईक्वालिटी थी, उस को निकालने की बात हो रही है। हमारा सारा टैक्सेशन स्ट्रक्चर इस की भिमाल है कि डिस्पैरिटी खत्म हो और प्रन्डर डाग को ज्यादा से ज्यादा मदद हम दे सके। अगर पहले किसी के पास मकान नहीं था, और आज हो जाता है, तो इस में बुरा मानने की बात नहीं है, यह तो हमारे खु-होने की बात है क्योंकि इस रीहैबिलिटेशन की मापन हमारा सोशल-लिस्ट पैटर्न आगे बढ़ता है।

अन्त में मैं माननीय मंत्री महोदय से बहुत नम्रता से निवेदन करना चाहती हूँ कि वह इस चीज की तरफ फिर से सबज्जह दें और इस स्कीम को फिर से सामने लायें जिन बेगुन हो ने आपका कानून नहीं तोड़ा वह भी आपकी मदद के हकदार है, उनकी तरफ भी आप का कुछ फर्ज है। बिबीज

के बारे में श्रीर सोशल वेल्फेयर के बारे में मैंने जो निवेदन किया है उस की तरफ भी आप जितनी तवज्जह दे सकेंगे ऐसी मुझे आशा है ।

श्री ४० कु० नायर (बाह्य दिल्ली) । माननीय सभापति महोदय, मैं दिल्ली का मुमगन्दा हूँ, इसलिये रिफ्यूजी प्रब्लेम के बारे में बोले बगैर मैं नहीं रह सकता । आप जानते हैं कि दिल्ली में सब से ज्यादा रिफ्यूजी आबाव हैं । दिल्ली में कम से कम पाँच या छः लाख रिफ्यूजी हैं, जितने देश के किसी भी दूसरे हिस्से में नहीं है । इन छः लाख भ्रादरियों में सब के सब वेस्ट पंजाब के गहरो में रहने वाले हैं, लाहौर, रावलपिण्डी, गुजरान, बगैरह । जब पाकिस्तान बना तो वह लोग छोटे कस्बों में नहीं गये, क्योंकि वह खेती नहीं कर सकते थे । वह ईस्ट पंजाब में भी इसीलिये नहीं गये, वहाँ वे करते भी क्या ? अब चूँकि यह दिल्ली में आ कर बसे, उन की कई बड़ी बड़ी समस्यायें हैं । मैं उन में से केवल चन्द बातों की तरफ अभी जी का ध्यान खीचना चाहता हूँ ।

हमारे मंत्री जो रीहैबिलिटेशन के बारे में जो काम किया है, उस को किमी को बताने की जरूरत नहीं है, उन्होने बहुत बड़ा और शानदार काम किया है, और वह भी अपनी पर्सनेलिटी की वजह से । उन के पहले भी मंत्री रह चुके लेकिन भ्रमली काम करने वाले तो तब भी यही थे । आखिर में यह काम जाहिरा तौर पर उन के हाथ में आ गया । उन्होने इन मकाल को बहुत हिम्मत के साथ और दिलेरी के साथ, बल्कि मैं तो कहूँगा कि बड़ी हमदर्दी के साथ किया । दूसरे लोग कभी कभी तरह तरह की बातें भी करते रहे, तो भी वह बहुत हमदर्दानी तरीके से काम करते रहे । पठान होने की वजह से कभी कभी कड़ी पर सच्ची बातें भी सुनाते हैं, लेकिन उन के दिल में सब के लिये हमदर्दी है, इस में कोई शक नहीं । उन के बड़े बड़े कामों में सब से बड़ा काम, मैं समझता हूँ, दिल्ली

का ही रीहैबिलिटेशन है । दिल्ली में करोड़ों पर खर्च कर के २० से ज्यादा कालोनीज बनाई गईं, ८० से ज्यादा मार्केट्स बनाई गईं । इस तरह से उन्होने बड़ा शानदार काम किया है । मैं समझता हूँ कि इन कैतमाम कामों में सब से बड़ा तुराँ दडकारण्य का पुनश्चरार होगा । अगर दडकारण्य को अच्छी तरह से डेवेलप किया जाय तो शाली रिफ्यूजियों की समस्या हल हो सकती है । जैसाकि मेरे पूर्वजन्ता डा० सुशीला नायर ने कहा सचमुच में इन काम का तो पहले ही हाथ में लेना चाहिये था । इस को डेवेलप करने में दो तीन साल लगेंगे लेकिन हमें इस काम को करना है और हिम्मत के साथ करना है । इसमें मैं एक तजवीज कहूँगा कि इस काम का बढ़ाने के लिये हमें फीज की मदद लेनी चाहि । डिफेंस डिपार्टमेंट की मार्फत स प्लान को डेवेलप कराया जाये तो यह काम बहुत जल्दी हो सकता है । उन की मार्फत बड बड ट्रक्टर भी आसानी से लाये जा सकते हैं और इन काम को वार फुॉटिंग पर पूरा किया जा सकता है । ईस्ट बंगाल से इनना बड़ा नफलेक्स होता आ रहा है । मेरी मसल म नहीं आता कि क्यों हम इन काम को वार फुॉटिंग पर हैंडल न करें । इन के अलावा जहा तक हो सके एन० सी० सी० और ए० सी० सी० के कैम्प भी वहा पर कमट्रेट किये जायें । स प्रकार बहुत पैसा भी बच जायेगा और हमारे नौजवानों को स रीहैबिलिटेशन के काम में हाथ बटाने का मौका भी मिलेगा ।

अब मैं दिल्ली की तरफ आता हूँ । पहली बात तो मुझे यह कहनी है कि गवर्नमेंट आठ नो मार्केट्स को अपने हाथ में रखना चाहती है । मैं इस में कोई अक्लमन्दी नहीं देखता । अंग्रेजी हुकूमत में जरूर यह होता था कि सरकार ज्यादा से ज्यादा जायदाद अपने हाथ में अलग रखना चाहती थी । पर अब स की क्या जरूरत है ? अंग्रेज

[श्री च० कृ० नायर]

तो कैंटीनमेंट्स को भी प्रलग रखना चाहते थे क्योंकि उन का हिन्दुस्तान पर मिलिटरी प्राकुपेशन था। वह छावनियो को भी जनता से दूर रखना चाहते थे। लेकिन अब वह चीज नहीं है। अब तो हमे छावनियो का प्रबन्ध भी धाम जनता के प्रतिनिधियो को साथ मिला कर करना चाहिये। गवर्नमेंट जब चाहे कोई भी चीज ले सकती है। लेकिन यह जो न भाकैंट्स को अपने कब्जे में ले कर किराबे पर देने का गवर्नमेंट का इरादा है इस को मैं एक छोटा खयाल समझता हूँ। मैं नहीं समझता कि हमारे वजीर साहब जोकि पठान हैं उन को दिमाग में यह चीज आ सकती है। यह तो और कहीं से निकली है और उन्हो स को डिट्टो कर दिया है। मैं समझता हूँ कि इस विषय में वजीर साहब को कुछ मैगनेनीमसली सोचना चाहिये।

Shri Jadhav (Malegaon): There is no quorum in the House.

Mr. Chairman: I am counting. When the hon. Member raised the point I was just worried about it myself. Now there is quorum. The speaker may proceed.

श्री च० कृ० नायर . दूसरी बात जो मैं मंत्री महोदय से कहना चाहता हूँ वह कुछ कालोनीज के बारे में है जैसे मोतीनगर और रमेश नगर। माउथ और बस्ट दिल्ली के पास कई कालोनीज हैं। उन में प्रमोनिटीज के लिय मंत्री महोदय ने बहुत काम किया है लेकिन अभी भी उस काम में कोन्ट्रिब्यूशन की कमी है। वहा के काम को न म्युनिसिपैलिटी ही करती है और न रीहैबिलिटेशन विभाग करता है। मैं चाहता हूँ कि कम से कम प्रमोनिटीज वगैरह के काम को म्युनिसिपैलिटी के सुपुर्व कर दे और जो सा इस काम के लिये रीहैबिलिटेशन विभाग के पास हो वह उस को ट्रास्फर कर दें जिस से कि वह काम ज्यादा सुचारु रूप से हो सके। इस के भलाबा भी वहाँ कई और चीजें करने की हैं। वहाँ पर अभी

अधेरपाउडस सीबज नहीं बना हुआ है, सबको और गलियो में भी खाभियां हैं। रमेश नगर में एक अच्छा अस्पताल बना हुआ है लेकिन अभी तक वहाँ काम शुरू नहीं हुआ है। वह अस्पताल तीन साल से तूली तरह पड़ा हुआ है। मेरी समझ में नहीं आता कि कब वहा काम शुरू किया जायेगा और वह काम किस के सुपुर्व होगा। इस के बारे में भी गवर्नमेंट को तहकीकात करनी चाहिये और उस काम को जल्दी करना चाहिये।

एक और बहुत प्रहम चीज है। दिल्ली में अल्बो प्रादरियो को बसाया गया है लेकिन कुछ फौमलीज अभी भी पटरियो पर पड़ी हुई है। एक खास तारीख के बाद जो प्रादमी आयें हैं उन को रीहैबिलिटेशन का हक नहीं मिला है। मैं समझता हूँ कि इस वक्त जबकि रीहैबिलिटेशन के प्राखरी हिस्से में मैं हम गुजर रहे हैं तो उन लोगो को बमान का प्रबन्ध भी करना चाहिये।

इसी प्रकार जो बहुत से दुकानदार पड़े हैं और जो रेडी चलाने वाले हैं उन के बारे में भी प्राखरी फैसला आप को करना चाहिये ताकि रीहैबिलिटेशन का काम सपूर्ण हो जाय।

एक चीज बहुत जरूरी है। उस के बारे में भी मैं आप का ध्यान खीचना चाहता हूँ। यह स्माल क्लेमट्स का सबाल है। आप ने क्लेमट्स की कई कैंटेगरीज बनाई हैं जिन को पहले पहले पेमेंट किया गया। लेकिन छोटे क्लेम वालो की इन में बारी नहीं आई। मैं समझता हूँ कि इस पर भी गवर्नमेंट को ध्यान देना चाहिये। कम से कम पाच हजार में कम या दस हजार से कम जितने क्लेमैंस हैं उन का कम्पेन्सेशन जल्दी से जल्दी दिया जाना चाहिये।

मैं मंत्री जी का बहुत शुक्रगुजार हूँ कि उन्होने इस्टालमेंट का जो बड़ा आन्दोलन चल रहा था उस को शान्त कर दिया और

तीन के बजाय आठ स्टालमेंट कर दिये । लेकिन इस में एक छोटी सी तस्मीम करनी है । आप पहले इस्टालमेंट में २० परसेंट मांग रहे हैं । मैं समझता हूँ कि आठो इस्टालमेंट आप बराबर कर दें यानी हर इस्टालमेंट साढ़े बारह पर सेट कर दिया जा । इस से इन गरीबों को कुछ राहत मिल सकती है ।

इन शब्दों के साथ मैं रिहैबिलिटेशन मिनिस्ट्री की डिमांड्स की तारीफ करता ।

श्री अजित सिंह (भटिण्डा—रजित—अनुसूचित जातियाँ) : समापति जी, मैं आपको बन्धुवाद देता हूँ कि आखिरकार आप ने मुझे टाइम दे ही दिया । मैं चार पांच पार्यट्स माननीय मंत्री जी के सामने रखना चाहता हूँ और ज्यादा बक्त न लेता हुआ मैं शिड्यूल्ड कास्ट्स और उन लोगों के बारे में, जो कि मुल्क के पार्टीशन के बक्त फौज में थे, कुछ कहना चाहता हूँ ।

जैसा कि सुशीला जी ने कहा है, यह बात सच है कि कई विडोख बक्त पर अपने क्लेम दाखिल नहीं कर सकी और अब उनके क्लेम एन्टरटेन नहीं किए जाते हैं । इसी तरह शिड्यूल्ड कास्ट्स के भोग अनपढ़ होने की वजह से अपने क्लेम दाखिल नहीं कर सके । बेशक कानून में उनके लिए कोई गुंजायश नहीं है, लेकिन मैं इस्तजा कर्ंगा कि अगर ऐसे कोई केसिज आ जायें—अम्बल तो पाकिस्तान में हरिजनों में कोई धमीर धादमी बें ही नहीं, जो यहा आ कर क्लेम दाखिल करते, लेकिन अगर कुछ लोग बक्त पर ऐसा न कर सके हों—तो उन पर हमदर्दी के साथ गौर किया जाय ।

अब मैं सर्बिना सोलजर्ज के बारे में धर्ज करना चाहता हूँ । उस बक्त जो सिपाही, हवलदार या जे० सी० ओख० एक्टिव सर्बिस पर थे, वे इस वजह से अपने क्लेम दाखिल नहीं कर सके कि वे उस बक्त मुल्क से दूर बें—बाहर बें । मैं इस्तजा करना चाहता हूँ कि अगर

कानून में उनके लिए कोई प्राविजन बना कर उनके क्लेम को एन्टरटेन किया जाय, तो यह कन्ट्री धीर डिस्प्लेस पर्सन्ज की बहुत कुछ खिदमत और मदद होगी । इन को बसाने के लिए मैं कुछ सजेस्शन्ज देना चाहता हूँ ।

दिल्ली में या और शहरों में जो नान-क्लेमेंट रेफ्यूजी हैं, उनको वे मकान दिए जाते हैं जिनकी कीमत दस हजार से कम होती है। पिछले बजट के मौके पर हम ने इम सिलमिने में जो सजेस्शन्ज दिए थे, गवर्नमेंट ने बेशक उनको काफी हद तक मन्जूर कर लिया । उस बक्त हम लोग ने बड़े जोर शोर से कहा था कि चार किस्तों के बजाय बीस किस्तें रखी जायें । मैं मशकूर हूँ रिहैबिलिटेशन मिनिस्ट्री का कि उस ने बीस किस्तें नहीं तो आठ किस्तें तो मुकर्र कर दी, लेकिन मैं धर्ज करना चाहता हूँ कि ये आठ किस्तें थोड़ी हैं, इन से रेफ्यूजियों को उतना रिलीफ नहीं मिलेगा, जितना कि मैं चाहता था । मैं चाहता हूँ कि बीस नहीं तो पंद्रह किस्तें कर देनी चाहिएं, जिससे डिस्प्लेस पर्सन्ज को कुछ सहूलियत मालूम हो ।

मैं एक सुझाव और देना चाहता हूँ । गवर्नमेंट ने वह अस्सी हजार एकड़ जमीन रिकवर कर ली है, जो कि गलती से या लोगों की ठगबाजी से रेफ्यूजियों को दो दो बार एलाट कर दी गई थी । मैं धर्ज कर्ंगा कि यह जमीन गावों के उन लोगों को दे दी जाय, जो कि हरिजन—शिड्यूल्ड कास्ट्स के हैं और जो नान—क्लेमेंट हैं । इस तरह काफी लोगों की रिहैबिलिटेशन हो सकती है ।

मैं मुस्लिम इवेकुई प्रापर्टी के बारे में कुछ लफज कहना चाहता हूँ । पंजाब में गांवों में मुसलमानों की जमीन थी और उस जमीन को गवर्नमेंट ने अपने चार्ज में ले लिया है । आज कल उस जमीन की नीलामी हो रही है । मेरा सुझाव यह है कि उस जमीन को सिर्फ हरिजन रेफ्यूजियों और सर्बिना सोलजर्ज के बीच में, जिन्होंने क्लेम नहीं दिए हैं, नीलाम किया

[श्री प्रजित सिंह]

जाय, ताकि वे लोग भी दूसरे सिटिजन्रज की तरह अपना गुजारा कर सकें।

शहरों में जो नान-क्लेगेंट हरिजन बसते हैं, में उनके बारे में भी अर्ज करना चाहता हूँ कि उन लोगों को एविबशन आर्डर न दिए जायें। मैं देख रहा हूँ कि आज कल करनाल में भटिण्डा में और दूसरे शहरों में—शहरो में ही नहीं, बल्कि गांवों में भी—जो हरिजन मकानों में रहते थे उनको निकाल दिया जाता है और लडलार्ड ज—ज्यादा जमीन वाले—स्टाफ बालों को रिश्त दे कर उन मकानों को अपने नाम एलाट करा लेंते हैं—चाहे उनके पास पहले ही चार चार मकान क्यों न हों। मैं ऐसे कई केसिज पेश कर सकता हूँ।

फुल कम्प्लेन्शन के बारे में मैं यह अर्ज करना चाहता हूँ कि गवर्नमेंट की पालिसी यह है कि उस ने दो लाख तक के क्लेम्ज को मन्जूर करने का बयान दिया है और ऐसा होता भी है। मैं चाहता हूँ कि पचास हजार रुपए तक जो कम्प्लेन्शन है, वह पूरा दिया जाय और उस में कोई कटौती नहीं होनी चाहिए, क्योंकि मिडिल क्लास के लोगों को अगर बहुत कम दिया जायगा, तो उन्हें गुजारा करने में बहुत मुश्किल होगी। मनिस्टर साहब कहेंगे कि यह पैसा आवेगा कहाँ से। मैं अर्ज करना चाहता हूँ कि पिछले फाइव यीअर प्लैन में हम ने रीहैबिलिटेसन मनिस्ट्री पर ६,६८,००,००० रुपए खर्च करने के लिए रक्के थे, लेकिन खर्च हुए सिर्फ ४,३८,००,००० रुपए। हमारे पास इस तरह २३ करोड़ रुपए बच जाते हैं। इस रकम को अगर हम इबैकुई पूल में डाल दें तो मैं समझता हूँ कि अगर सारे के सारे पचास हजार रुपये वाले डिस्प्लेस पर्सनज को नहीं तो ७५ परसेंट लोगों को जरूर फुल कम्प्लेन्शन मिल सकता है।

इस के बाद मैं उस इमरिजेंसी सलूक के बारे में कुछ अर्ज करना चाहता हूँ, जो कि

देहात और शहर के लोगों से किया जाता है। देहात में जिस प्राइमी को तीन सौ रुपए तक की के तौर पर दिए गए, गवर्नमेंट आफ इंडिया उससे वह रकम बसूल कर रही है, लेकिन शहरों में तीन सौ रुपए जो दिए गए हैं, वे वापिस नहीं लिए जा रहे हैं—उनको माफ कर दिया गया है। मैं उसके खिलाफ नहीं हूँ। मैं खुश हूँ कि गवर्नमेंट ने शहर वालों को माफ कर दिया है, लेकिन साथ ही साथ मैं यह भी अर्ज करना चाहता हूँ कि गवर्नमेंट ने जिन गांव वालों को तीन सौ रुपए तक तक की के तौर पर कर्ज दिया है, उन को भी माफ कर दिया जाय और इस सिस्तेमिले में कोई डिस्क्रिमिनेटरी सलूक नहीं होना चाहिए, जिससे कि देहात और शहर वालों में फिक्शन पैदा हो।

अब मैं गुड्डारा ननकाना साहब के मुताल्लिक अर्ज करना चाहता हूँ। वहाँ पर एक ननकाना साहब ट्रस्ट था, जिस के पास तकरीबन अस्सी लाख रुपया था। उसके इन्च में सारा पैसा शिरोमणि गुड्डारा प्रबन्धक कमेटी—एस० जी० पी० सी०—को दिया जाय। मुझे यह भी मालूम है कि कुछ जमीन लीज के तौर पर एस० जी० पी० सी० को दी गई है, लेकिन मैं चाहता हूँ कि वह जमीन लीज के तौर पर नहीं बल्कि पर्मनेंट एलाटमेंट के तौर पर उसको दे दी जाय।

पिछले सेशन में मैंने अर्ज किया था कि जो मुसलमान पार्टीशन के वक्त पाकिस्तान नहीं गए, गवर्नमेंट ने उन की प्रापर्टी पर भी कब्जा कर लिया। वे लोग कहीं गए नहीं, लेकिन उन की प्रापर्टी को इबैकुई पूल में डाल कर दूसरे लोगों में बांट दिया गया। ऐसी बात नहीं होनी चाहिए। मैं निहायत आंजिजाना तौर पर रिक्वेस्ट करता हूँ कि अगर इस तरह की कोई शिकायत हो, तो मनिस्टर साहब उस पर गौर करें।

श्री मेहरबान खन्ना : कोई केस अगर आप की नजर में हो, तो मेरे पास भिजवा दीजिए।

श्री अजित सिंह में जनाब का धन्यवाद करता हूँ। मैं ऐसे केंसिज बहुत दे सकता हूँ।

बाहिर में मैं खाना साहब का धन्यवाद करता हूँ कि उन्होंने पिछले बजट के मौके पर दी गई हमारी बहुत सी सजेस्वान्स को मान लिया और इनी वजह से गरमी में बोलने की हमारी हिम्मत नहीं हाती। मुझे उम्मीद है कि जिस हमदर्दी और तरकी के साथ वह रेस्पूजीब के मसला पर गौर करने है वह उसको आगे भी जारी रखेंगे।

Shri S. Ghose (Burdwan): Sir, the problems of the refugees are manifold of which, I think, the most important is rehabilitation upon which I want to lay stress. I do not want to harp upon the woes and sufferings of the refugees, neither do I want to harp upon the failings of the Government, because in West Bengal deaths from hunger, deaths from under-nourishment and deaths from other unnatural causes have almost become a matter of frequent occurrence so much so that we have been lost to all sense of feelings and we are taking them as a matter of course.

My submission is this. A man can bear the pangs of hunger for a few hours. But, Sir, can you for a moment tolerate this idea of a girl of 17 giving birth to a child in an open place at the Sealdah Station? And, that did actually take place on the 4th of August. That is what is happening in West Bengal. It is for this reason that I say that the problem of rehabilitation has become acute and it cannot brook any delay any further.

Much has been said, much is being said, and much will be said regarding the rehabilitation problem. Many suggestions have been thrown, and at present that is one in front is the scheme of Dandakaranya. What is the scheme of Dandakaranya? We do not know. The Minister has been kind enough to send us some papers in the nature of hand-outs from which we cannot learn whether any scheme has been unfolded.

I have read them with as much care and attention as they deserve. But the sum total of it is that the Ministry has at last been able to spot out a plot of land where the refugees can be rehabilitated, nothing more, nothing less.

The Ministry says, not only that this plot of land is spread over in three States, but a substantial portion of it is in the nature of *res nullius*; it has not yet been mapped out. The Ministry further says that there is no means of transport and communications. The most beautiful part of that hand-out is, which is very beautifully vague, that the Ministry will take two or three years to gain momentum. We are fortunate that the Ministry has not been kind enough to say that it will take two or three years to conserve energy. The dictionary meaning of 'momentum' is 'impetus'. If after two or three years the Ministry gains momentum, or this scheme gains momentum, what is the type of rehabilitation that will take place? During this period, where will the refugees live? Will they remain in a state of isolation? I submit something tangible must be done. They are living in transit camps and are in a pitiable condition. Therefore, my suggestion is this.

16 hrs.

Before I make that suggestion, I want to say a few words so far as the Dandakaranya Scheme is concerned. About Dandakaranya, the Ministry is yet to think out what will be the educational policy there, what will be the jurisdiction of the courts and what will be the principles of the administration and the principle for determination of franchise, etc. All these practical difficulties will arise because this plot of land is within three States. The suggestion that I am going to make will not raise so many complications. At the outset, I submit that I have got no fancy nor am I one of those who work out averages to find a river and come to some conclusions. We must take stock of facts. If a survey is made, it will be found that the district of Purulia which has recently

[Shri S. Ghose]

come under West Bengal—especially the southern portion of it—has a vast tract of land and the refugees could be rehabilitated at small cost,—a cost which would be far less than that which is going to be spent in the Dandakaranya scheme. If that land is not found to be sufficient, after rehabilitation, you could use the vast tract of land adjoining to it in Dhalbhum and Santhal Parganas. The refugees, after being rehabilitated in the district of Purulia, could be rehabilitated within Dhalbhum and in Santhal Parganas. The complications which we anticipate will arise if the scheme of Dandakaranya is taken up. They will not arise in this case. Also, it cannot be said for a moment that there is no land, that such and such is the population, and that therefore West Bengal is gasping in suffocation, that the rehabilitation problem cannot be solved, etc. That is a thing which we cannot persuade ourselves to believe. Purulia and along with it the portions of Dhalbhum and Santhal Parganas should be surveyed for rehabilitation purposes. Before taking up the Dandakaranya scheme, many refugees could be rehabilitated in the areas I have mentioned.

But one thing might be said. If the rehabilitation starts in the areas mentioned by me, then, the question may arise as to what is the use of reclaiming Dandakaranya. To that question, my answer is this. The Ministry should get itself ready for an unceasing flow, exodus and influx of the refugees. It will continue unabated. It is no use saying that there has been stoppage of exodus. That is only mincing matters. Some stiff conditions have been imposed in the migration certificate most probably due to the vacillation of this Government or to the appeasing policy of this Government towards Pakistan. And naturally, there has been a little less exodus, but I submit that persons with false certificates are coming away. Naturally they will come away when they find the place too hot for them and cannot remain there. I will beg of the Government

and the Ministry that they must get themselves prepared for getting crores of people that are left behind in Pakistan. So, the Dandakaranya scheme will not go in vain. If Dandakaranya is reclaimed, then all those people who are bound to come and who will come could be settled, for, they cannot remain where they are now, due to the conditions prevailing there. The Dandakaranya scheme could be utilised and the refugees could be rehabilitated there. I submit that the Ministry should conserve its energy and, in the meantime, go on with the scheme of clearing up Dandakaranya. Along with that, let them rehabilitate the people in the way I mentioned. If that suggestion is acceptable to the Government, I submit—

Shri Mehr Chand Khanna: On the borders of Bihar?

Shri S. Ghose: Yes; Dhalbhum is in Bihar; Santhal Parganas is in Bihar. What is the harm? If Bettiah could be utilised, then what is the harm if some portion of Dhalbhum is taken and some portion of Santhal Parganas is taken? My suggestion is that south of Purulia should be taken first. If you find that that is not sufficient for the rehabilitation purposes, what is the harm if some portion of Dhalbhum and some portion of Santhal Parganas is taken? I submit that will at least solve the problem before the Dandakaranya scheme materialises. Even if we go in a break-neck speed, the Dandakaranya scheme cannot take concrete or tangible shape, before five years. Before five years, the refugees cannot remain in a stage of Trishanku. They must be given some abode. I think that will be the best thing in the present context.

Then I submit that this Ministry must get itself ready for further exodus. It cannot, however stiff the conditions that they attach for the migration certificates, check the exodus from Pakistan. People are bound to come from that place. Though I desire that they should not come to this

land, even then, our desires will not be fulfilled, and they will come and they must come.

In conclusion, I submit that the Ministry knows more than anybody else that it is on account of their sins, of commissions and omissions that the refugees are in the present position, and it is up to the Ministry to rehabilitate them in suitable places and in suitable conditions. The only thing that I beg of them, is, not to take them from the frying pan to the fire.

Shri D. C. Sharma (Gurdaspur):
Mr Chairman, Sir, I have seldom dealt with this Ministry with any amount of tenderness, but I feel, after my experience of about six years in this House, and after listening to the debate on the Demands for Grants under the Ministry of Rehabilitation for the last six years,—and I have come to the conclusion—that the Ministry deserves some amount of tenderness at our hands. Why do I say that? I have been interested in the refugee problem and I have also been interested in studying various measures that have been taken to rehabilitate the refugees. I have done that not only with reference to this country but also with reference to some other countries.

For instance, there were certain number of refugees who had to be resettled after the first world war. When I read in the newspapers about the plight of these refugees, who are the concern of all the Middle-East Arab nations, I assure you that my heart bleeds. The refugees, who were to be resettled after the first World War, are not yet resettled. The refugees who have come out of Israel and other countries are in a very desperate position. When I look at that picture and compare it with the picture that we have in India, I say to myself, this Ministry may have been slack here and may not have been very energetic there; this Ministry may have made some mistakes here and there, but on the whole, the record of re-

habilitation in our country is one of which any Indian can be proud. I say this with due sense of responsibility.

The Rehabilitation Ministry is not a Ministry. I do not know why it is called a Ministry. It is a multi-purpose Ministry. It has taken on itself the functions of so many different Ministries. When I read through the report, I asked myself, how is it that this Ministry does all kinds of things from providing houses to the refugees to providing dowry to those eligible girls who are to be married. I think this a good and noble record for this Ministry. It has to do with stipends for people who want to be educated, with training schemes, with cottage industry schemes, etc. It has to put up townships. It does all kinds of things, and yet I find that very few persons have any charitable word to say for this Ministry. I ask myself this question, what is the reason for that? After all, I am myself a refugee from West Pakistan and I have seen the work of this Ministry at first hand and yet, when I listen to the speeches here, I ask myself, why is it that this Ministry gets so much of trouncing on the floor of this House?

It is a problem for me. The answer is, while the Minister has been doing very well, he has failed to do one thing. I will say to him with due respect that he should not ignore that any longer, if he wants that the name of his Ministry should not be tarnished and that the name of India, as a country where refugees were rehabilitated very well, should shine as brightly as he wants. This Ministry is working along the lines chalked out by the British bureaucrats. It does not take the people sufficiently into confidence. It wants to solve all its problems departmentally. It thinks that the heads of its department know everything. These persons are good and I have nothing to say against them. In fact, I thank God I do not know anyone of them. It thinks that all its officers know everything and they are the last

(Shri D. C. Sharma)

words of efficiency and all that kind of thing. That is the reason why this Ministry does not get as much credit for the good work that it has done as it should.

I ask the Minister; why don't you take the Members of this Parliament into your confidence? There are a hundred and one problems connected with this Ministry. Look at other Ministries. Look at the Railway Ministry and the Ministry of Communications. While he was making his concluding speech, the Minister of Communications said that for considering the problems of extra-departmental post office men, he would appoint a non-official committee. But this Ministry of Rehabilitation is more or less a closed book for the Members of Parliament and for the public. Of course, it will be said, we have an advisory committee for compensation and so on. But the Members of this House or the Rajya Sabha or the members of the public, who are interested in the rehabilitation of refugees, whether from East Bengal or from West Pakistan, are not taken into confidence. As I said, if non-official committees are appointed to go into those problems, suggestions will come, which will lighten the work of his Ministry and it will also ease the lot of the refugees. I do not know why it is not done.

That is why I find that even in the matter of rehabilitation of refugees, some persons are driven to what I call the agitational approach. I do not want the agitational approach, when we come to deal with the refugees. But the trouble is, since the public is not taken into confidence, sometimes they are driven into making this kind of unwholesome agitational approach. Hardly a day passes when I do not find in the papers that there are demonstrations going on somewhere, that there is a march going on to the house of the Chief Minister or to the secretariat. I find that sometimes there are all kinds of

public meetings held, in which all kinds of threats are held out. Why is it so? It is because the Ministry is not as open and as responsive to healthy criticism as to give consideration to workable propositions which are put forward by the people. I would say in all humility to the Rehabilitation Minister that he should take the Members of this House more and more into his confidence and the Members of this House will be great bulwarks of the good work that he has done and of the reports that he has placed before us for our benefit.

There are many problems connected with this Ministry.

One of the problems to which I want to refer is the problem of the refugees from East Pakistan. I say this not only as an Indian but also as one of those persons who are educated in Bengal; and I have some affection for the Bengal and for Bengal people.

An Hon. Member: Only for Bengal, Sir.

Shri D. C. Sharma: Of course not. I will say that our Ministry, in the matter of rehabilitation of the refugees from East Pakistan had been following not even a hand to mouth policy. There has been no foresight in this matter. There has been no forecast in this matter. There has been no vigilance in this regard. We have been, I should say, dealing with this problem in an improvised manner. We have been victims of improvisation so far as the rehabilitation of the East Pakistan refugees is concerned.

I think, Sir, any one who reads the papers and any one who understands the ideology and the practice of Pakistan should have known that there is no place for any Hindu in Pakistan. He cannot live there as a self-respecting citizen. I am not saying anything very alarming and shocking when I say that sooner or later all these Hindus have to come to us. This has happened in the case of the Hindus from Sind. We had thought that they were all right but they were crying.

Last time when I put a question I was told that so many hundreds of Hindus have come. The Rehabilitation Ministry should not deal with this very big problem in a piecemeal fashion but it should have the blue prints of the schemes ready so that when those persons come we will be able to do something for them.

We are now thinking of some schemes in this direction. There are other schemes which are being talked about. But before you have done something as regards the Dandakaranya scheme, you will have to think of some other scheme, because, the influx of refugees from East Pakistan is not going to stop. Therefore we should not wait for these persons to come and then think of rehabilitating them. I would say that you should even now think of rehabilitating as many of the Hindus from East Pakistan as you can. If you don't do that, I think, it will not be doing justice for these persons.

One more point and I will take my seat. It is this. We are all talking about our negotiations with Pakistan. I would say to our Minister that his negotiations with Pakistan have not been as unsuccessful as the negotiations in other fields. There are so many outstanding questions with Pakistan, for instance, there is the question regarding personal and household effects, the question about fire arms, the question about cost with regard to which we have submitted claims for payment of Rs 25 crores and the question of lockers and safe deposit vaults and joint stock companies and so many other things. I know that a meeting of the officers was held to settle these questions. But I find that though some progress has been made in this field, and for that credit is due to our Minister for Rehabilitation, I would say that any great progress has not been made. I would say that the machinery and the personnel for these negotiations should be looked into and something should be done so that these little things which are irritants for the refugees are done away with.

Sir, as I said in the beginning, I think this Ministry is doing on the whole well by our country and by the refugees. But I would say, with regard to the problem of East Pakistan refugees, there should be a Committee which should be appointed of all the groups in the House and all parties in the House so that we should try to have an overall picture of what we are doing now and what we are going to do in the next three or four years and what we are expected to do in view of our relations with Pakistan and in view of the treatment of Hindus in Pakistan.

Mr. Chairman: The hon. Minister is not well and can address the House sitting.

Shri Mehr Chand Khanna: It is about two and a half years now that I was invited by the Prime Minister to take over the portfolio of Rehabilitation. Though I had been associated with the Ministry of Rehabilitation practically right from the very beginning, I had very little idea of the relief and rehabilitation problems in the eastern zone because I was mostly connected with the rehabilitation of the displaced persons from West Pakistan. With a view to have a first-hand idea of the problem and to have a proper appreciation of the same and to come to grips with it, I requested the Prime Minister that I should be allowed to shift my headquarters to Calcutta. He very kindly agreed. You know, Sir, mine is the only Ministry which has its headquarters out of Delhi. The Ministry itself is in Delhi but the Minister's headquarter is at Calcutta. Imbued with the idea of serving my unfortunate brethren from East Pakistan, I went there with missionary zeal, but soon after my arrival there I found that the problem was of a very stupendous nature—not that I was afraid of that. In nature, as well as in its complexity, it was an entirely a different problem from that of the displaced persons from West Pakistan. Sir the reasons are obvious. Ours was a well-defined problem.

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There was no vacuum in the case of the eastern region. We depended entirely on the mercy—if I may call it—on the political climate or the vagaries of Pakistan. The Hindus there, who have been the nationals of that country for over ten years, who have sworn allegiance to the Islamic Republic of Pakistan, even they have no idea of what the future has in store for them.

As far as the numbers are concerned, the numbers in the Western region are anything between 47 to 48 lakhs. In the Eastern region the number today is something between 41 to 42 lakhs, thus there is not much difference. I wish to tell Shri M. Elias, sitting right opposite me, that, in spite of the fact that about 10 to 12 lakhs of Muslims went from India to Pakistan, from West Bengal, Assam, and Tripura; under the Nehru-Liaquat Pact which we have honoured and honoured fully, every one of them has come back and their properties have been restored. What has been the result in the opposite direction? Though my sister Shrimati Renu Chakravartty may disagree with me on many things, I hope she will bear with me on this fact, that not a single Hindu went back from West Bengal to East Pakistan and to no one the property was restored.

Sir, that is the position in that State. When I went there, what do I find in store for me from my old friends whom I left in Pakistan and with whom I have had the privilege of spending nearly fifty years of my life? We had at that time about 1.4 lakhs displaced persons in camps. The first present that I get from my old friends is an exodus at the rate of 20,000 persons a month in 1955-56. A year after that, in spite of my visit to Pakistan and talking to the President of Pakistan whom I still claim to be one of my very dear friends, the number instead of going down went up from 20,000 to 27,500 per month. In two years about 6 lakhs people came. This is not a small number.

Our camp population shot up from 1.4 lakhs to 3.5 lakhs. Today in the camps in West Bengal, Bihar, Tripura and Orissa we have about three and a half lakhs displaced persons.

And it pained me a little yesterday or the day before, or to put it more precisely on Friday, when a very dear friend of mine, who has been associated with the Ministry of Finance, accused me of useless and infructuous expenditure. What have I done? What am I guilty of? That I would not allow my refugee brethren from East Pakistan to die on the streets of Calcutta of hunger and starvation. What have I done? I have provided them with food and shelter, with education. Is it useless expenditure, Sir? Can any Government worthy of its name ever think in terms of these unfortunate victims of partition being allowed to die on the streets and not being taken to camps?

Shri A. C. Guha (Barasat): Nobody suggested that you should allow them to die. The question is of rehabilitation.

Shri Mehr Chand Khanna: Let me carry on.

Sir, the expenditure is neither useless nor infructuous. This expenditure you might call inescapable, but from human considerations that expenditure had to be incurred and placed in that position again I shall never hesitate to do what I did then.

My hon. friend Shri Bimal Ghose was very eloquent. He is not here today.

Shri Bimal Ghose (Barrackpore): I am here.

Shri Mehr Chand Khanna: Oh, you are. I have great personal regard for him; he is a very dear friend of mine.

Shri Bimal Ghose: Everybody.

Shri Mehr Chand Khanna: Outside the House he talks to me very charmingly. But sometimes I think he is

carried away I remember his having said two things one, that the funds that have been allotted to East Pakistan are not adequate

Shri Bimal Ghose: I did not say anything to that effect

Shri Mehr Chand Khanna: Then somebody else must have said that. He also said that hardly anything has been done within the last two years

Shrimati Renu Chakravartty: For rehabilitation

Shri Mehr Chand Khanna: When Mr Khanna came to Calcutta he had lots of hope in him, but his hopes—I would not use very strong language—have been dashed to the ground, or, possibly, I have not come up to his expectations

Before I tell the House what has been done and what has been achieved, there is one thing to which I wish to draw your very pointed attention and it is this. From the 1st of April 1948 till the 31st March 1957, that is over a period of round about nine years, about 105 or 110 crores of rupees have been spent on the rehabilitation of displaced persons in the Eastern Region. I want to say a little about Bengal in this connection because references have been pointedly made that while in the Western Region more attention has been paid, adequate attention has not been paid in the Eastern region. I am not going to hold any brief for my predecessors. As I have just said, I was never concerned with the problem of rehabilitation of displaced persons from Eastern Zone; I mainly dealt with the rest. But I want to say and through you for the information of the House that for the two years that I have been in charge of the rehabilitation problem in the Eastern Zone—I am talking of the years 1955-56 and 1956-57—allocations to the extent of Rs 36 crores were made (*Interruptions*) I did not interrupt any hon. Member. In the previous seven years, total allocations were at the average

rate of Rs 9 crores a year. That was the average. During the period I have been in charge, in the first year a sum of Rs 16 crores was allocated and in the last year a sum of Rs 20 crores, that is Rs 36 crores in all, the average being nearly Rs 18 crores. Nearly 30 to 40 per cent of the total allocations were made during the last two years that I have been dealing with the problem of rehabilitation in the Eastern Zone.

Now, Sir, I would just say a little in passing about what has been done during the last two years. I shall be very glad if my figures are either challenged or contradicted. But before I come to that there is one thing I must say. If we have been able to achieve any results, the results have been achieved on account of the full and continuous co-operation that I had from my colleagues during the period that I have been there, whether in West Bengal, whether in Assam, whether in Tripura or any other State. There is no question of the Centre doling out funds and then having no responsibility whatsoever in the matter of expenditure. Schemes come to us, we examine each scheme and it is after due examination that these schemes are sanctioned. The implementation, of course, is the concern of the State Government. But I have gone round and seen things for myself. There is hardly any State in the eastern region which I have not visited during the last two years. I have visited a large number of colonies in West Bengal. I have seen things for myself. There may be defects here and there may be defects there. That is likely to happen in any administration where the expenditure is being incurred at the rate of Rs 18 crores a year. It is not a small sum when you come to think of it.

Let me take up housing first. We have sanctioned the construction of over 5,000 tenements at a cost of Rs 315 lakhs during the last two years; about 1,500 tenements have already been completed. In addition, we have

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sanctioned about a crore of rupees for the construction of Rs. 10,000 tenements for the unattached women and infirm displaced persons.

Next I come to development. Schemes for development of 40 colonies involving an expenditure of about Rs. 178 lakhs have been sanctioned. The works are in progress. Regarding rural rehabilitation, 62,000 families have been rehabilitated in rural areas, mainly in agriculture and in auxiliary occupations at a cost of Rs. 6.5 crores.

Shri A. C. Guha: May I know whether any agricultural land has been given to each of these families?

Shri Mehr Chand Khanna: If you want I will give you the information. I have no objection whatsoever. Now I want to know whether my statement is going to be contradicted.

Shri A. C. Guha: Not even an acre of land per family is given.....

Shri Mehr Chand Khanna: I never interrupted him. I hope he will also not.....

Shri A. C. Guha: The hon. Minister interrupted me three or four times.

Shri Mehr Chand Khanna: Then the hon. Member can also do it to equalise.

Now I come to urban rehabilitation. Approximately 24,000 urban families were advanced loans amounting to Rs. 3 crores to enable them to set themselves up in business and various trades. Schemes covering an expenditure of Rs. 110 lakhs have been sanctioned for training-cum-production centre (including that of Mrs. Renu Chakravartty) for imparting technical training to 15,000 displaced persons. Besides that, we are setting up medium industries in refugee colonies at a cost of Rs. 2.7 crores. Here I want to dwell a little. Shri Bimal Ghose is a very leading advocate, a good advocate.

Shri Bimal Ghose: I am not a lawyer

Shri Mehr Chand Khanna: You are not a barrister?

Shri Bimal Ghose: No.

Shri Mehr Chand Khanna: I am sorry. I must confess I am new to the House and so also to some of you. In Bengal these names are more or less alike and I do make mistakes. I was just saying that Mr. Bimal Ghose on Friday took out my six-monthly review and read pages out of it and tried to show that hardly anything had been done. He talked about Taherpur. I entirely agree with him. We have not achieved anything. The fault is not ours. The licence had been granted. If you want, I can give the name; Mr. Bhattacharya.

Shrimati Renu Chakravartty: Licence had been granted?

Shri Mehr Chand Khanna: May I continue? I listened to her very patiently and I didn't interrupt her in the least.

Bhattacharya is the name of the person to whom a licence has been granted for a spinning mill of 25,000 spindles in Taherpur. Electricity was wanted. Promised. Subsidy required. Promised. Some subsidy in water. Promised. Towards the end, a few months back, he backed out. He has come to me in confidence. He said: I do not want to set up the spinning mill. When you take me to a refugee colony, I have to deal with a particular set of persons. So I have to think many a time before I am going to invest lakhs of rupees in the setting up of a spinning mill there.

I am sorry, there I have failed and the fault is entirely mine. I admit it. But in other places I have not failed. I knew this question would crop up in the House, and only a few days ago, before coming to Delhi, I went round and saw things for myself. I invite Mr. Ghose, Mr. Guha and my sister

Shrimati Renu Chakravarty to come with me after the session is over. I shall myself take them to these industrial colonies where these industrial schemes are in the process of implementation. We have not done so badly in the face of the difficulties with which the country is faced. You might call it dollar or sterling, import of machinery or whatever it is, but in spite of all that we have done extremely well in this matter. I invite any member of this House, whether he has adopted West Bengal for the purpose of his education like Professor Sharma or not, to come with me. I will take them myself and show them these industrial schemes which are in the process of implementation.

Big schemes naturally take time. You cannot set up a spinning mill of 25,000 spindles overnight. I have never claimed up till now that these schemes will be implemented within a month or two. But where we could do better we have done and that is just what I stated in the matter of our training schemes and production centres

Shrimati Renu Chakravarty: Which is the report in which he has shown that all these wonderful centres are functioning? Why does not he put it in the report?

Shri Mehr Chand Khanna: If I go into the little details there will not be much time left for the other important points

Now I come to education. Outside the camps, during the last two years 240 primary schools and 13 secondary schools were set up at a cost of Rs. 16.67 lakhs and Rs. 8.42 lakhs respectively. A sum of Rs. 8.67 lakhs has been sanctioned for accommodation in existing secondary schools for displaced persons. Six new colleges have been sanctioned and I think four or five have already started functioning at a cost of Rs. 47 lakhs. Rs. 6.32 lakhs have been sanctioned for expansion of accommodation in the existing colleges. The total expenditure under

education during the last two years amounts to Rs 2.81 crores.

Now a word about medical facilities and I will come to the next point. I am not going to dilate upon all the medical facilities or medical measures that we have taken. I am going to deal only with T.B. My hon. friend Shri Barman naturally felt very sore about it two days ago, and I told him that I shall again take up the matter with the Government of West Bengal. But, again, I am prepared to tell you, and through you, the House as well, that we have done very well.

Shrimati Renu Chakravarty: Pating on the back

Shri Mehr Chand Khanna: Apart from the medical facilities in camps and homes as part of relief assistance, medical facilities are provided to displaced persons living outside. The number of T.B. beds have been increased by about 200. Schemes for another additional 485 beds have been sanctioned. I shall read out the names, which are as follows: 300 in Pandabeswar Hospital in West Bengal, 100 additional beds in Niramoy Hospital, West Bengal, 20 in Nowgong in Assam, 20 in Chandpur in Orissa, 20 near Naini Tal in Uttar Pradesh, 25 in Tripura, thus making a total of 485. This is over and above our present figure of round about 650 to 700. A clinic with capacity for 450 T.B. patients for domiciliary treatment is being set up at Belliaghata, Calcutta. Five mobile medical units have also been sanctioned in areas having heavy concentration of displaced persons. Capital grants have also been given to well-known medical institutions for providing medical facilities to displaced persons.

This may not be a very good record in the eyes of my hon. friend Shri Bimal Ghose. But I call it a very good record of the work that we have been able to achieve in the background that I have mentioned, namely that while on the one side we were going on with rehabilitation, we had six lakhs of people to cater to and take

[Shri Mehr Chand Khanna]

2 lakhs into the camps, we had to look after them, and on the other side, we were able to do this work also. When a comparison with the problem in the west is made, it is not appreciated that we have no more exodus from West Pakistan. That exodus ceased long ago; about ten years ago. But here, on the one side, you have rehabilitation, and on the other, there is this stupendous problem of relief.

Shri Bimal Ghose: May I make one request to the Minister that he may come along with me from Ranagarh down to Calcutta along Kalaghat, and see how the displaced persons who have come over again are living for the last seven or eight years, and whether they are not starving and dying out slowly? He may come along with me, and I shall take him to the colonies.

Shri Mehr Chand Khanna: One hon. Member, two days ago, accused me of useless and infructuous expenditure. But here is a Member telling me that in spite of about Rs 8 crores that we are spending on the relief of displaced persons in the eastern zone,—this is inclusive of education, medical relief, accommodation, and food and shelter—this money is not adequate

Shri Bimal Ghose: That is in camps. That is good

Shri Mehr Chand Khanna: I am talking of camps. Our expenditure on camps today is about Rs. 2 lakhs a day, it is about Rs. 55 lakhs a month.

Shri Bimal Ghose: I am not disputing that I am talking about the rehabilitation of the other people.

Shrimati Rena Chakravartty: The real thing is rehabilitation. Nobody is bothered about the other things.

Shri Mehr Chand Khanna: I have told you about rehabilitation. We have rehabilitated over 60,000 families during the last two years—I shall come to that aspect of rehabilitation a little later—if the hon. lady Member would bear me out.

Shri Bimal Ghose: I do not agree. Let Shrimati Renuka Ray say that.

Mr. Chairman: Order, order. The Minister can keep to the trend and answer in his own way the various questions that have been raised.

Shri Mehr Chand Khanna: Another point about which very vehement protests were made—and my revered friend Lala Achint Ram also made a mention of it—is the question, as it is generally termed, of the stoppage of the issue of migration certificates. That is not correct. We have not stopped the issue of the migration certificates, even up till this moment. We have only regulated the issue of the migration certificates. And what are the priorities that we have laid down?

I will read out those priorities. Then you will see in what rational manner our approach has been. Our approach is human, who are dealing with the problem now in a planned manner. The priorities are: (1) orphans with no guardians in East Pakistan, (2) unattached women and widows with no livelihood in Pakistan, (3) wives joining husbands in India, (4) families living in isolated pockets, (5) grown-up girls going to India for marriage, (6) families who had disposed of their entire property in East Pakistan before 1st April 1956 with a view to migrating to India, (7) members of split families, part of which has already settled in India, (8) persons whose near relatives on whom they are entirely dependent are in India, and last of all (9) all other cases which do not fall under the first and second priorities mentioned above, each case to be judged on its merits.

These are the priorities that we have laid down. I do not know whether it will be pertinent on my part to say something...

Shri Bimal Ghose: Please.

Shri Mehr Chand Khanna: I would like to take the House into confidence. It came to our notice that families were being split up for the purpose of

multiple rehabilitation benefits, both relief and rehabilitation, in West Bengal and other States. At one time, when the exodus started, the size of a family was round about 4-5; it came down to round about 2-4 or 2-5. Half remained there; half came out. What we have done now is this. We find out from a man, take for example, Shri Bimal Ghose or Shri Mukerjee, you want to go out to West Bengal? Yes. Has your family gone out there before? Yes. What are the names of the members of your family? Such and such. Have they received rehabilitation benefits? Yes. If you say that you have received the full dose of rehabilitation benefit, you are not entitled to claim any second dose of rehabilitation benefit.

Shrimati Renu Chakravartty: Probably in Sealdah station.

Shri Mehr Chand Khanna: I am coming to Sealdah station I am not finishing, I have still half an hour left.

That is the position. When I tell a man, that 'you are coming to West Bengal or the eastern region, we shall not give you any more rehabilitation benefits', it is not to those priorities that I have just mentioned; it is only to that family, part of which has already come to India and has received rehabilitation benefits.

Shri Bimal Ghose: That is not stated in the report.

Shri Mehr Chand Khanna: If I repeat it, then you say you go on repeating the same thing over again; if I do not repeat it, you are likely to forget it.

I was just accused today: 'You go on adding to your scheme, first year report, second year report, third report 24, 36 and so on' If I bring them up-to-date I am blamed.

Shrimati Renu Chakravartty: We are not 'blaming you for giving the reports, we blame because it is so slow, so very slow.

Shri Mehr Chand Khanna: You would not be grumbling and grouching

if the rehabilitation programme had been slow. You know it perfectly. It is what we have done that is causing pain to you and the Members sitting on your side.

Shrimati Renu Chakravartty: You are patting yourself on the back so much.

Shri Mehr Chand Khanna: Somebody just remarked—and the other day too—that we were not working according to a plan, hardly any assessment had been made of the programme. If this charge had been levelled at my door, say, about six months ago, it would have been correct, because at that time our main trouble was in dealing with the problem of saving people from hunger and starvation. Who? Who have come out of Pakistan and who are coming out of Pakistan physically wrecked and mentally and psychologically shattered.

It is all right for some of us who live either in Calcutta or those having houses allotted to them in Delhi to talk, but if they go to Bongaon, if they go to some of the border places, they can see things for themselves and realise what is the position of those unfortunate people I have been there. I have seen them.

17 hrs

Shri A. C. Guha: We have also been there several times—perhaps more than the Minister himself.

Shri Mehr Chand Khanna: I am not referring to you, Mr. Guha. We both belong to the same party. Till two months ago, we were colleagues together.

Shrimati Renu Chakravartty: Why this party feeling? It is a non-political issue.

Shri A. C. Guha: Even then I was writing strong letters to you.

Shri Mehr Chand Khanna: Your letters have always been acknowledged; and they are receiving the utmost consideration they deserve.

Shri Bimal Ghose: The hon. Minister probably thinks that all are happy in West Bengal and there is no discontent anywhere

Shri Mehr Chand Khanna: This debate has gone on for 7 hours. I have hardly spoken for half an hour. I do not know why I am causing so much stir on the opposite side. This is everybody's problem. It is not a political issue. You do not want to deal with it as a political issue but as a human problem, I also want to deal with it as a human problem. Then, I do not see any reason why I should cause so much stir about it. Why should there be any stir?

During the last 2 months we have made some specific advances and also taken some important decisions. The most important decision that we have taken is about those unfortunate friends of ours who have been living all these days in these camps, for all these years, and have been causing so much pain to my friends opposite. Our decision is this. From now onwards two things will be done. We shall give the highest priority to the rehabilitation of persons in camps. We will give the highest priority to the 3½ lakhs of persons in these camps—2 lakhs came in the last 2 years and 1,40,000 have been there already.

The second thing that we have done is equally important and it is this. The camps in West Bengal having been saturated, their conditions being so bad as they cannot but cause pain to my hon. friend Shri Bimal Ghose, we have decided that, in future, further migrants from East Pakistan shall be given no relief or rehabilitation in West Bengal, Assam or Tripura and I shall take charge of them and take them to other States.

Shri Bimal Ghose: Later on to no State.

Mr. Chairman: I hope the hon. Minister would not concentrate on this Ghose affair.

Shri Mehr Chand Khanna: The other thing that we are doing is that

we have started screening of these camps. We want to see who are eligible and who are not. Some of them might have been there for years; they might have rehabilitated themselves and they may not be a legitimate charge on us.

One more thing we have done about which our friends have been urging. That is, that we should take a complete survey of these camps, divide them into different categories. There are, firstly, camps which could be converted into townships. With a view to convert one into a township, there must be a rail siding, there must be a road and it must be near to a place where the economy of that township can be built. Or, we should take camps, a group of camps, which can be integrated into one township, and there may be camps which may have to be abolished. That work has also been taken on hand.

After the camps, we come to the normal refugee population in a State. The normal refugee population can be divided into 3 heads. One is that part of population which has received a full doze of rehabilitation assistance. A family might have been rehabilitated; we might have given him or her a house to live, we might have given a loan and some gainful employment. That, we feel, is entirely off our hands.

We have some families who have received partial assistance. What I mean by partial assistance is this. Under the stress of circumstances, these families came to West Bengal and we are being accused for keeping there in large numbers—about 32 lakhs of refugees are in West Bengal today—and it has shattered the economy as Mrs. Renuka Ray mentioned a little while ago. We want to have a complete survey of these families—families which have not been completely rehabilitated and those which have been only partially rehabilitated. We have recently started a complete survey of the families so that we can tackle the problem in a planned and phased manner.

I might say a few words about the other States where the refugees are now being rehabilitated Manipur, Tripura, Assam, Bihar and Orissa besides some in UP and some in Andamans. There is hardly any problem in Manipur as the number is fairly small. As regards Orissa and Bihar also, the number is not very much, excepting some that we have sent to Charbatia and Batia camps, the original number in those States is not very great. There we have had an assessment made and I feel that by the end of the next financial year, we shall be able to rehabilitate almost all the displaced persons in these two States.

In Tripura, it is a difficult problem, so is in Assam. Tripura has its own geographical limitations and Assam has its various problems. You may call them autonomous States, you may call them NEFA area, you may call them anything. In spite of all these difficulties, you will be surprised to learn that the refugee population in Tripura is far more than the local population itself. That State is more or less a bottleneck.

In Assam, most of our refugee population is concentrated in two areas—one is Cachar and the other is Goalpara. I have been to Cachar right up to Halakandi on one side and Karimgunj on the other right on the outskirts of Pakistan. I have been to Goalpara and from Goalpara to Dabri and then to Cooch-Bihar and from there to Bengal. These are two areas where we have got very heavy concentration of the refugee population.

Schemes have been formulated and we are going ahead with those schemes. It is only about a month ago we sanctioned schemes for about 2,800 camp families at a considerable cost. I am not going to say that the problem in these two States will be resolved within a year or two. But, I am hoping, in spite of the pessimistic observations of my lady friend opposite, that within about three years we should be able to resolve the problem in these two States too.

West Bengal has the largest number of displaced persons. With a view to tackle the problem of West Bengal on a planned basis—now that the exodus has come down appreciably—we have divided it into five zones. Each zone is going to be under the charge of a senior zonal officer. My idea is to liquidate the problem of West Bengal by zones. Instead of doing it in a haphazard manner, we propose to do it on a zonal basis.

Shrimati Renu Chakravartty: How many zones, may we know?

Shri Mehr Chand Khanna: Five zones.

Shrimati Renu Chakravartty: What are they?

Mr. Chairman: I think the hon. Minister need not worry about the running commentary.

Shri Mehr Chand Khanna: I can give them the names of the five zones. They are (1) Cooch-Bihar, Jalpaiguri, Darjeeling, (2) Murshidabad, West Dmajpur, Malda, (3) Burdwan, Birbhum, Bankura, Midnapur, (4) 24-Parganas, Calcutta, Hooghly, Howrah; and (5) Nadia. Before long I will send her a sketch of West Bengal indicating these five zones—to her as well as to the gentleman sitting next to her.

Now, Sir, a few words about Dandakaranya, desertions, the "notorious" Batia Camp, the Sealdah Station and then I want to go to West Pakistan.

As regards Dandakaranya scheme I do not want to say much, as I have already circulated a detailed note. The only thing I have done is that I have not lent any wrong hopes to anybody. What I said is, it is a very difficult scheme, it has got potentialities, the area is to be surveyed, proper and effective measures have to be taken. I do not want to fail in Dandakaranya. So, I have stated that it will take two to three years before this scheme takes momentum, but that does not mean that we will not go ahead with that scheme. Soon after the monsoons I am going to shift 500 families to Malkangiri Taluk.

[Shri Mehr Chand Khanna]

A question was asked, very pertinently, on Friday and today, what do you propose to do during the interim period? Are you going to keep quiet till the next two or three years and do nothing in the meanwhile? My answer is an emphatic "no" During the last two years we have already been able to select about two lakh acres of land

Shri Bimal Ghose: That was two years ago, and not during the last two years

Shri Mehr Chand Khanna: Schemes for areas covering 35,000 acres have already been sanctioned at a cost of Rs 280 lakhs This will cater for 7,000 families Nearly 2,000 families have already been moved We will go ahead with these schemes

But, I may not be able to satisfy my friend Shri S Ghose It amused me, Sir, when he said, do send refugees, displaced persons to Bihar but please rehabilitate them only on the border of Bihar

Shri S. Ghose. First of all, I said, Purulia

Shri Mehr Chand Khanna: The other day an hon friend remarked that we are not giving adequate quota for Andamans The quota is 80 per cent for displaced persons from East Pakistan and 20 per cent for the rest of India If the idea is that even that 20 per cent should be denied to the rest of India, I have no objection But, that is not going to solve the problem What I do fear is that we should not create political problems in the matter of rehabilitation When Bihar is prepared to take thousands of displaced persons and give them the best lands in Champaran District and Batia, which I have seen for myself, why should we refuse? These schemes have been complimented so greatly by members opposite that when there was talk about desertions from Batia they said that not a single person fled or left these colonies where hundreds of families have been rehabilitated within the last six months.

An Hon. Member: Not Members opposite.

Shri Mehr Chand Khanna: If Bihar is doing so wonderfully well, giving me co-operation, must our friends opposite create a political problem for me and tell the Government of Bihar that "please settle on the border of Bihar", so that tomorrow there can be another Reorganisation Committee or something like that?

Shrimati Renu Chakravarty: We have never said that.

Shri Mehr Chand Khanna: I am not yielding

Shri Bimal Ghose: Do not suggest anything of that sort We never wanted that

Shri Mehr Chand Khanna: I do not want to dwell upon that There was one thing very dangerous about Dandakaranya which was said by an hon. Member, today He said "You take them to Dandakaranya One is part of Andhra, another is part of Madhya Pradesh and the third is part of Orissa What is going to be the administrative set up of that place? What is going to be the language there? What is going to be the culture there? What is going to be the administration, etc there?" What he wants me to tell these State Governments is, 'You give me your areas and tomorrow these areas will be excised from those States' Are you helping the cause of rehabilitation? Are you really earnest about these unfortunate people who may be lying in the Sealdah station or in camps? Why do you want to make political issue of all these things?

Talking about Batia, what is Batia? It is a camp We set up a camp there I sent people to Bettiah in the month of June, 1956 Not a single person moved from Batia till the end of February, 1957. Those camps were all right. There was nothing wrong with those camps. But just on the eve of the general elections in Bengal, those camps went ablaze.

Shri Bimal Ghose: Very unfair.

Shri Mehr Chand Khanna: I am not referring to any party.

Shri Bimal Ghose: Do not make politics out of those refugees.

Shri Mehr Chand Khanna: I am only making statements which will be borne out by facts. Towards the end of February, the trouble started. What happened? People came to Patna, got hold of the trains, dragged the ordinary passengers out and told them "We want to go to Bengal"? They did come to Bengal. I could have stopped their coming. If we wanted to do that, I could have stopped their coming. But neither lathi nor a baton nor a bullet was used, which some people wanted me to use. I did not at all use anything. No force. They came to West Bengal and stayed there. Till when? When the elections were over, and after the elections were over, every body had gone back to Bettiah.

17.17 hrs.

[MR. SPEAKER in the Chair]

Shri Bimal Ghose: On what condition?

Shri Mehr Chand Khanna: The funniest thing is this. Bettiah was very bad! Things were terribly wrong in Bettiah.

Shri Bimal Ghose: Correct your statement.

Shri Mehr Chand Khanna: I have to correct nothing at all. I must say I am grateful to one person whose name I shall not mention. He went to Bettiah, and he wrote to me a letter which I have not made public yet, but I appreciate it. You know what he wrote. He said: "Please convey our grateful thanks for the courtesy that the Bihar Government has extended to us and the way the refugees are being looked after." I have not made that letter public. That letter was given to me. A few days after the election was over, everybody went back. There is no trouble in Bettiah now. None whatsoever, because there was no trouble before.

Now about Sealdah. I am sorry for Sealdah. We have spent crores of rupees for the rehabilitation of displaced persons. I go and live amongst them. I have got their confidence. I have got their goodwill. They treat me as one of them. Do I feel happy when I see my brethren lying in Sealdah? No, Sir. It pains me. It hurts me. Some of my friends opposite only talk about things in newspapers. Did you see one, a news item two days ago? Dr. Roy is sitting in the Writers' Building, discussion is taking place in this House, and demonstration is going outside the house of Dr. Roy.

Shri Bimal Ghose: So what?

Shri Mehr Chand Khanna: So what? You missed the bus by a day.

Shri Bimal Ghose: And they were dying?

Shri Mehr Chand Khanna: There is no question of dying. Whoever went there did wonderfully well. Why don't you go to the Writers' Building?

What I wish to say about Sealdah station is this, Sealdah station has been cleared once, has been cleared twice and has been cleared many a time. If the clearance of Sealdah station means an invitation to all those persons who have been settled for years in the colonies of West Bengal to leave the colonies and come to Sealdah station, I am not going to have it. If it means that all those persons who have not even got migration certificates—because in the case of persons who have got migration certificates, we have accepted them—will come and squat on the Sealdah station and the Rehabilitation Ministry takes charge of them, then there will be no rehabilitation whatsoever.

I am prepared to give a sporting offer, but that would be subject to the concurrence and approval of the Ministry of West Bengal—I hope I will be able to secure that approval. If you and others who are interested in the rehabilitation problem in West Bengal, come with me and give me an assurance that once the Sealdah station

[Shri Mehr Chand Khanna]

has been cleared, you will help me, co-operate with me in seeing that not a single person would be allowed to squat at the station, I am prepared to clear it. Are you prepared to give that assurance? But if by clearing the Sealdah station today, I am going to invite some more people tomorrow, I am going to think twice what my next step is going to be.

I have got only ten minutes left and my friends, Lala Achint Ram, Ajit Singh and many others will be cursing me that I have not come to the West at all. I do want to say a few words about West Pakistan also, but as the time at my disposal is very short, I will deal only with one aspect of the refugee problem in the western zone, and that is the payment of compensation to displaced persons. This is one of our very vital problems. When Lala Achint Ramji gave the figures of the claimants including those who have applied for rehabilitation grants plus those who have received interim compensation of about Rs. 5½ lakhs, I believe he has gone a little astray in the matter of counting when he said that the number of persons to whom compensation is paid each month is round about 3,000. That is not correct. I gave an assurance to this House last year that I shall make an honest attempt to see that about one lakh persons are paid compensation every year. My figure is ahead of that and I shall see that monthly statements are sent to the Members of the Congress Parliamentary Party and the members of the Informal Consultative Committee, so that they are fully posted with the progress of the compensation scheme and the payment of compensation.

One thing has come to me rather as a great pain and that is the question of payment to priority categories. I do not want to take much time of the House by saying that we have paid compensation to roughly about 2,25,000 persons up till now. The amount is Rs. 61 crores—Rs. 38 crores in cash, Rs. 14 crores in property and Rs. 9

crores by adjustment of public dues. That is the amount that has been paid. The cash amount paid is substantial.

As regards priority categories, I gave an undertaking to this House last year that by the 31st of March, 1957 all the priority categories would be paid off. What has happened is this. There are the old persons and then there are those who may be suffering from T.B., cancer, etc. We received a large number of applications from widows in 1953, then the period was extended, if I remember correctly, to 1955. The matter was brought to my notice that these unfortunate widows have to suffer a lot. So, in the case of the old persons, those who are over 65, what I have done is this and I hope the Ministry of Finance shall not take notice of it—I extended the dates of these priority categories, made them of a recurring nature and took them on to the 31st of January, 1957. So, the number increased. In spite of that, Sir, of the total number of round about 61,000, 52 or 53 have been paid—I am talking from memory—I may be making a mistake of a thousand or two here—and only 7,000 remains. These, I hope, if they have not been paid off already, will be paid within a month or so. But one thing I wish to repeat and it is this. These seven or eight thousands that are a sort of carry over, who are still on my hands, are not those who are from the original priority categories. They have been added on to 31st January, 1957.

I wish to refer to only one more point, namely, instalments. That is a very important question. I will not take more than 3 or 4 minutes. When the compensation scheme was formulated and the rules were brought before this House, the refugees met some of our leaders, we had meetings after meetings, and the rules were passed unanimously in this House. We fixed the limit of allotability at 10,000, shops being included in that limit and the period of instalment, taking A, B and C colonies into consideration, was fixed at 3 to 4

years. In the case of A colonies, the instalment was 33 1/3 per cent; it came down to 25 and 20 in the case of B and C colonies. That was the unanimous decision of this House, Sir, and the rules were passed by both Houses, this House and the Rajya Sabha. I had a very large vulnerable section of refugee population to whom compensation had to be paid. I went to the Finance Minister, Shri Deshmukh, and told him about this. I have not made a statement on this point up till this time in the House. I am making this today. I told him that if I were to retain confidence I want cash and I cannot go on without it. My pool is entirely immobilised. With the evacuee property of Rs. 100 crores and loans of Rs. 30 to 35 crores and Government property of Rs. 50 crores, the whole thing is immobilised. And I have to pay the T.B. patients and others who are over 65 and so I want cash. He asked "How much do you want?" I said "Forty to fifty crores." He said "You know, I am implementing the Plan; I am faced with very serious difficulties." I told him that I had gone to him with very great hopes, that I had never been disappointed in the past and he should come to my rescue. He said, "Very well, let us strike the bargain at Rs. 45 crores. You asked for Rs. 40 to Rs. 50 crores; make it Rs. 45 crores. But you must give me an assurance that you will also stand by your commitment, the commitment that you have given to the Parliament when the rules were passed, that realisations will be made within the specified period. Because the money that I am giving you is not my money, that money may be of some development project, maybe of a steel plant, maybe of some canal." I thanked him for his goodwill and I gave the assurance that I shall do my best and see that the accommodation that he was giving me would be paid back in time.

The rules were passed. Everybody was happy about it. But within six months the trouble starts. Two years are no good; four years are no good; we cannot pay; we have not got the

money; it is all right that you have fixed the allottable limit at Rs. 10,000, but we cannot do it. Then some Members of Parliament write long representations, signed by about sixty of them and send it to me. I then went to the present Minister of Finance. He could have told me that this was not the understanding: he could have said it if he wanted to that I have not stood by the commitment that I gave to his predecessor. Anyhow he was very kind; so was the Cabinet; so was my predecessor, Mr. Jain, whom I am just noticing sitting by my side; Pantji, Panditji, Maulana Sahib, they were very good to me, and the result was that the period has been raised from four to eight years. There is one thing that I want the House to appreciate. Though the period is eight years, from September 1955 no rents have been charged and no money has been realised. So, it is a period of ten years which has now been given to a displaced person to pay back in instalments. But it has been very conveniently forgotten today.

An hon. Member, I do not know who it was, it was perhaps Mr. Nair, said that it is not easy for a displaced person to pay the first instalment of 20 per cent. He forgot that it has been brought down from 33-1/3 and 25 per cent. to 20 per cent.

I am grateful to hon. Members for all the good words that they have said about my Ministry. I have not been able to reply to many points, but I can assure the House that I shall see that each point is examined and whatever can be done will be done. I shall try and do my best.

Mr. Speaker: Now I shall put cut motions to the vote of the House.

All the cut motions were put and negatived.

Mr. Speaker: The question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the Order Paper, be granted to the President, to complete the sums necessary to defray the charges that

[Mr Speaker]

will come in course of payment during the year ending the 31st day of March, 1958, in respect of the following heads of demands entered in the second column thereof —

Demands Nos 76, 77 and 125"

The motion was adopted

[The motions for Demands for Grants which were adopted by the Lok Sabha are reproduced below
Ed]

DEMAND No 76—MINISTRY OF REHABILITATION

"That a sum not exceeding Rs 25,52,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Ministry of Rehabilitation'".

DEMAND No 77—EXPENDITURE ON DISPLACED PERSONS

"That a sum not exceeding Rs 13,12,65,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Expenditure on Displaced Persons'".

DEMAND No 125—CAPITAL OUTLAY OF THE MINISTRY OF REHABILITATION

"That a sum not exceeding Rs 14,00,00,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of 'Capital Outlay of the Ministry of Rehabilitation'".

DEPARTMENTAL CATERING ON RAILWAYS

Mr. Speaker: The House will now take up the half-an-hour discussion under Rule 55 Shri Mathur

As hon Members are aware, a brief statement regarding the matter will be made by the hon Member, it will be replied to by the hon Minister. Meanwhile, if any other hon Member has given notice, he may be allowed to put one or two questions asking for elucidation of the matter. The whole discussion must be disposed of within half-an-hour. About ten minutes the hon Minister will take; ten minutes will be allotted to the hon Member raising the discussion and ten minutes will be earmarked for others.

Shri Harish Chandra Mathur (Pal): Mr Speaker, this discussion has been necessitated for clarification of the answer given by the hon Minister to my Question No 191 on 19th July, 1957. I had asked the Railway Minister to tell us whether we were incurring any loss on departmental catering and, if it was so, what were the reasons. The answer given by the hon Railway Minister, if properly appreciated, will be found to be unsatisfactory and self-contradictory. What the hon Minister said was this:

"The provisional figures for 1956-57 which are available indicate that there has been loss on departmental catering on the Southern, South Eastern, Eastern and Northern Railways, and profit on the other Railways.

The accounts have not been audited and finalized, but the estimated loss on all Railways taken together during 1956-57 is about 12 lakhs.

The main reasons for the loss are sale of better quality of edibles compared to catering by contractors, maintenance of better service and incidence of higher over-head